

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI  
ORIGINAL APPLICATION NO. 1313 OF 2024**

**IN THE MATTER OF:**

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

**INDEX FOR VOLUME-VI**

<b>S.NO</b>	<b>PARTICULARS</b>	<b>PAGES</b>
47.	<b><u>ANNEXURE- 45 (COLLY) (CONTD.)</u></b> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1299 – 1499

**FILED BY:**

*[Handwritten Signature]*  
D/18495/2018

**[KARANJAWALA & CO.]  
ADVOCATES FOR RESPONDENT NO. 4  
FIRST FLOOR, 212, ROUSE AVENUE,  
DEEN DAYAL UPADHYAY MARG,  
NEW DELHI-110002**

**EMAIL: [service@karanjawala.in](mailto:service@karanjawala.in);  
[karanjawala@karanjawala.in](mailto:karanjawala@karanjawala.in)**

**PLACE: NEW DELHI**

**DATE: 26.09.2025**

		
		
<p>3</p>	<p>Celebrated <b>World Oceans Day 8<sup>th</sup> June 2023</b>, Adani Krishnapatnam Port has organized an Ocean cleanup program.</p> <ul style="list-style-type: none"> <li>• Five fiber boats were flagged with adequate manpower, along with full safety measures and the required equipment, to clean up the ocean within the port limits.</li> <li>• In a mass gathering event in the evening session, employees made a pledge to avoid plastic products. In addition, awareness sessions were conducted by the Environment Cell.</li> </ul>  	

4. Celebrated World Ozone Day, 16<sup>th</sup> September 2023, AKPL took a commitment pledge for ozone protection.

- 500 saplings planted at Dr. APJ Abdul Kalam Garden & other locations in port premises



5. AKPL has celebrated Global recycling day 2024 on 18<sup>th</sup> March, with the theme of " #Recycling Heroes".

- Promoted the importance of recycling
- Encouraged the employees to implement recycling & reuse at the house also to the extent possible.
- Discourage the utilization of single use plastic covers or things.
- Implement 3R's at home i.e. Reduce, Reuse, Recycle.



Awareness Campaign



Converted oil drums as waste collect



Plastic collection drive



- 6. Celebrated International Day of Forests on 21.03.2024. EHS team AKPL conducted "NATIVE TREE PLANTING CAMPAIGN" supporting local biodiversity.
  - On this occasion, AKPL organized a massive plantation programme and planted 2000 saplings involving all the departments.



- 7. Celebrated World Water Day on 22.03.2024 with theme of "Leveraging water for peace". The sustainable water management generates several benefits to individuals and communities, including:
  - Health
  - Food & energy security
  - Protection from natural disasters
  - Education & improved living standards and employment.
  - Economic development and a variety of ecosystem services.



8. **Promotion of Environment sustainability activities:**

Ganesh Chaturthi, distributed Clay Ganesh Idols among AKPL Employees & associates to promote environment sustainability.



**ANNEXURE - A**

**Water Consumption details as per CTO:**

Month	Water Consumption Details		
	Industrial Usage (KL)	Domestic Usage (KL)	Total KLD
23-Apr	70410	19780	90190
23-May	65420	19220	84640
23-Jun	64650	19450	84100
23-Jul	46500	18200	64700
23-Aug	53580	20100	73680
23-Sep	53250	19300	72550
23-Oct	51700	18700	70400
23-Nov	47700	17500	65200
23-Dec	31843.11	10220	42063
24-Jan	55885	13170	69055
24-Feb	60030	17560	77590
24-Mar	60820	18030	78850
<b>Total Average Consumption (KLD)</b>	<b>1808.2</b>	<b>577.1</b>	<b>2385.3</b>
<b>Consent Qty/KLD</b>	<b>2350</b>	<b>650.0</b>	<b>3000</b>

Month	During the Financial Year 2022-2023	During the Financial Year 2023-2024
STP Treated water (KL/Month)		
April-23	6539	6501
May -23	4437	6073
June-23	4692	5408
July- 23	4075	5654
August-23	6121	5904
September-23	7864	6016
October-23	5488	6082
November-23	6494	6322
December-23	5895	6419
January-24	6474	6359
February-24	6731	6637
March-24	7120	5941
<b>Average KL/Month</b>	<b>5994.17</b>	<b>6109.67</b>

## Annexure – B

## Cargo Handled at Adani Krishnapatnam Port – (April 2023 – March 2024)

Details of Cargo	Total Quantity (Kg)	
	Consented Quantity MMTPA	Commodities Handled in MMTPA
a) Coal	<b>46</b>	<b>42.98</b>
b) Iron Ore	<b>8</b>	<b>5.05</b>
c) General Cargo (Fertilizers, granites, Edible Oil and Lube oils, Others)	<b>14</b>	<b>8.58</b>
d) Liquid Cargo (POL, LNG, LPG, Chemical Products)	<b>10</b>	<b>0.77</b>
e) Container Cargo (MTEUsA)	<b>2.0</b>	<b>0.11</b>
Total	<b>78 MMTPA + 2 MTEUsA</b>	<b>57.38 MMTPA+ 0.11MTeUs</b>

**Annexure – C****Water:**

AKPL being operated Sewage treatment facilities 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex 40 KLD STP near Admin. Building.

STP influent source	Treatment Technology	Quantity	Mode of final disposal
Domestic	Fluidized Bed Bio Reactor technique (FBBR)	540 KLD	Treated water is used for green belt within port premises.

The inlet and outlet wastewater are being monitored regularly as per the statutory regulations and the treated water is well within the statutory limits. The treated water is being used for green belt development only. AKPL is utilizing the Storm water for dust suppression purposes.

**Air:**

The facility has provided 3 no. of Continuous Ambient Air Quality Monitoring stations (CAAQMS) at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3. The CAAQM Stations are calibrated by CPCB authorized agency.

**Annexure – D**

- I. E-Waste in **Form-III** : AKPL has submitted on 25.06.2024 for the financial year 2023-2024.  
(Copy of Acknowledgement attached)
- II. Hazardous Waste in **Form-IV** : AKPL has submitted on 25.06.2024 for the financial year 2023-2024.  
(Copy of Acknowledgement attached)
- III. Battery returns in **Form-VIII** : AKPL has submitted used on 25.06.2024 for the financial year 2023-2024.  
(Copy of Acknowledgement attached)

**ANNEXURE - E**  
**COST OF ENVIRONMENTAL MEASURES FOR THE FY 2023-2024**

<b>S. No.</b>	<b>Facility Details</b>	<b>Description</b>	<b>Cost in Rs.</b>
1	Dust Suppression system	DSS system Maintenance with including Vacuum sweeping machines & and Broom sweeping machines	7,962,638.00
2	STP maintenance	STP maintenance with includes Manpower and equipment repairing works.	1,002,200.00
3	500 KLD & 40 KLD power consumption cost	STP power consumption cost	2,642,623.00
4	Power consumption cost	Nakkala kaluva pump house power consumption cost	620,974.00
5	Water Cost - Nakkala Kaluva	Water consumption for Dust suppression system	1,746,360.00
6	Power consumption Cost	All Zones DSS pump houses Power consumption cost	668,329.00
7	Green belt Development	Sapling purchasing, JCB, Transport, Diesel, Fertilizers, Vehicle bills cost	7,890,389.00
8	South Truck Wheel wash facility	Establishment of South Truck Wheel wash facility	868,000.00
9	CAAQMS	Maintenance of existing 3 CAAQMS	339,148.00
10	Water Sampling & Analysis	Marine, Drinking, Sewage water sampling & analysis cost	900,000.00
		<b>Total Amount</b>	<b>24,640,661.00</b>

**ANNEXURE B****Environmental measures in the Adani Krishnapatnam Port Limited**

- M/s Adani Krishnapatnam Port is a multi – purpose port located in the east coast of SPSR Nellore district of Andhra Pradesh. Krishnapatnam is a major economic gateway that caters to the land locked southern hinterland of India with multimodal connectivity.
- Commenced commercial operations in March 2009, as an all-Weather Port with Deep Draft Capable of Handling Capsize and Panamax Vessels, Round-The-Clock Navigation and provides Two Way Traffic for both Onshore & Offshore Logistics.
- AKPL is presently operating with 13 berths and with consented cargo handling capacity of 78 MMTPA for variety of Cargos of bulk and break bulk including coal, iron ore, Multi Cargo (Agri products, Slag, Limestone, Steel products etc.), Fertilizer, Gypsum, & 2MMTPA Container cargo with state-of-the-art cargo handling systems, mechanized storage facilities, railway sidings etc.,
- Out of which Berth No. N1 and N2 are Container berths, Berth No. N4, N6, N7, N8, NW1, NW2 & NW3 are fully mechanized berths.
- Berths N3, N5 & S4 are semi-mechanized berths. Berth no L4 is Liquid Jetty dedicated for POL products.



- AKPL is handling dry cargo such as coal, iron ore through mechanized system to the maximum extent possible and the Fertilizers, Food grains, Sugar, Cement & Cement Clinker, barites, Feldspar, Edible Oils are being handled through semi-mechanized system.
- Mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. By using these measures, the port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargoes such as Project cargo, fertilizer (Urea), Sugar etc.
- The Pollution Control System is implemented, as a part of project, to mitigate the dust pollution, State of Art water sprinkling system at various locations. Around 30 people are working daily to operate the DSS.

- The DSS comprises of canons supported by electrical motors and operated at regular intervals to cover water fog all over cargo stacks and other areas. The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm<sup>2</sup> to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.
- Provided hooded conveyor for transferring dusty cargo to nearby industries like APGENCO, SEMBCORP and Penna Industries. Established Direct pipelines to nearby edible oil cluster industries to pump edible oil from vessels to industries.
- Operating 16 no. of hydraulic broom sweeping machines for cleaning of berths, backup and roads. Operating 2 nos vacuum sweeping machines to control dust on roads, berths & pavements.

### 1. Mechanized Operations:

The State of art mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimers), hooded conveyor belts and the storage yards have been functioning well throughout the system. Ensuring these measures, the Port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.

- AKPL using Grab ship unloaders and conveyers with water sprinkling system for handling coal from berths to storage yards and to nearby power plants which reduced dust generation, compared to dumpers for transporting coal.
- AKPL operating silo facility with telescopic chute system for loading the cargo in railway wagons. After those entire rakes covered with tarpaulin covers to avoid the fugitive spillages.
- Established fully mechanized and closed operations associated with mist sprinkling system to prevent fugitive emissions.
- Provided Dust suppression systems at Hoppers, discharge/feeding points of belt conveyors at each transfer tower.
- Provided and operating Stacker cum re-claimers for loading and unloading the coal. Dedicated mist sprinklers are provided to prevent fugitive emissions.



**Mist Spraying Sytem**



**Silo Facility with telscopic chute system**



**Mechanized Infrastructure**



**Grab ship unloaders and Hoppers, discharge/feeding points**

## 2. Dust Suppression – Mechanical Dust Suppression System (MDSS) :

AKPL has Established Mechanical Dust Suppression System with 248 no's of water cannons at stack yards for dust suppression. The water cannons at 50 -100 metres intervals which covers a horizontal radius of approx. 50 meters and reaches a height upto 15 metres and rotates in 180 degrees.

The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm<sup>2</sup> to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.



**Dust suppression through Sprinkling system in AKPL**

### **Dust suppression through Tankers**

Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers of 26 nos. to arrest the dust pollution causing by the vehicular movement in the port. AKPL is spending around Rs. 7 lakhs per month on an average towards water charges and maintenance.



Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stockpiles.

### Dust suppression system through Atomizers

AKPL being operated 4 heavy duty atomizers as innovative technology in dust suppression system.

These Atomizers helpful to efficient water distribution in uniform spray patterns through pressurized nozzles. It reduced water consumption also.



As part of sustainable development activities, using these special devices ensure to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

### 3. Truck/Wagon Tarpaulin Covering facilities:

AKPL established 14 No. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.

AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches the destination.



Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.



**4. Cargo covered with tarpaulin:**

AKPL has been maintaining the tarpaulin covering on the cargos to the extent possible to avoid fugitive emissions.



**5. Deployment of Road Sweeping Machines:**

2 No of Heavy-Duty Vacuum Sweeping Machines are being deployed at operational areas and all internal roads.

Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas.



**6. Truck Tyre washing facilities:**

Provided 2 no. of automatic sensor-based truck/tyre washing facilities at north side and south side of the port to ensure of all the outgoing vehicles to avoid dust passage on to outside roads.

Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.



**North side of the Port**



**South side of the Port**

### 7. Specific measures towards Habitation:

Erected wind breaking walls towards Krishnapatnam village and Arketpalem to prevent any dust transfer to habitation and a thick green belt developed supporting to the wind breaking wall to arrest the dust emissions to the villages.



- Provided hooded conveyor for transferring dusty cargo.



AKPL maintained 100 m width of plantation towards port periphery and 20 m width around the coal stack yard zones as per the CTO condition.





## 8. Environmental Monitoring Program in AKPL

As per the statutory guidelines AKPL appointed an authorized 3<sup>rd</sup> party agency, for monitoring of the environmental parameters of the port as well as nearby villages such as Krishnapatnam village, Gopala Puram Village, Chalivendram village and Thamminapatnam Village areas.

### A. Ambient Air Quality

Operating 3 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters NO<sub>x</sub>, NH<sub>3</sub>, SO<sub>2</sub>, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
CAAQMS - 1	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
CAAQMS - 2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
CAAQMS -3	At Krishnapatnam Village	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM

		
<b>Station - 1 CVR Amenities Complex</b>	<b>Station - 2 Thamminapatnam Village</b>	<b>Station - 3 Krishnapatnam Village</b>

The Port appointed an NABL accredited SV Enviro Laboratories to monitor the air quality and submitting the Monitoring reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.



Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

**B. Noise Monitoring**

Noise monitoring is being carried out as per the statutory regulations for the seven locations and the reports are well within the statutory limits and the same are being submitted to the APPCB monthly.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM

A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM



### C. Ground Water quality monitoring

Ground water quality monitoring is being carried out on half yearly monthly basis as per the statutory regulations for the Krishnapatnam Port premises and reports are within the statutory limits and the same are being submitted to the APPCB along with 6 months report.

Location	Direction w.r.t. Project site	Coordinates	Distance from Port
South side of the Port	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
Port side	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM

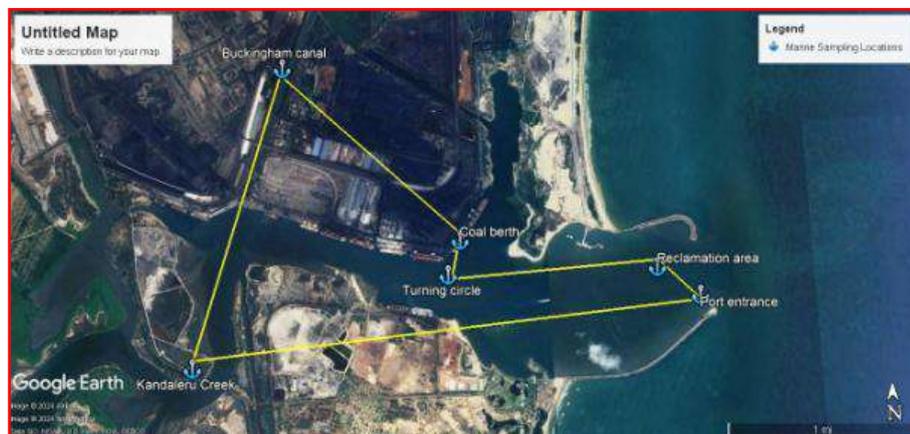


#### D. Marine Water / Sediment monitoring

The marine water and sediment quality monitoring is being carried out weekly basis of tidal sampling for the Four locations as

1. Port entrance (Approach Channel)
2. Turning Circle
3. Coal berth
4. Reclamation area (Mutable)

S.No	Location	Coordinates
1	Port entrance (Approach Channel)	14°14'53.66"N 80° 8'48.42"E
2	Turning Circle	14°14'49.35"N 80° 7'45.64"E
3	Coal berth	14°15'2.92"N 80° 7'42.16"E
4	Reclamation area (Mutable)	14°14'57.36"N 80° 8'17.74"E



**Map Showing Marine sample collection Points**

Physical, chemical and biological parameters were analysed for water as well as for sediment to assess the quality and the same is being submitted to the APPCB. The reports indicate that the waters are not having any noticeable contamination.



**9. Environment Sustainability Measures:**

**a. Commitment towards Environment Sustainability:**

AKPL is surrounded by human habitation and many major industries viz., Thermal Power Plants, Cement Industries, Edible Oil Industries etc., All the mitigation measures are being implemented & adopted to control the dust emissions.

AKPL is continuously evaluating the environmental impacts during port operations and will promote long-term environmental sustainability by continuing all the mitigation measures to prevent the dust pollution.

The funds allocated and utilized for Environmental Management for the last three years as below:

Item	Year 2021-22 (in Rs.Cr.)	Year 2022- 23 (in Rs.Cr.)	Year 2023 -24 (in Rs.Cr.)
Budget Allocated	9,33,80,083	9,02,55,160	9,64,83,786
Budget Utilized	6,83,10,659	6,16,76,369	9,48,68,251

**b. Weather & Meteorological monitoring:**

Installed Weather station on the top of Port Operation Control for weather forecasting & meteorological data generation.



**c. Water Conservation Measures:**

Rainwater harvesting pits are provide across the port premises for recharging the ground water.

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.

Rainwater harvesting pits around the buildings are being maintained.

Rainwater drains are being maintained periodically & pre-monsoon season to avoid stagnation & free flow of water and the water is using for dust suppression to the possible extent.



**10. Sewage Treatment Plants:**

STP Domestic sewage collected from office buildings from different locations of Port is being treated with FBBR technology in STPs of 500 KLD & 40 KLD and being used for greenbelt development.



**500 KLD STP**



**40 KLD STP**

The STP inlet & outlet water is being analyzed through a 3rd party agency on fortnight basis and as per the analysis reports, the values are meeting the prescribed standards of APPCB.



### Inlet and outlet sample collection

#### 11. Waste Management in AKPL:

- **Hazardous waste (Waste oil)** – as per the CFO & HWA of APPCB, AKPL is permitted to generate & dispose of waste oil including bilge oil. AKPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers through APEMCL portal and submitting the details in Form – 4 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.



**E – Waste** is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form – 3 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.

**Plastic waste** is being collected and disposed of to SPCB authorized plastic waste recycling units.



- **Bio-Medical Waste** – Occupational Health Centre (OHC) to provided First Aid facility to the victims and generating very less quantity of Bio-Medical Waste. M/s. SS Bio Care an authorized Bio-medical waste Treatment Facility, Safe Collection, Transportation & disposal of properly segregated and packed BMW as per the norms.

#### **Segregation of BMW through Bins**



- **Battery Waste** is being collected and disposed of to SPCB authorized Battery waste recycling units.
- 
- **Solid waste** Provided collection bins at about 120 locations for collection of dry & wet solid & domestic waste. Developed bin collection system with dedicated collection vehicles and manpower. Segregating recyclable at the source and being recycled through vendors. Biodegradable food waste is sent to the pig farms.



## 12. Details of Green belt in Adani Krishnapatnam Port

Development of greenbelt is a continuous process in AKPL. Up to Financial year 2023-2024, the total plantation in the Port is about 196.25 Ha.

- Green cover needs to reduce the pollution levels
- Improve the standard of Ambient Air Quality
- Meet the statutory requirements & compliance.
- Reduce the carbon emissions

The environment department is fixing its own targets besides statutory requirements and achieving the targets from time to time.

The land available in AKPL is mostly sand dunes and salt pans which are not supportive for plantation.

AKPL developed a good plantation with saplings suitable for the available land and achieved good results.

Due to the Michaung Cyclone occurred in December 2024, the existing greenbelt was damaged badly. To achieve good and dense plantation, AKPL adopted Miyawaki plantation



Damaged Nursey due to Michaung cyclone



Present status of Nursery after cyclone

### High Density Plantation (Miyawaki)

Miyawaki afforestation / plantation involves several different types of native plants closely just to form a Green Wall and a completely chemical free forest in an organic way that sustains itself, supports local biodiversity, and attracts birds and insects. In 'Miyawaki' forests, the trees grow more quickly and absorb more CO<sub>2</sub> than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

With the spirit of Miyawaki type plantation, AKPL continued further plantation in Miyawaki method in the other locations, viz., LC3 location and Chalivendram boundary.

**Below details show the periodical development of Greenbelt during the last 3 years:**  
**Table**

AKPL: Periodical Development of Greenbelt during the last 3 years				
S.no	Financial year	Target	Achieved	Survival
1	2021-2022	100000	103890	85 %
2	2022-2023	100000	103242	89 %
3	2023-2024	200000	220953	89%
	<b>TOTAL</b>	<b>400000</b>	<b>428085</b>	

### Nursery:

AKPL Established an exclusive nursery in an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifolia, Spathodea campanulata, Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia, Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.

The captive nursery played a significant role in restoration / reforestation after series of cyclones.

### Photographs of Nursery & Greenbelt:



## AKPL: Green belt photographs



## 13. Mangrove Conservation In AKPL:

- Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.
- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover.
- The proponent shall continue to restore mangroves in the suggested sites with

"MANGROVE IS NOT JUST A TREE  
MANGROVE IS LIFE."

<p>species like <i>Avicennia marina</i>, a resilient and common species along the creek.</p> <ul style="list-style-type: none"> <li>➤ Afforestation of mangrove cover along the creeks shall be continued and intensified.</li> <li>➤ Raise awareness in the local community about the importance of mangroves and their importance.</li> <li>➤ Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves.</li> <li>➤ Illegal cutting of mangroves during the construction and operation phase of port should be prevented.</li> </ul>	
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#### 14. New Initiatives for effective Environment & Sustainability:

<ul style="list-style-type: none"> <li>• Completed Electrification of Cranes &amp; Compressor from diesel Cranes</li> <li>• Usage of EV 4 – wheelers for Employee transportation</li> <li>• Started plantation program 'Each One Own One Plant' with "Geotagging".</li> <li>• Converted 9 no's Liebherr cranes from diesel operated to Electrically operated.</li> <li>• Converted 1 diesel operated oil compressor to electrically operated.</li> <li>• All Marine tugs provided with shore power 100% while at jetty.</li> <li>• Established hooded conveyor belts to mitigate dust emission into the atmosphere.</li> <li>• Provided Fire hydrant system for Wagon loading station.</li> <li>• Provided facilities for truck tarpaulin covering stations of 14 nos. at various transit locations to facilitate and ensure tarpaulin coverage to all the outgoing cargo trucks.</li> <li>• Provided facilities for Railway Rake to ensure tarpaulin coverage to all the outgoing cargo rakes.</li> </ul>	 <p style="text-align: center;"><b>EV vehicle</b></p>
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Letter No AKPL/EHS/APPCB/2024-030

Date:20.06.2024

To

The Environmental Engineer,  
A.P. Pollution Control Board  
Regional Office  
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 3 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of E – Waste for the FY year 2023 – 2024 in **Form- 3** as per the E-Waste (Management) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

  
**Dr.D. Jyothi**  
Vice President - Environment

Encl: a/a

## FORM-3

[See rules 4(5), 5(5), 8(6), 9(4), 10(8), 11(9), 13 (1) (xi), 13(2)(v), 13(3)(vii) and 13(4)(v)]

## FORM FOR FILING ANNUAL RETURNS

[To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30<sup>th</sup> day of June following the financial year to which that return relates].

## Quantity in Metric Tons (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler		Adani Krishnapatnam Port Limited, Krishnapatnam (V), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh			
2	Name of the authorized person and complete address with telephone and fax numbers and e-mail address		Dr. D. Jyothi - Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone : 9441046788 <a href="mailto:jyothi@gangavaram.com">jyothi@gangavaram.com</a> <a href="mailto:akpl.ehs@adani.com">akpl.ehs@adani.com</a>			
3	Total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment listed in the Schedule I (Attach list) by PRODUCERS		Nil*			
	Sl. No.	Sale Order No.	Date	E - Waste Type	Quantity MT.	
	1.	-----	-----	-----	-----	
	Total					
	Details of the above			TYPE	QUANTITY	No.
3(A)*	BULK CONSUMERS: Quantity of e- waste			NIL	NIL	NIL
3(B)*	REFURBISHERS: Quantity of e-waste:			X	X	X
3(C)*	DISMANTLERS:			X	X	X
	i. Quantity of e-waste processed (Code wise);					
	ii. Details of materials or components recovered and sold;					
	iii. Quantity of e-waste sent to recycler;					
	iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.					

3(D) *	RECYCLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility.	X	X	X
4	Name and full address of the destination with respect to 3(A)-3(D) above	--		
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	Type ---	Quantity ---	

Enclose the list of recyclers to whom e-waste has been sent for recycling.

Place: Krishnapatnam (P),  
Muthukuru (M), SPSR Nellore Dist.  
Andhra Pradesh

Date: 20.06.2024

  
Dr. D. Jyothi  
Vice President - Environment

Signature of the authorized person

**Note:-**

- 1 \* Strike off whichever is not applicable
- 2 Provide any other information as stipulated in the conditions to the authorizer
- 3 In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.

Letter No AKPL/EHS/APPCB/11344/2024-29

Date:20.06.2024

To

The Environmental Engineer,  
A.P. Pollution Control Board  
Regional Office  
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – Hazardous Waste Annual Returns for the FY 2023-2024 – Form – 4 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Hazardous Waste (Waste/Used Oil) for the year 2023 – 2024 in **Form- 4** as per the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

**Dr.D. Jyothi**  
**Vice President - Environment**

Encl: a/a

Adani Krishnapatnam Port Ltd  
(Formerly, Krishnapatnam Port Company Ltd)  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLD023529

Tel +91 861 2377999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com



**Waste / Used Oil sludge generated : 320.18 MT  
in ships**

To disposal facility through : **88.06 MT** to  
APEMCL M/s. Supreme petro products  
S.F. No225/1A2J,225/1A2K,  
Matharpakkam Road, Eguvarpalayam(V)  
,Gummidipoondi (Tal),  
Tiruvallur District,Tamil Nadu State,

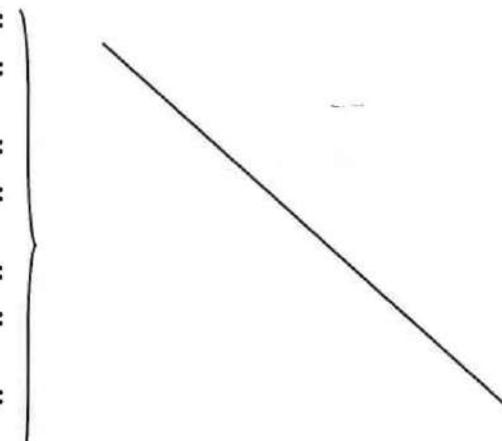
: **232.12 MT** to

M/s Sri Balaji Petrochem  
No 52/ 2B, Chinnazambad village,  
Vijayapuram Mandal,Chittoor District,  
Andhra Pradesh

- 3. Total to recycler or co-processors or pre-processor : **351.72 MT**
- 4. Quantity utilized in-house, if any- : **2.107 \* MT**
- 5. Quantity in storage at the end of the year : **Nil**

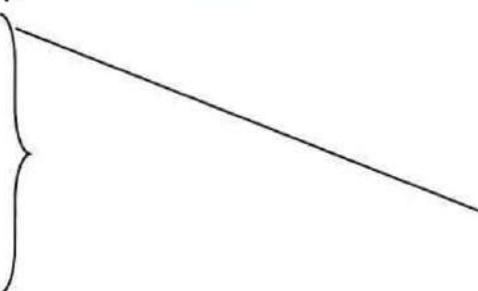
**Part B. To be filled by Treatment, Storage and disposal facility operators**

- 1. Total quantity received - :
- 2. Quantity in stock at the beginning of the year :
- 3. Quantity treated :
- 4. Quantity disposed in landfills as such and after treatment. :
- 5. Quantity incinerated (if applicable) :
- 6. Quantity processed other than specified above- :
- 7. Quantity in storage at end of the year :

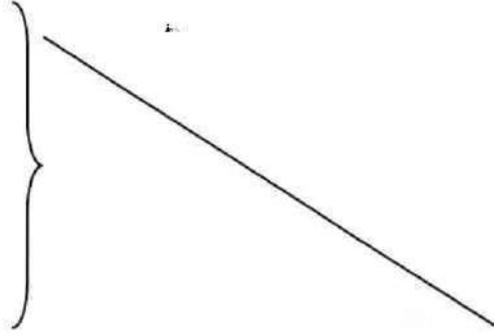


**Part C. To be filled by recycler or co-processors or other users**

- 1. Quantity of the waste received during the year- :
  - i) Domestic Sources
  - ii) Imported (if applicable)
- 2. Quantity in Stock at the beginning of year - :
- 3. Quantity recycled or co-processed or used- :
- 4. Quantity of product dispatched (wherever applicable) - :



5. Quantity of waste generated- :  
6. Quantity of waste disposed- :  
7. Quantity re-exported (wherever applicable) :  
8. Quantity in the storage at the end of the year- :



Date: 20.06.2024  
Place: Krishnapatnam (P),  
Muthukur (M), SPSR Nellore Dist.

  
Dr.D. Jyothi  
Vice President - Environment

**Signature of the Occupier or  
Operator of the Disposal facility**

FORM 10  
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	86897																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	<b>Name:</b> Jyothi Lubricants <b>Address:</b> plot no 185, IDA ,Kondapalli ,Vijayawada <b>Phone No :</b> 6300244004 <b>Email :</b> jyothilubricants@gmail.com																
5	Type of Vehicle:	Truck																
6	VehicleRegistration No:	AP16TJ2619																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Jyothi Lubricants <b>Address:</b> Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., <b>Phone No :</b> 6300244004 <b>Email:</b> jyothilubricants@gmail.com																
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																
10	Total Quantity No. of Containers:	a) 10 - Tonnes, 1 Container																
11	Physical Form:	a) Liquid																
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>0</td><td>0</td><td>8</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	3	0	0	8	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
3	0	0	8	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.197.78 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>8</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	3	1	0	8	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
3	1	0	8	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 117.255.60.4 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>2</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	2	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	2	0	9	2	0	2	3											

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																	
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																	
3	Manifest Document No:	87521																	
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Jyothi Lubricants <b>Address:</b> plot no 185, IDA ,Kondapalli ,Vijayawada <b>Phone No :</b> 6300244004 <b>Email :</b> jyothilubricants@gmail.com																	
5	Type of Vehicle:	Truck																	
6	VehicleRegistration No:	AP16TJ2619																	
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Jyothi Lubricants <b>Address:</b> Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., <b>Phone No :</b> 6300244004 <b>Email:</b> jyothilubricants@gmail.com																	
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																	
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																	
10	Total Quantity No. of Containers:	a) 4 - Tonnes, 17 Drum																	
11	Physical Form:	a) Liquid																	
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																	
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																	
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.116	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>4</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	4	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	4	0	9	2	0	2	3												
14	Transporter acknowledgement of receipt of Wastes:																		
	Name and stamp:	Signature: Acknowledged from IP: 117.255.49.44	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>4</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	4	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	4	0	9	2	0	2	3												
15	Receivers certification for receipt of hazardous and other waste:																		
	Name and stamp:	Signature: Acknowledged from IP: 117.213.209.107	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	5	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	5	0	9	2	0	2	3												

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	120579																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Coastal waste management project unit 2 - Rapur Address: Coastal Waste Management Project (Unit-2) (A Subsidiary of M/s. Ramky Enviro Engineers Ltd.,) Govt.Veterinary polytechnic college opposite Road, Sy. No. 20-2P1, 20-2P2, 20-2P3, Raviguntapalli Village of Bojjanapalli Grampanchayat, Rapur Mandal, SPSR Nellore District-524408, AP Phone No : 9154252960 Email : madhubabu@ramky.com																
5	Type of Vehicle:	Special Vehicle																
6	VehicleRegistration No:	AP39TK9054																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Coastal Waste Management Project (Unit-2) - Incinerator Address: Govt.Veterinary polytechnic college opposite Road, Sy. No. 20- 2P1, 20-2P2, 20-2P3, Raviguntapali Village of Bojjanapalli Grampanchayat, Rapur Mandal.SPSR Nellore District-524408, AP Phone No : 9154252951 Email: madhubabu@resustainability.com																
8	Receiver's Authorisation No:	APPCB/UH-IV/HWM/CFE/CWMP-NLR/2017																
9	Waste Description:	a) HW - Incinerable Waste - 3.3 Sludge and filters contaminated with oil, Sludge and filters contaminated with oil																
10	Total Quantity No. of Containers:	a) 1.12 - Tonnes, 1 Container																
11	Physical Form:	a) Solid																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	5	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	5	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.234.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	5	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	5	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 47.247.120.234 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	7	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	7	0	3	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopareddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	121000																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Jyothi Lubricants <b>Address:</b> plot no 185, IDA ,Kondapalli ,Vijayawada <b>Phone No :</b> 6300244004 <b>Email :</b> jyothilubricants@gmail.com																
5	Type of Vehicle:	Truck																
6	VehicleRegistration No:	AP16TJ2619																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Jyothi Lubricants <b>Address:</b> Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., <b>Phone No :</b> 6300244004 <b>Email:</b> jyothilubricants@gmail.com																
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																
10	Total Quantity No. of Containers:	a) 8.42 - Tonnes, 39 Drum																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	8	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.30 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	8	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.202 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
0	9	0	3	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	121777																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Jyothi Lubricants <b>Address:</b> plot no 185, IDA ,Kondapalli ,Vijayawada <b>Phone No :</b> 6300244004 <b>Email :</b> jyothilubricants@gmail.com																
5	Type of Vehicle:	Truck																
6	VehicleRegistration No:	AP16TJ2619																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Jyothi Lubricants <b>Address:</b> Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattanam (M),Krishna Dist., <b>Phone No :</b> 6300244004 <b>Email:</b> jyothilubricants@gmail.com																
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																
10	Total Quantity No. of Containers:	a) 8 - Tonnes, 38 Drum																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.32 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.222.239 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.197.136 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>4</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	4	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	4	0	3	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	69645																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Thirupathi oil company unit 1 <b>Address:</b> M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State, TN-TN-TAMIL NADUmeu ip <b>Phone No :</b> 8919444215 <b>Email :</b> toc580026@gmail.com																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN18E4399																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Thirupathi Oil Company Unit-1 <b>Address:</b> M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State <b>Phone No :</b> 8919444215 <b>Email:</b> toc580026@gmail.com																
8	Receiver's Authorisation No:	180518936980																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 20.6 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 27.59.221.217 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	4	0	5	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.117 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	4	0	5	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.215 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>6</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	6	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	6	0	5	2	0	2	3											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	71239																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Supreme petro products <b>Address:</b> S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU <b>Phone No :</b> 9444431111 <b>Email :</b> supremepetroproducts@gmail.com																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN20AW4455																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Supreme Petro Products (Waste Oil) <b>Address:</b> M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State <b>Phone No :</b> 9444431111 <b>Email:</b> supremepetroproducts@gmail.com																
8	Receiver's Authorisation No:	2408236379833																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 12.58 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 112.133.252.82 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	71649																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Supreme petro products <b>Address:</b> S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU <b>Phone No :</b> 9444431111 <b>Email :</b> supremepetroproducts@gmail.com																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN45BE6517																						
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Supreme Petro Products (Waste Oil) <b>Address:</b> M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State <b>Phone No :</b> 9444431111 <b>Email:</b> supremepetroproducts@gmail.com																						
8	Receiver's Authorisation No:	2408236379833																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 19.06 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>6</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	6	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	6	0	6	2	0	2	3																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>6</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	6	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	6	0	6	2	0	2	3																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	7	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	7	0	6	2	0	2	3																	

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																	
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																	
3	Manifest Document No:	105792																	
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																	
5	Type of Vehicle:	Truck																	
6	Vehicle Registration No:	TN05AU4927																	
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																	
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																	
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																	
10	Total Quantity No. of Containers:	a) 21.98 - Tonnes, 1 Container																	
11	Physical Form:	a) Oily																	
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																	
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																	
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	1	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	1	1	2	2	0	2	3												
14	Transporter acknowledgement of receipt of Wastes:																		
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	1	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	1	1	2	2	0	2	3												
15	Receivers certification for receipt of hazardous and other waste:																		
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>2</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	2	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	2	1	2	2	0	2	3												

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	106095																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AD5538																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 24.72 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 <table border="1"> <thead> <tr> <th>D</th> <th>D</th> <th>M</th> <th>M</th> <th>Y</th> <th>Y</th> <th>Y</th> <th>Y</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>3</td> <td>1</td> <td>2</td> <td>2</td> <td>0</td> <td>2</td> <td>3</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <thead> <tr> <th>D</th> <th>D</th> <th>M</th> <th>M</th> <th>Y</th> <th>Y</th> <th>Y</th> <th>Y</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>3</td> <td>1</td> <td>2</td> <td>2</td> <td>0</td> <td>2</td> <td>3</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 <table border="1"> <thead> <tr> <th>D</th> <th>D</th> <th>M</th> <th>M</th> <th>Y</th> <th>Y</th> <th>Y</th> <th>Y</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>4</td> <td>1</td> <td>2</td> <td>2</td> <td>0</td> <td>2</td> <td>3</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	2	4	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	4	1	2	2	0	2	3											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	106097																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	Vehicle Registration No:	TN05AR1728																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 22.74 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	4	1	2	2	0	2	3											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	109598																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AR2616																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 16.4 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.118 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	1	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	109681																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN18BL7801																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 27.6 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	1	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	111699																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN20BM3762																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 19 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.60 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	4	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	4	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	6	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	6	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	113265																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	<b>Name:</b> Supreme petro products <b>Address:</b> S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU <b>Phone No :</b> 9444431111 <b>Email :</b> supremepetroproducts@gmail.com																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN20AW4455																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Supreme Petro Products (Waste Oil) <b>Address:</b> M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State <b>Phone No :</b> 9444431111 <b>Email:</b> supremepetroproducts@gmail.com																
8	Receiver's Authorisation No:	2408236379833																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 21.3 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.122 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	3	1	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
3	1	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.91 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	3	1	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
3	1	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.243.201 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>6</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	6	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	6	0	2	2	0	2	4											

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	114376																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN04AJ1199																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 19.7 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	2	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	2	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	7	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	7	0	2	2	0	2	4																	

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	116389																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbspetrochem.in																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN05AD5538																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																						
10	Total Quantity No. of Containers:	a) 21.22 - Tonnes, 1 Container																						
11	Physical Form:	a) Sludge																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.196.90					<table border="1" style="text-align: center; width: 100%;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>4</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	1	4	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
1	4	0	2	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="text-align: center; width: 100%;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>4</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	1	4	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
1	4	0	2	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 157.47.33.223					<table border="1" style="text-align: center; width: 100%;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>0</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	0	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
2	0	0	2	2	0	2	4																	

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	122953																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AR2126																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 18.96 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>0</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	0	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	0	0	3	2	0	2	4											

FORM 10  
[See rule 19 (1)]

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	122947																						
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																						
5	Type of Vehicle:	Tanker																						
6	Vehicle Registration No:	TN05AR1670																						
7	Receiver's Name & mailing Address, (Including PhoneNo. and Email):	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																						
10	Total Quantity No. of Containers:	a) 18.94 - Tonnes, 1 Container																						
11	Physical Form:	a) Sludge																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
1	9	0	3	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
1	9	0	3	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 157.47.85.104					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	1	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
2	1	0	3	2	0	2	4																	

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	122949																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	<b>Name:</b> SRI BALAJI PETROCHEM <b>Address:</b> No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 <b>Phone No :</b> 8925842243 <b>Email :</b> gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05BZ8285																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Sri Balaji Petrochem <b>Address:</b> M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. <b>Phone No :</b> 8925842240 <b>Email:</b> sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 20.86 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.72.251 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>2</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	2	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	2	0	3	2	0	2	4											

## FORM 10

[See rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	<b>Name :</b> Adani Krishnapatnam Port Limited <b>Address:</b> P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, <b>Phone No :</b> 9866192789 <b>Email:</b> venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	124663																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	<b>Name:</b> Supreme petro products <b>Address:</b> S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU <b>Phone No :</b> 9444431111 <b>Email :</b> supremepetroproducts@gmail.com																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN20AW4455																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Supreme Petro Products (Waste Oil) <b>Address:</b> M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State <b>Phone No :</b> 9444431111 <b>Email:</b> supremepetroproducts@gmail.com																
8	Receiver's Authorisation No:	2408236379833																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 14.52 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.56 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	8	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	8	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	9	0	3	2	0	2	4											

Letter No AKPL/EHS/APPCB/ /2024-031

Date:20.06.2024

To

The Environmental Engineer,  
A.P. Pollution Control Board  
Regional Office  
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 8 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Used Batteries for the FY year 2023 – 2024 in **Form - 8** as per the Batters (Management & Handling) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

  
**Dr. D. Jyothi**  
**Vice President - Environment**

Encl: a/a

**FORM VIII**

[see rule 10 (2) (ii)]

**FORM FOR FILING RETURNS FOR BULK CONSUMER OF BATTERIES**

[To be submitted by the bulk consumer to the State Board by 30th June  
(for the period October-March) and 31st December (for the period April-September)  
every year]

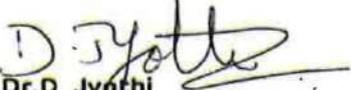
1.	Name and Address of the bulk consumer	Adani Krishnapatnam Port Limited, Krishnapatnam Village, Muthukur Mandal, 524344 SPSR Nellore Dist., Andhra Pradesh.
2.	Name of the Authorized person and full address with telephone and fax number	Dr. D. Jyothi - Vice President (Env) Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone : 9441046788 <a href="mailto:jyothi@gangavaram.com">jyothi@gangavaram.com</a> <a href="mailto:akpl.ehs@adani.com">akpl.ehs@adani.com</a>
3.	Number of new batteries of different categories purchased from the manufacturer/importer/dealer or any other agency during October-March and April - September  Category: (i) <b>Automotive</b> (a) four wheelers (b) two wheelers (ii) <b>Industrial</b> (a) UPS (b) Motive Power (c) Stand-by (iii) <b>Others</b>	(i) No. of Batteries - 214*  (i) Approximate weight - 10.78 (in Metric Tons)
4.	Number of used batteries of categories mentioned in Sl. No. 3 and Tonnage of scrap sent to manufacturer/ dealer/ importer/ registered recycler/ or any other agency to whom the used batteries scrap was sent*.	M/s. Jayvel Enterprises, Plot No.26 A, KIADB Malur Industrial Area, Malur, Kolar - 563130 Karnataka

\*\*10.78 MT of Battery waste is sent to registered recycler  
(2.4 MT Acid battery scrap + 8.38 MT without acid battery scrap)

- Enclose list of manufacture/dealer/importer/registered recyclers/or any other agency to whom the used batteries scrap was sent.

Place: Krishnapatnam (P), Muthukur (M)  
SPSR Nellore Dist., Andhra Pradesh

Date: 20.06.2024

  
Dr. D. Jyothi  
Vice President - Environment

Signature of the authorized person

<b>ADANI KRISHNAPATNAM PORT LTD</b> PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR NELLORE-524344 ANDHRA PRADESH,INDIA PAN No. : AAACK8657J CIN No. : U45203GJ1996PLC12B239 GSTIN : 37AAACK8657J1Z1 State Code : 37			adani™			
Tax Invoice						
<b>To :</b> JAYVEL ENTERPRISE PLOT NO 26A KIADB, MALUR INDUSTRIAL AREA, MALUR, KOLAR-563130, KARNATAKA,INDIA PAN No. : AAFFJ7398P GSTIN : 29AAFFJ7398P1Z8 Place of supply:KARNATAKA,INDIA State Code:29		<b>Invoice No: 193700001377</b> Order No. : 1143503325 PO No : W51866040640 <b>Buyer</b> JAYVEL ENTERPRISE PLOT NO 26A KIADB, MALUR INDUSTRIAL AREA, MALUR, KOLAR-563130, KARNATAKA,INDIA GSTIN 29AAFFJ7398P1Z8 State Code:29 SAP Ref No:313B504312				
Date: 13.03.2024 Date: 12.03.2024 Date: 19.02.2024						
IRN No.:7af3a20bc1e39032a94b42ee5109bd0a3d4ffdr01908bd8c2ff3ddb600a482bd						
Version	11	Supply Type Code	B2B			
Document Type Code	INV	Sub Supply Type	Supply			
Preceding Invoice Number		Preceding Invoice Date				
Transaction Mode	Regular	Tax Scheme	GST			
Whether the Tax is payable on Reverse Charge Basis: N Whether supply is Service or not: N						
E-way Bill No.:	E-way Bill Validity:	Created on:				
<b>SNo</b>	<b>Item Description</b>	<b>Quantity</b>	<b>UoM</b>	<b>Rate</b>	<b>Per</b>	<b>Amount(INR)</b>
1	BATTERIES (W/O ACID) HSN/SAC No.85489000	8.380	MT	80,400.00	1	673,752.00
	IN: Integrated GST			18 %		121275.36
	Scrap TCS Base 1%			1 %		7950.28
<b>Total Value : 802,977.64</b>						
Amount in words : Rupee Eight Lakh Two Thousand Nine Hundred Seventy Seven And Paise Sixty Four Only						
Payment : 100% Advance Payment      Inco Terms : Ex-Works						
For ADANI KRISHNAPATNAM PORT LTD						 Authorised Signatory

BATTERIES(W/O ACID)Qty:8.38MT@80,400/-V.H.No.XA 01 AA7563

**ADANI KRISHNAPATNAM PORT LTD**  
 PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR  
 NELLORE-524344, ANDHRA PRADESH, INDIA  
 PAN No. : AAACK8657J  
 CIN No. : U45203GJ1996PLC128239  
 GSTIN : 37AAACK8657J1Z1  
 State Code : 37



adani

## Tax Invoice

**To:**  
 JAYVEL ENTERPRISE  
 PLOT NO 26A KIADB,  
 MALUR INDUSTRIAL AREA, MALUR,  
 KOLAR-563130,  
 KARNATAKA, INDIA  
 PAN No. : AAFFJ7398P  
 GSTIN : 29AAFFJ7398P1Z8  
 Place of supply: KARNATAKA, INDIA  
 State Code: 29

Invoice No: 193700000119

Date: 27.04.2023

Order No. : 1143502373

Date: 26.04.2023

PO No. : NFA#AKPL-2023-0460

Date: 17.03.2023

**Buyer:** JAYVEL ENTERPRISE

PLOT NO 26A KIADB,  
 MALUR INDUSTRIAL AREA, MALUR,  
 KOLAR-563130,  
 KARNATAKA, INDIA  
 GSTIN: 29AAFFJ7398P1Z8  
 State Code: 29  
 SAP Ref No: 3138503054

IRN No. eca730b65096efb6a155e06ae06da3674863f281a1e56cdd98dc47dde5ead08

Version	1.1	Supply Type Code	B2B
Document Type Code	INV	Sub Supply Type	Supply
Preceding Invoice Number		Preceding Invoice Date	
Transaction Mode	Regular	Tax Scheme	GST

Whether the Tax is payable on Reverse Charge Basis: N

Whether supply is Service or not: N

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	Acid Batteries Scrap HSN/SAC No 85489000	2.400	MT	54,200.00	1	130,080.00
	IN: Integrated GST			18%		23414.40
	Scrap ICS Base 1%			1%		1534.95
<b>Total Value : 155,029.35</b>						

Amount in words : Rupee One Lakh Fifty Five Thousand Twenty Nine And Paise Thirty Five Only

Payment : 100% Advance Payment

Inco Terms : Ex-Works

For ADANI KRISHNAPATNAM PORT LTD

RAGHUNATH BYSANI

Digitally signed by RAGHUNATH BYSANI  
Date: 2023.04.27 12:50:55 +05'30'

Authorised Signatory

Acid Batteries Scrap Qty 2.4MT@54,200/- V.H No KA 01 AD 4622

Registered Office: "Adani Corporate House" Shantigram Near Vaishno Devi Circle S G Highway Khodiyar, Ahmedabad Gujarat  
 382421 (India) Tel: +91 79 26565555 25555555 Fax: +91 79 26565555 25555555

Subject to Ahmedabad Jurisdiction

Page 1 of 1

**JAYVEL ENTERPRISE**

**FORM 10**

[See Rule 19 (1)]

Plot No. 26A, KIADB,  
Malur Industrial Area, Malur - 563 130  
Kolar District, Karnataka

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

1. Sender's name and mailing address (including Phone No. and e-mail)	A Jeeva Krishnappa Murthy Post Co. Ltd Kolar District		
2. Sender's Authorisation No			
3. Manifest Document No			
4. Transporter's name and address (including Phone No. and e-mail)	JAYVEL ENTERPRISE 9448489505		
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)		
6. Transporter's Registration No	306751		
7. Vehicle Registration No	KA01AD4622		
8. Receiver's name and mailing address (including Phone No. and e-mail)	JAYVEL ENTERPRISE Plot No. 26A, KIADB, Malur Industrial Area, Malur-563 130 Kolar District, Karnataka CPCB REG. NO.: 13306		
9. Receiver's Authorisation No	306622		
10. Waste Description			
11. Total Quantity No. of Containers	2.400 MT Soap Battery		m <sup>3</sup> or MT Nos
12. Physical form	(Solid/SemiSolid/Sludge/Oily Tarry/Siurry/Liquid)		
13. Special handling instructions and additional information			
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
Name and Stamp	Signature	Month	Day Year
	<i>U. Sankar</i>	27	04 2023
15. Transporter acknowledgement of receipt of Wastes			
Name and Stamp	Signature	Month	Day Year
	<i>S. Mahendran</i>	27	04 2023
16. Receiver's certification for receipt of hazardous and other wastes			
Name and Stamp	Signature	Month	Day Year
	<i>S. Mahendran</i>	27	04 2023
Copy 1 (White):	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.		
Copy 2 (Yellow):	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.		
Copy 3 (Pink):	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.		
Copy 4 (Orange):	To be handed over to the transporter by the receiver after accepting waste.		
Copy 5 (Green):	To be sent by the receiver to the State Pollution Control Board.		
Copy 6 (Blue):	To be sent by the receiver to the sender.		
Copy 7 (Grey):	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.		

1471

1358

FORM 10

[See Rule 19 (1)]

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	Adani Krishna Praman Pvt Ltd Muthuraj			
2. Sender's Authorisation No.				
3. Manifest Document No.				
4. Transporter's name and address : (including Phone No. and e-mail)	JAYVEL ENTERPRISE 944 8489805			
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)			
6. Transporter's Registration No.	306751			
7. Vehicle Registration No.	KA01AA7563			
8. Receiver's name and mailing address (including Phone No. and e-mail)	<b>JAYVEL ENTERPRISE</b> Plot No. 26A, KIADB, Malur Industrial Area, Malur-563 130. Kolar District, Karnataka. CPCB REG. NO. : 13306			
9. Receiver's Authorisation No.	306622			
10. Waste Description	SCRAP BATTERIES			
11. Total Quantity No. of Containers	.....8380 kgs.....m <sup>3</sup> or MT .....No.s			
12. Physical form	(Solid/SemiSolid/Sludge/OilyTarry/Slurry/Liquid)			
13. Special handling instructions and additional information				
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.			
Name and Stamp	Signature	Month	Day	Year
		03	13	2024
15. Transporter acknowledgement of receipt of Wastes				
Name and Stamp	Signature	Month	Day	Year
	B. Mahendra	03	13	2024
16. Receiver's certification for receipt of hazardous and other waste				
Name and Stamp	Signature	Month	Day	Year
	B. Mahendra	03	13	2024
Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.			
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.			
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.			
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.			
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.			
Copy 6 (Blue) :	To be sent by the receiver to the sender.			
Copy 7 (Grey) :	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.			

Ref. No. AKPL/EC/APPCCB/125/2024-25

Date: 09.01.2025

To

The Environmental Engineer,  
A.P. Pollution Control Board,  
Regional Office  
SPSR Nellore,  
Andhra Pradesh



Dear Sir,

**Sub:-** Adani Krishnapatnam Port Limited (AKPL) – Complying with Condition para No. 10 of Phase II Amended EC & CRZ dated 22.08.2016-Submission of Environmental Monitoring report - Reg.

**Ref:-**

1. Issue of Show cause Notice F.No. 19-122/2011-IA-III, dated 11.01.2013.
2. EC & CRZ clearance for Phase II Development of KPCL at SPSR Nellore F.No. 11-62/2009-IA.III. dated 02.06.2015.
3. Amend EC & CRZ Clearance for Phase II Development of KPCL para No.10 F.No. 11-62/2009-IA.III dated 22.08.2016.

@@@

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (Village & Post), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Change, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under EC & CRZ clearance for Phase II Development of KPCL at SPSR Nellore with letter No. F.No. 11-62/2009-IA.III. dated 02.06.2015 and Amendment of EC & CRZ Clearance for Phase II Development of KPCL with letter No.F.No. 11-62/2009-IA.III dated 22.08.2016. (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the Phase II Amended EC & CRZ letter No. F.No. 11-62/2009-IA.III dated 22.08.2016 Condition under para No. 10 stipulates that:

*"The APCZMA is requested to essentially monitor the development activities of the company and take action under the law in case of violation, if any. In addition, National Centre for Sustainable Coastal Management(NCSCM) together with Society of Integrated Coastal Management (SICOM) shall undertake monitoring once in four years to ensure that no further vilolation takes place even unintentionally." However the copy of Annual report submitted by the Project Proponent to the Regional Office should be made available to NCSCM.*

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com

**adani**Ports and  
Logistics

Complying with the above condition, a detailed Environmental Monitoring of Phase II development of AKPL was prepared through M/s. National Centre for Sustainable Coastal Management (NCSCM). As per the MoEF & CC, EC & CRZ Clearance.

We, therefore submitting herewith the First and second Half yearly Monitoring reports to comply with the Phase II EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,  
For **M/s Adani Krishnapatnam Port Limited,**



**(Authorized Signatory)**

**Encl: a/a**

CC: The Member Secretary,  
Andhra Pradesh Coastal Zone Management Authority (APCZMA),  
O/o Andhra Pradesh Pollution Control Board,  
Paryavaran Bhavan, APPIIC Colony Road, Gurunanak Colony,  
Autonagar, Vijayawada – 520007.

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,**  
**Chalamalavari Street, Kasturibaipet, Vijavawada – 520010.**

Website: www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No: 633/APPCB/CFE/RO-NLR/HO/2010**

**Dt. 25.02.2021**

Sub: **APPCB – CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District – Consent for Establishment (CFE) Expansion of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.**

- Ref:
1. CFE order No.633/PCB/CFE/RO-NLR/HO/2010, dt.08.05.2010.
  2. CFE amendment order dt. 22.02.2018 for change of Cargo mix without change in overall cargo handling capacity
  3. EC & CRZ clearance order dt.11.01.2021 accorded for Port development by the MoEF & CC, GOI, under Phase-III.
  4. CFE application received on 27.01.2021 through APOCMS.
  5. R.O's inspection report dt. 12.02.2021.
  6. CFE Committee meetings held on 18.02.2021 & 23.02.2021.
  7. Proponent Ir dt.19.02.2021

1. In the reference 4<sup>th</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) expansion (Phase-III) of the Port for Cargo handling, as mentioned below, with an additional investment of Rs.9070 Cores.

S. No.	Type of Cargo	As per CFE amendment order dt.22.02.2018	As per CFO order dt.29.07.2018 & Amendment order dt.10.02.2020	Proposed expansion under Phase-III	Total after expansion
1.	Coal	51 Million TPA	51 Million TPA	88 Million TPA	139 Million TPA
2.	Iron Ore	8 Million TPA	8 Million TPA	-	8 Million TPA
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others )	9 Million TPA	9 Million TPA	10.5 Million TPA	19.5 Million TPA
4	Liquid Cargo (POL, LNG, LPG, Chemical products)	4.3 Million TPA (dropped due to expiry of EC validity period)	--	51.7 Million TPA	51.7 Million TPA
5.	Container Cargo	3.3 Million TEUs/ Annum (dropped due to expiry of EC validity period)	2.0 Million TEUs/ Annum	1.1 Million TEUs/ Annum	3.1 MTEUs/ Annum

	<b>Total</b>	<b>72.3 Million TPA + 3.3 Million TEUs/Annum</b>	68.0 Million TPA Non-container cargo + 2.0 Million TEUs/A container cargo	<b>150.2 Million TPA Non-container cargo + 1.1 Million TEUs/Annum Container cargo</b>	<b>218.2 Million TPA Non-container cargo + 3.1 Million TEUs/Annum Container cargo</b>
6.	No. of Berths	17 Berths	12 Berths	16 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)

The proposed berth requirement of 16 Nos. under Phase –III to handle the envisaged traffic is placed below:-

Type of Cargo	No. of Berths to be developed	Location	Berth * Numbers
Coal	7	North Dock	N9, N10, N11, N13, N14, N15 and N16
General Cargo	4	North West dock	NW4, NW5
		South Quay	S1
		North Dock	N12
Container Cargo	2	West Dock	W1 and W2
Liquid Cargo (LNG / LPG/ POL/ Chemicals)	3	--	L2, L3 & L4
<b>Total excluding SBMs (Liquid Cargos)</b>	<b>16</b>		
Three Single Buoy Moorings SBMs for Liquid Cargos, POL & other products		Geo-Coordinates 1) 14 <sup>0</sup> 14' 00" N 80 <sup>0</sup> 18' 12" E 2) 14 <sup>0</sup> 12' 54" N 80 <sup>0</sup> 19' 06" E 3) 14 <sup>0</sup> 17' 00" N 80 <sup>0</sup> 17' 48" E	

\* The berth numbers shall be indicated on the berths.

- As per the application, the above activity is to be located in the existing premises of **Krishnapatnam (V), Muthukur (M), SPSR Nellore District** in an area of 1094Ha.
- The above site was inspected by Environmental Engineer (FAC) and Asst. Environmental Engineer, Regional Office: Nellore, A.P Pollution Control Board on 02.02.2021 and found that the site is in the Krishnapatnam Port.
- The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendation of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT for EXPANSION** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure.

Nambada  
Venkata  
Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao  
DN: c=IN, o=Personal, title=6948, pseudonym=68b93d9669e19334217defc1a9ad1550f1f8180c, 2.5.4.20=b1924c79dadafa662cbdd8f5e867bd84d89cb55e3528c612408ebfca1a150c6f, postalCode=530007, st=Andhra Pradesh, serialNumber=bd4d3ae851a34cd26cc18bd7d0a7376274445a2a026108270d9825704dbdece9, cn=Nambada Venkata Bhaskara Rao  
Date: 2021.02.25 16:57:05 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1) (FAC)**

To  
**M/s. Krishnapatnam Port Co. Ltd.,(expn)(Phase-III),  
Krishnapatnam (V), Muthukur (M),  
SPSR Nellore District.**  
environment.akpl@adani.com

**Copy to:** 1. The JCEE, Z.O: Vijayawada for information and necessary action.  
2. The E.E., R.O: Nellore for information and necessary action.

**ANNEXURE**

1. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
2. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
3. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

**Water:**

4. The source of water is Muthukur Reservoir of 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Dust suppressions & other utilities	1600.0	1700	3300
2.	Gardening	300.0	200	500
3.	Domestic	600.0	600.0	1200.0
	<b>Total:</b>	<b>2500.0 KLD</b>	<b>2500.0 KLD</b>	<b>5000.0 KLD</b>

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes viz., Dust suppression, Domestic purposes, Washing and servicing, development of greenery.

**5. Waste water generation:**

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Other Utilities	-	240.0	240.0
2.	Domestic	300.0	450.0	750.0
	<b>Total</b>	<b>300.0 KLD</b>	<b>690.0 KLD</b>	<b>990.0 KLD</b>

**Treatment & Disposal (As per EC order):**

Source of effluent	Treatment	Mode of final disposal
Domestic	Sewage Treatment Plant of capacity of 700 KLD consisting of Sewage collection Sump, Fluidized Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, Treated water tank, Sludge drying beds etc.	Treated domestic effluents shall be utilized for Green belt development and dust suppression

Utilities	Effluent Treatment Plant of 300 KLD capacity consisting of Neutralization tank, Equalization tank, Oil Grease trap, flash mixing tank, clariflocculator, aeration tank, secondary clarifier, holding tank, pressure sand filter, activated carbon filter, sludge drying beds etc. for treating effluents	Treated effluent shall be reused for green belt and for dust suppression.
-----------	--	---

6. The effluent / sewage shall be treated to the on land for irrigation standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof. The treated waste water shall be used for development of greenery, dust suppression, re-used for various purposes within the premises.

**Air:**

**The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:**

S. No.	Details of stack	Stack 01
a)	Attached to	D.G. Sets
b)	Capacity of D.G. set	5 x 2000 KVA, 1 x 1000 KVA, 2 x 750 KVA, 5 x 500 KVA, 3 x 320 KVA, 3 x 250 KVA, 3 x 160 KVA, 10 x 125 KVA, 10 x 82.5 KVA, 3 x 380 KVA
c)	Fuel	Diesel
d)	Stack height above the ground	Individual stacks of height 15 m each proposed
e)	Details of air pollution control equipment	Acoustic enclosures with silencers

7. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE & F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
8. The proponent shall comply with the following for controlling fugitive emissions:
- Vehicle movement shall be minimized / eliminated by implementing mechanical operation.
  - All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
  - Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
  - Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.
9. All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions.

**10. Hazardous / Solid Waste details:**

The Port Authority shall comply with the following w.r.t disposal of solid waste after expansion:

S.No.	Name of Waste	Quantity	Mode of disposal	
1	Solid waste (degradable)	1800 kg/day	To reuse as manure for green belt	
2	Solid waste (Non-degradable)	200 kg/day	To authorized recyclers	
3	STP sludge	120 kg/day	To be used as manure	
4	ETP sludge	50 kg/day	To TSDF for secured land fill	
5	Oil containing cargo residue washing water and sludge	250 KLPA	To authorized recyclers/ reprocessors/ TSDF	
6	Chemical containing cargo residue and sludge	100 KLPA		
7	Sludge and filters contaminated with oil	200 TPA		
8	Ballast water containing oil from ships	250 KLPA		
9	Used/ Spent Oil	350 KLPA		
10	Wastes / residues containing oil	100 KLPA		
11	Sludge from treatment of waste water arising out of cleaning/ disposal of barrels/ containers	100 TPA		
12	Discarded containers/ barrels/ liners contaminated with Haz. Waste/ chemicals	100 TPA		To authorized recyclers/ reprocessors / TSDF
13	Flue gas cleaning residue	10 TPA		
14	Chemical sludge from waste water treatment	100 TPA		
15	Oil and grease skimming residues	20 PA		

11. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- a. Regulation of Persistent Organic Pollutants Rules, 2018.
  - b. Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
  - c. Plastic Waste Management Rules, 2016.
  - d. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
  - e. Fly Ash Notification, 2016.
  - f. Batteries (Management & Handling) Rules, 2010.
  - g. E-Waste (Management) Rules, 2016.
  - h. Construction and Demolition waste Management Rules, 2016.
  - i. Solid Waste Management Rules, 2016.
  - j. The Public Liability Insurance Act, 1991 and its amendments thereof.

**Other Conditions:**

12. The Port shall comply with the following conditions as committed during the CFE Committee meeting held on 23.02.2021:
- M/s. KPCL shall implement Mechanized MDSS systems for effective dust control. Water meters and energy meters shall be installed to record the quantity of water consumed and electricity consumed for MDSS systems.
  - M/s. KPCL shall conduct performance evaluation of MDSS systems.
  - M/s. KPCL shall explore the possibility of usage of Chemical suppressants such as Sodium / Potassium Aluminates, for effectively mitigating the dust emissions during coal / dusty cargo handling.
  - M/s. KPCL shall restrict the coal stack height to 10 m only. In future, APPCB will examine the increase in stack height of dusting cargo from 10 m to 12 m depending up on the justification submitted by the port.
  - M/s. KPCL shall install desalination plants to treat the sea water and use in the port area. This will minimize the fresh water consumption.
  - M/s. KPCL shall allow the effluents / leachate generated from dust suppression / coal handling etc., into sea under any circumstances. The garland drains, settling tanks shall be de-silted regularly for free flow.
  - Greenbelt of width 100 m shall be developed along the boundary of the port as committed in the public hearing (para no. 5 of EC order dt.11.01.2021) and as stipulated in the CFE order dt.08.05.2010. The greenbelt shall be developed in an area not less than 120 Ha along the Port boundary and around the coal storage areas with native species, as stipulated in EC order dt.11.01.2021. Saline water resistant saplings shall be planted as Bay-of-Bengal is located in the vicinity.
  - The liquid cargo / chemicals shall be stored in the port area complying with OISD norms. All precautions shall be taken to prevent any chemical accidents. The chemicals stored in the port premises and their capacities shall be informed to the EE, RO: Nellore from time to time.
  - As per the power point presentation given by the port officials, the values of PM<sub>10</sub> in the month of March, 2020 are ranging from 77.6 to 96.6 µg/m<sup>3</sup> inside the port premises. These values are representing the pollution levels in the Ambient Air due to present handling capacity of cargo in the port. These values are higher than the AAQ standards stipulated by CPCB i.e., 60 µg/m<sup>3</sup>. Hence, the port shall immediately upgrade existing MDSS to suppress dust effectively so as to achieve the standards stipulated by the CPCB.
  - It is observed from the EE,RO: Nellore report that Tamminapatnam, Continuous Ambient Air Quality Monitoring Station (CAAQMS) is not working. It is to be repaired and made functional immediately.
  - The Coal stock yard shall be enclosed suitably to have three layers of green belt of varying height on all the sides.
  - Dusty cargos shall be handled through mechanized handling equipment for loading & unloading operations.

- Closed conveyor belt with water sprinkling arrangement shall be provided for conveying dusty cargos like coal& iron ore.
  - The ship un-loader for unloading and transfer of material shall be provided with in-situ water sprinkling system to avoid dust nuisance.
  - Mechanical stackers cum reclaimers for staking transfer and reclamation and conveyors for transfer of materials without manual handling.
  - Dry fogging system shall be provided at transfer points.
  - Automatic water sprinkling shall be provided at all dusty cargo stock yards. There shall be interlocking between the CAAQM station values for particulate matter and MDSS.
  - The facility shall maintain standby centrifugal pump with drive motor for uninterrupted dust suppression of the cargo.
  - The coal & iron ore shall be transported by rail from the stacking area as far as possible. The residual cargo if any shall be transported by road through covered trucks duly complying with the following measures:
    - i. Traffic congestion shall be avoided.
    - ii. Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.
    - iii. All the vehicles involved in transportation of cargo during the break downs shall be covered with tarpaulin and also ensure to manage vehicles
    - iv. The truck movement shall be through a dedicated road meant for truck movement located and avoid movement of trucks closer to residential areas.
    - v. The trucks shall be fully covered with tarpaulin while plying with cargo on the roads.
    - vi. All cargo vehicles moving out from the port shall be passed through vehicle wheel wash area.
  - The port shall provide oil spill containment facilities around the SBM.
  - The port shall take necessary environmental protection measures for the dump yard of the grudged material.
13. **The industry shall comply with all the conditions stipulated in the EC order dt.11.01.2021 issued by MoEF & CC, Gol, New Delhi under Phase-III.**
14. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.
15. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.
16. **The Port Authorities shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**

17. **The Port Authorities shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
18. **The Port Authorities shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
19. The Port Authorities shall obtain prior permission from MoEF & CC, Gol and APPCB for any changes in the cargo type / capacity.
20. DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea water.
21. **The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., [https://pcb.ap.gov.in/UI/Submission\\_Combpliance\\_of\\_EC\\_CFE\\_CFO\\_Direction.aspx](https://pcb.ap.gov.in/UI/Submission_Combpliance_of_EC_CFE_CFO_Direction.aspx).**
22. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
23. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**Nambada  
Venkata  
Bhaskara Rao**

Digitally signed by Nambada Venkata Bhaskara Rao  
DN: c=IN, o=Personal, title=9948,  
pseudonym=68b93d9669e19334217defc1a9ad155  
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serialNumber=bdd1e3ae851a34cd26cc18bd7d0a73  
76274445a2a02610827009825704dbdece9,  
cn=Nambada Venkata Bhaskara Rao  
Date: 2021.02.25 16:57:53 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)(FAC)**

**To**

**M/s. Krishnapatnam Port Co. Ltd.,  
Krishnapatnam (V), Muthukur (M),  
SPSR Nellore District.  
environment.akpl@adani.com**

Ports and  
Logistics

Lr.No.AKPL/2021, dt. 03.02.2021.

To  
The Collector & District Magistrate,  
SPS Nellore Dist.,

Respected Sir,

Sub: Development of Krishnapatnam Port – Expansion of KP Port (Phase – III)  
at SPSR Nellore District., Andhra Pradesh by M/s Adani Krishnapatnam  
Port Ltd., - Environmental and CRZ Clearance – Reg.,

Ref: File No. 10-18/2016 – 1A.III proposal No. 1A/AP/MIS/566/2009, dt.  
11.01.2021 from the Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division), New Delhi.

\* \* \*

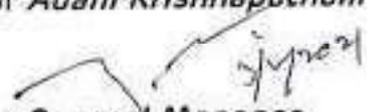
With reference to the subject cited, we bring to your kind notice that we have  
received Environmental and CRZ Clearance vide reference cited for expansion  
of Krishnapatnam Port (Phase – III) at SPSR Nellore Dist., Andhra Pradesh, from  
the Ministry of Environment, Forest and Climate Change (Impact Assessment  
Division), New Delhi.

This is submitted for favour of kind information, please.

Encl: Above reference.

With kind regards,

Yours sincerely,  
for **Adani Krishnapatnam Port Ltd.,**

  
Dy. General Manager,  
Corporate Affairs.

తేదీ : 03/02/2021.  
తమిళ సహాయకులు  
జిల్లా కలెక్టరు వారి కార్యాలయం  
శ్రీ విశ్వ క్రీడామూల నెల్లూరు పట్టణం.

Adani Krishnapatnam Port Ltd  
(Formerly Krishnapatnam Port Company Ltd)  
PO Bag No 1  
Muthukur Mandal  
SPSR Nellore 524 344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com

Registered Office: 1st Floor, 4B-9-17, Dwarakanagar, Visakhapatnam 530 016, Andhra Pradesh, India

adani

Ports and  
Logistics

లేఖ నెం. కెసి సీఎల్/2021, తే. 01.02.2021.ది

To

1. ది పంచాయతి సెక్రటరీ, గ్రామ పంచాయతి కార్యాలయము, ముత్తుకూరు.
2. ది పంచాయతి సెక్రటరీ, గ్రామ పంచాయతి కార్యాలయము, కృష్ణపట్నం.
3. ది పంచాయతి సెక్రటరీ, గ్రామ పంచాయతి కార్యాలయము, నారికేళ్ళపల్లి.
4. ది పంచాయతి సెక్రటరీ, గ్రామ పంచాయతి కార్యాలయము, పంటపాళెం.
5. ది పంచాయతి సెక్రటరీ, గ్రామ పంచాయతి కార్యాలయము, తమ్మినపట్నం.

అయ్యా:

**విషయము** : కృష్ణపట్నం పోర్టు, ఫేజ్-III, శ్రీ పాట్టి శ్రీరాములు నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్ - పర్యావరణ మరియు సి.ఆర్.బెడ్ క్లియరెన్స్ గురించి తెలియజేయుట.

**సూచిక** : నెం.10-18/2016 - I ఎ. 3, ప్రపోజల్ నెం.1ఎ/ప.పి/ఎం.ఎస్/566/2009, తే.11.01.2021.ది మినిస్ట్రీ ఆఫ్ పర్యావరణ మార్పు, (ఇంప్యాక్ట్ అసిస్సెంట్ రివైజను), న్యూఢిల్లీ.

=====

ఇందుమూలముగా తెలియజేయడమేమనగా, పై సూచిక ద్వారా, కృష్ణపట్నం పోర్టు, ఫేజ్-III, శ్రీ పాట్టి శ్రీరాములు నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్ వారికి పర్యావరణ మరియు సి.ఆర్.బెడ్ క్లియరెన్స్ వచ్చినదని తెలియజేయడమైనది. ఇందునెంట్ పై సూచిక జతపరచడమైనది.

*[Signature]*  
Panchayati Secretary  
Gramapanchayati  
Pantapalem, Muthukur Mandal,  
SPSR Nellore Dist

*[Signature]*  
Panchayati Secretary  
GRAMAPANCHAYATI  
Narikellapalli, Muthukur Mandal,  
SPSR Nellore Dist.

Adani Krishnapatnam Gramapanchayati  
(Formerly Krishnapatnam Gramapanchayati)  
PO Bag No 1  
Muthukur Mandal  
SPSR Nellore 524 344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

*[Signature]*  
Panchayat Secretary  
KRISHNAPATNAM GP  
Muthukur Mandal,  
SPSR Nellore, Dist.

+91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com

*[Signature]*  
Panchayath Secretary  
Thaminapatnam Gram Panchayath  
Chilakur Mandal, SPSR Nellore Dist.

ఇట్లు

భవదీయులు

*[Signature]*  
Panchayat Secretary  
Gramapanchayati, Muthuku:  
Muthukur Md., SPSR Nellore Dist

12.2.2021





## KRISHNAPATNAM PORT COMPANY LTD.

Ref.No.KP/MOEF/113

Dated: 29<sup>th</sup> August, 2012

To  
 The Director (IA-III)  
 Ministry of Environment and Forests  
 (I.A. Divison)  
 Paryavaran Bhavan  
 CGO Complex, Lodi Road  
 New Delhi - 110 003

Kind Attn: Shri Lalit Kapur

Sub: **Environmental and CRZ Clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Limited - modification to Specific Condition 5 (vii) - Request - Reg.**

Ref: Your Letter F.No.11-62/2009-IA.III dated 13.11.2009

Dear Sir,

- (1) We invite your kind attention to Specific Condition No.5.(vii) of the CRZ & Environmental Clearance Order No.11-62/2009-IA.III dated 13.11.2009 of the MoEF above cited.
- (2) You may recall that during the public hearing held on the 20<sup>th</sup> February, 2009 at Krishnapatnam, Nellore District, Andhra Pradesh for Phase-II Development of Krishnapatnam Port, a request was made by one of the public (Jana Vignana Vedika) that a greenbelt of 100 m width may be provided **around the port** in lieu of the proposed 50 m width. KPCL clarified during the public hearing that as per the Phase-II development plan, a minimum of 50m wide Greenbelt would be developed all along port boundary and 20m along the stockyards. With these provisions the likely impact on the air quality was predicted using ISCST3 model and the results are within the standards stipulated by CPCB/MoEF. Our response on the Minutes of the Public Hearing was incorporated in the Final EIA report submitted to the MoEF vide KPCL's Letter dated 06.05.2009 (copy of relevant extract D-3 enclosed for ready reference as **Annexure-I**). In this context we submit that the MoEF in their CRZ & EC stated that "The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing", while the actual request made during the public hearing relates to "greenbelt of 100 m width **around the port**"

d/c





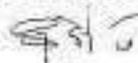
- (3). We further submit that the APPCB in its CFE for Phase-II development vide Order No.633/PCB/CFE/RO-NLR/HO/2010/390 dated 08.05.2010 (copy of relevant extract enclosed as **Annexure-II**) directed at Condition 24 that "Green Belt of width 100m shall be developed **along the boundary** of the industry as committed by the proponent". Accordingly a greenbelt of 100 m width is being developed along the boundary of the port and a 20 m wide Green belt around the iron ore and coal stack yards. The status of compliance was submitted to the Regional Office, MoEF, Bangalore in the first half-yearly compliance report dated 11.06.2010 (copy of relevant extract enclosed as **Annexure-III**). For ready reference, we are enclosing herewith (**Annexure-IV**) a pictorial presentation of the actual field Ambient Air Quality data from the monitoring stations along Port boundary for the period 2010, 2011 and 2012 (upto July) which confirms the findings of the model incorporated in the EIA Report and comply with the AAQ Standards.
- (4). During the recent visit of the Senior Officers of the MoEF, Southern Region, Bangalore to Krishnapatnam Port on 24.07.2012, we brought the above anomaly to their notice and they have advised that the MoEF may be addressed to modify the Specific Conditions 5 (vii) of the above cited EC to reflect the actual request made by the public during the hearing held on 20<sup>th</sup> February, 2009.

We accordingly request you to kindly issue an early order modifying the provision under Specific Condition 5 (vii) of the Environmental Clearance Order cited above as under:-

Existing	Requested
"The greenbelt of 100 m width shall be developed <b>around the coal stack yard</b> as per the request in the public hearing".	"The Greenbelt of 100m width shall be developed along the <b>port boundary</b> as per the request in the public hearing".

Thanking you,

Yours faithfully,  
for **KRISHNAPATNAM PORT CO. LTD.,**

  
(S.B. PURI)  
Director

Encl: As above

Copy to: The Director, MoEF, Southern Region, Bangalore.

Encl: As Above

copy to: CEO, KPCL, Wellore along with enclosures

**F. No. 11-62/2009-IA.III**  
**Government of India**  
**Ministry of Environment & Forests**  
**(IA.III Division)**

Room No. 534,  
 Paryavaran Bhawan,  
 CGO Complex, Lodhi Road,  
 New Delhi-110003.

Dated: 2 March 2010

**CORRIGENDUM**

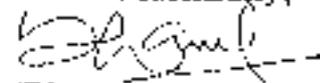
**Subject: Environmental and CRZ clearance for Phase II Development of Krishnapatnam Port at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - Reg.**

Sir,

This has reference to your letter No. KP/MoEF/PH-II/12 dated 19.01.2010 regarding change of the conditions. In this context, attention is invited to this Ministry's letter of even no. dt. 13.11.2009. The condition No. [xxii] be deleted and in condition [xxiii], the reference VOC be deleted.

The all other terms and conditions clearance letter of even no. dated 13.11.2009 remain unchanged.

Yours faithfully,

  
**(Bharat Bhushan)**  
**Director (IA)**

Copy to:

1. The Principal Secretary, Director (Environment), Forests & Environment Department, Government of Gujarat, Block No. 14, 8<sup>th</sup> floor, Sachyadaya, Gandhinagar - 382 010.
2. The Chairman, CPCB, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi - 32.
3. The Chairman, Andhra Pradesh State Coastal Zone management Authority & Additional Secretary, Government of Andhra Pradesh, Environment and Forests Science and Technology Department, Secretariat, Hyderabad - 500 022
4. The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
5. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Kovishankar Nagar, Bhopal - 462016 (M.P.).
6. Guard File.
7. Monitoring Cell.

/

**(Bharat Bhushan)**  
**Director (IA)**

Ref. No. AKPL/EC/ENV/126/2024-25

Date: 09.01.2025

To

Ramakrishna, IFS,  
CCF & Member Secretary,  
AP State Biodiversity Board,  
Nagarjuna Nagar, Nagarjuna University, NH-5,  
Guntur District, Andhra Pradesh.

Dear Sir,

**Sub:-** Adani Krishnapatnam Port Limited (AKPL) – Complying with Phase III expansion of EC & CRZ clearance Condition No. VIII under Marine ecology stipulates – Submission of Marine Biodiversity Management Plan- Reg.

**Ref:-** EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

@@@

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. VIII under Marine ecology stipulates that:

***"A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and freshwater ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities,***

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
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*molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography."*

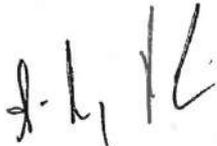
Complying with the above conditions, a study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan was prepared through M/s. Suganthi Devadason Marine Research Institute (SDMRI). As per the MoEF & CC, EC & CRZ Clearance.

We, therefore submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For M/s Adani Krishnapatnam Port Limited,



(Authorized Signatory)

Encl: a/a

Cc:

Environment Engineer,  
A.P Pollution control Board,  
Regional Office, SPSR Nellore.  
Andhra Pradesh.

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
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 CA838561982TH IWHto/0.000061982  
 RP NUTHUKUR S.O <524344>  
 Counter No:2.11/01/2025.11:02  
 To:RAMAKRISHNA I.CCF&MEMBER SECRE  
 PIN:522510, Naganurina Nagar S.O  
 From:ADANI KRISH,NUTHUKURU  
 Wt:675ons,REG=17.0  
 Amt:61.36, Tax:9.36, Amt Paid:61.00(Cash)

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Logistics

Ref. No. AKPL/EC/ENV/126/2024-25

Date: 09.01.2025

**To**

**Ramakrishna, IFS,  
CCF & Member Secretary,  
AP State Biodiversity Board,  
Nagarjuna Nagar, Nagarjuna University, NH-5,  
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*molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography."*

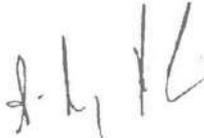
Complying with the above conditions, a study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan was prepared through M/s. Suganthi Devadason Marine Research Institute (SDMRI). As per the MoEF & CC, EC & CRZ Clearance.

We, therefore submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For **M/s Adani Krishnapatnam Port Limited,**



**(Authorized Signatory)**

**Encl: a/a**

Cc:

Environment Engineer,  
A.P Pollution control Board,  
Regional Office, SPSR Nellore,  
Andhra Pradesh.

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
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\* Indicates a required field.

\* Consignment Number

CA838561982IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Muthukur S.O	11/01/2025 11:02:11	522508	61.36	Registered Parcel	Nagarjuna Nagar S.O	15/01/2025 14:39:14

### Event Details For : CA838561982IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
15/01/2025	14:39:14	Rain Tree Park B.O	Item Delivered(Addressee)
15/01/2025	09:52:18	Namburu S.O	Item Dispatched
15/01/2025	09:52:18	Namburu S.O	Dispatched to BO
15/01/2025	09:52:18	Namburu S.O	Item Bagged
15/01/2025	09:27:53	Namburu S.O	Item Received
14/01/2025	07:38:49	Guntur RS TMO	Item Dispatched
14/01/2025	06:45:03	Guntur RS TMO	Item Received
14/01/2025	06:33:30	Guntur PH	Item Dispatched
14/01/2025	02:41:25	Guntur PH	Item Bagged
14/01/2025	00:30:22	Guntur PH	Item Received
13/01/2025	14:49:05	Nagarjuna Nagar S.O	Item Dispatched
13/01/2025	14:48:01	Nagarjuna Nagar S.O	Item Bagged
13/01/2025	11:58:05	Nagarjuna Nagar S.O	Item Redirected to Namburu S.O Insufficient Address
13/01/2025	10:41:10	Nagarjuna Nagar S.O	Item Received
13/01/2025	06:08:04	Guntur RS TMO	Item Dispatched
13/01/2025	05:43:27	Guntur RS TMO	Item Received
13/01/2025	05:39:13	Guntur PH	Item Dispatched
13/01/2025	04:01:46	Guntur PH	Item Bagged
12/01/2025	22:46:57	Guntur PH	Item Received
12/01/2025	10:22:49	Guntur RS TMO	Item Dispatched
12/01/2025	09:00:25	Guntur RS TMO	Item Received
12/01/2025	03:36:47	Vijayawada RS TMO	Item Dispatched
12/01/2025	03:36:11	Vijayawada RS TMO	Item Received
11/01/2025	21:37:14	Nellore TMO	Item Dispatched
11/01/2025	21:33:18	Nellore TMO	Item Received

11/01/2025	21:20:28	Nellore PH	Item Dispatched
11/01/2025	21:03:34	Nellore PH	Item Bagged
11/01/2025	19:36:31	Nellore PH	Item Received
11/01/2025	13:54:53	Muthukur S.O	Item Bagged
11/01/2025	11:02:11	Muthukur S.O	Item Booked

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RP NUTHUKUR S.O <524344>  
Counter No:2.11/01/2025.11:02  
To:THE MEMBER SE.AP COASTAL ZONE  
PIN:520007, Autonagar S.O  
From:ADANI KRISH,NUTHUKURU  
Wt:675gms,REG=17.0  
Amt:61.36,Tax:9.36,Amt.Paid:61.00(Cash)

Ref. No. AKPL/EC/ENV/127/2024-25

Date: 09.01.2025

To

The Member Secretary,  
Andhra Pradesh Coastal Zone Management Authority (APCZMA),  
O/o Andhra Pradesh Pollution Control Board,  
Paryavaran Bhavan, APPIC Colony Road, Gurunanak Colony,  
Autonagar, Vijayawada – 520007.

Dear Sir,

**Sub:-** Adani Krishnapatnam Port Limited (AKPL) –Complying with Phase III expansion of EC & CRZ clearance Condition No. VIII under Marine ecology stipulates – Submission of Marine Biodiversity Management Plan- Reg.

**Ref:-** EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

@@@

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. VIII under Marine ecology stipulates that:

***"A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and freshwater ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities,***

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
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Tel +91 861 237 7999  
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*molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography."*

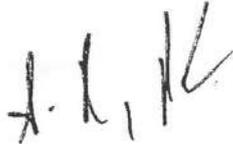
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We, therefore submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For M/s Adani Krishnapatnam Port Limited,



(Authorized Signatory)

**Encl: a/a**

Cc:

Environment Engineer,  
A.P Pollution control Board,  
Regional Office, SPSR Nellore.  
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Tel +91 861 237 7999  
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info@adani.com  
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## Track Consignment

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\* Consignment Number

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Muthukur S.O	11/01/2025 11:02:11	520007	61.36	Registered Parcel	Autonagar S.O	16/01/2025 16:36:03

Event Details For : CA838561996IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
16/01/2025	16:36:03	NDC VIJAYAWADA	Item Delivered(Addressee)
16/01/2025	10:47:47	NDC VIJAYAWADA (Beat Number:8)	Item Delivered [To: Despatch clerk office of the member secretary ap p (Article Receipt Room) ]
16/01/2025	08:15:17	NDC VIJAYAWADA	Out for Delivery
16/01/2025	06:42:48	NDC VIJAYAWADA	Item Received
12/01/2025	03:40:27	Vijayawada RS TMO	Item Dispatched
12/01/2025	03:39:42	Vijayawada RS TMO	Item Received
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11/01/2025	21:20:28	Nellore PH	Item Dispatched
11/01/2025	21:07:35	Nellore PH	Item Bagged
11/01/2025	19:36:31	Nellore PH	Item Received
11/01/2025	13:54:53	Muthukur S.O	Item Bagged
11/01/2025	11:02:11	Muthukur S.O	Item Booked

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## ANNEXURE-2

**EMP matrix during Construction Phase**

S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
<b><u>Land Environment</u></b>							
1	Excavation for civil structures such as operational buildings and storage areas	Disposal of excavated soil	Excavated soil will be used for back-filling the excavated pits after completion of concreting and the balance quantity will be used for filling low lying areas within Port Premises	After construction works complete	Main/ Contractor Sub-	During Excavation Period	Soil Physical Supervision
<b><u>Air Environment</u></b>							
2	Excavation and Civil Foundation Works	Dust emission and Air Pollution	Ambient Air Quality Monitoring near project site	Once in a month and random sampling will be done- 3 locations	AKPL/Main Contractor	Construction Period	Ambient Air Quality Monitoring conducted through NABL Accredited Laboratory
S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other

3	Vehicle Exhaust	Gaseous Emission and Air Pollution	BS IV/VI Emission Norms complied Vehicle to be deployed. Pollution Under Control (PUC) Certificate shall be furnished to Main Contractor for vehicles deployed for project related works	Once in a year- Parking areas	Main Contractor/Sub Contractor	Construction Period	PUC certificate shall be obtained from Agency authorized by State Transport Authority, Government of Andhra Pradesh
<b><u>Noise Environment</u></b>							
4	Vehicle Movement	Nuisance and Noise Pollution	Proper maintained vehicles will be deployed for project related activities	Once in a month- 3 locations- Junctions of Port road and public roads	Main Contractor	Construction Period	Noise Monitoring shall be monitored by Contractor using hand held noise meter
5	DG Set, Compressor, Construction Equipment Operation	Noise Pollution and Affects Hearing Loss to Workers	Acoustic Enclosure for DG Sets, Barriers for Compressor, Construction Equipment Isolation during works	Continuous 24 hrs monitoring - Once in a month- 3 locations. Instantaneous monitoring daily at the construction site.	Main/Sub Contractor	Construction Period	Contractor shall procure and train the person to monitor the noise level during construction period on daily basis.
<b><u>Groundwater Quality</u></b>							

S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
6	Dredging/excavation for construction of berths	Salinity ingress in the groundwater	Envisaged berth construction with diaphragm wall structures shall prevent saturation of soil to incoming seawater	Half-Yearly - 4 locations	AKPL/Main Contractor	Construction Period	Groundwater quality in the surrounding land environment to be measured.
<b><u>Soil Environment</u></b>							
7	Dredging/excavation for construction of berths, Reclamation	Salinity ingress in the soil	Soil used for reclamation shall be tested. Envisaged berth construction with diaphragm wall structures shall prevent saturation of soil	Dredge/excavated soil shall be tested for contamination before using it for reclamation. HalfYearly- 2 locations adjacent to the reclaimed land	AKPL/Main Contractor	Construction Period	Soil quality in the surrounding land environment to be measured.
<b><u>Waste Management</u></b>							
8	Civil and Mechanical Works	Concrete Waste, Metal Scrap Waste and Waste Management	Concrete Waste shall be recycled or disposed to Landfill. Recyclable Scrap Waste shall be disposed to recyclers	Daily	Main Contractor	Construction Period	Log Book to be maintained for Waste Disposal
<b><u>Marine Environment</u></b>							

9	Drilling of piles for construction of berths	Increase of turbidity, TSS and heavy metal concentration	Sheet Piling around the drilling locations	Turbidity, Marine water quality and sediment quality - Weekly-4 locations	Main Contractor	Entire Construction Period	NABL accredited Lab shall be engaged for Monitoring
---	--	--	--	---	-----------------	----------------------------	---

S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/ Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
							Sea water quality
10	Capital Dredging of 60 Million m <sup>3</sup>	TSS and Turbidity of Marine Water Quality	Silt Curtain and Boom shall be deployed	Pre Dredging, Capital Dredging Period and Post dredging - 4 locations	AKPL	At the time of Dredging Schedule	NABL accredited Lab shall be engaged for Monitoring Sea water quality
11	Oil Spill from Construction Equipment during Construction activities in marine environment	Oil spill on the shore and seawater	Spill absorbing material shall be made available at project site. Oil spill collection tray shall be provided at potential oil leak source if any Oil storage area shall be provided away from the marine waters.	Daily	Main Contractor	Entire Construction Period	Log Book maintained for Oil Spill if any

<b>Marine Ecological Environment</b>							
<b>S. No</b>	<b>Project Activity</b>	<b>Potential Risks and Impacts</b>	<b>Recommended Mitigation Measures</b>	<b>Frequency of Measurement/ Monitoring</b>	<b>Responsibility of Mitigation Measures</b>	<b>Mitigation Measures Implementation Period</b>	<b>Any other</b>
12	Capital Dredging of 60 Million m <sup>3</sup>	Migration of marine species and loss of Benthic species	Silt Curtains/containment bunds for reclamation areas and Boom Dispersion Equipment		AKPL	Construction Period	NABL accredited Lab shall be engaged for Monitoring Sea water quality
13	Offshore disposal of dredge spoil	Increase in turbidity, change in bed contour and shoreline	Adequate interval shall be maintained for one cycle of disposal to other.	Pre dredging and Post dredging monitoring at the disposal site for 3 locations and 1 location at clear water for comparison.	AKPL	Construction Period	NABL accredited Lab shall be engaged

### EMP matrix during Operation Phase

S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/ Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
<b><u>Air Environment</u></b>							
1	Cargo Handling	Fugitive Dust Emissions – Affects Air Quality	Mechanization of Material Handling System from Berths to Coal Stock Piles. Dust Suppression and Dust Containment Systems shall be installed at critical locations such as Unloading and Coal Stock Piles area and Truck loading points	Twice a Week as per NAAQ Standards of CPCB- 7 locations	AKPL	Operation Period	NABL Accredited Lab shall be engaged
2	Vehicular Movement within Port Premises	Gaseous Emission – Affect Air Quality	Emission norms prescribed by Transport Authority of State Government	Twice a Week as per NAAQ Standards of CPCB- 7 locations	AKPL	Operation Period	NABL Accredited Lab shall be engaged

<b><u>Noise Environment</u></b>							
3	Vehicular Movement KMPH within Port Premises	Ambient  Nuisance	Speed Limit Noise Monthly- 7 shall be locations Vehicle prescribed	of 30 Governor on AKPL Operation shall	Period		
							be installed
<b><u>Waste Management</u></b>							

S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/ Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
4	Operational buildings, Administrative Offices, Canteens	Solid Waste Generation	Biodegradable and Non-biodegradable wastes are collected, segregated and composted. Compost will be used as manure for Greenbelt	Once in a Year	AKPL	Maintenance	As per SWM Rules, 2016 all records shall be maintained.
5	Hazardous Waste – Used/Waste Oil	Hazardous Waste	Authorized Recyclers shall be identified for Reuse/Recycle	Once in a Year	AKPL	Maintenance	As per HWM Rules, 2016 all records shall be maintained.

<b><u>Storm Water Management</u></b>
--------------------------------------

6	Storm Water Run-off from Coal Stock Piles	Affect Seawater Quality	Catch Pit, OilWater Separator and primary settling treatment facility shall be installed. Treated water will be reused for dust suppression system and greenbelt development	Once in Year	AKPL	Monsoon Period	Catch Pit, Oil Water Separator shall be cleaned before Monsoon. Discharge of wastewater in to storm water drain is not allowed
<b><u>Green Belt Development</u></b>							
S. No	Project Activity	Potential Risks and Impacts	Recommended Mitigation Measures	Frequency of Measurement/ Monitoring	Responsibility of Mitigation Measures	Mitigation Measures Implementation Period	Any other
7	Green Belt Development	Positive Impact to control Dust and Noise Pollution	Greenbelt of width 20 m is proposed around coal stockpiles and 50 m width along the port boundary		AKPL	Operation Period	Forests and Environment officers shall be consulted
<b><u>Mangrove Management</u></b>							
8	Monitoring/conservation of Existing mangroves	Positive impact on surrounding ecology	The mangroves shall be monitored for growth and survival	Bi-yearly- Random sampling by quadrat survey	AKPL	Operation Period	Forests and MSSRF shall be consulted.
<b><u>Marine Ecological Monitoring</u></b>							

9	Cargo Handling at Berth - Dust Deposition of Seawater Surface	Affects the primary productivity (Plantain and Algae)	Closed Conveyor and Hopper at Feeding point	Weekly- 3 locations within the port and 1 location in the approach channel	AKPL	Operation Period	NABL accredited Lab shall be engaged
<b><u>Marine Water Environment</u></b>							
10	Cargo Handling at Berth - Dust Deposition of Seawater Surface	Affect the water quality	Closed Conveyor and Hopper at Feeding point	Weekly- 3 locations within the port and 1 location in the approach channel	AKPL	Operation Period	NABL accredited Lab shall be engaged
11	Maintenance Dredging	Affect the water quality and sediment quality	Disposal of dredged material at the identified location in an even spread.	Monthly - at the disposal site for 4 locations and 1 location at clear water for comparison.	AKPL	Operation Period	NABL accredited Lab shall be engaged

Letter. No. AKPL/EC/EHS/032

Date: 03.07.2024

To

The Superintendent Engineer  
 Roads & Buildings Department,  
 Sujathamma Colony, Dargamitta  
 SPSR Nellore, 524002.

Dear Sir,

Sub:- AKPL – Complying with the MoEF & CC Conditions –Traffic Management and Traffic Decongestion Plan – Submitted – Validation & Certification – Requested - Reg.

Ref:- EC & CRZ Clearance Order No.10-08/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III. (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. vii, under Air Quality Monitoring and Preservation stipulates that:

*"A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments."*

Complying with the above condition, a study on Traffic Management and Traffic Decongestion Plan was prepared through M/s. FP Project Management (formerly Frischemann Prabhu (India) Private Limited).

Adani Krishnapatnam Port Ltd  
 (Formerly: Krishnapatnam Port Company Ltd)  
 PO Bag No 1, Muthukur Mandal,  
 SPSR Nellore District 524344  
 Andhra Pradesh, India  
 CIN: U45203AP1996PLD023529

Tel +91 861 2379999  
 Fax +91 861 237 7046  
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As per the MoEF & CC EC & CRZ Clearance, the Traffic Management and Traffic Decongestion Plan to be validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation.

We therefore, submitting herewith the study report for validation & certification and request your good self to validate & certify the study.

Thanking You,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**



**Dr.D. Jyothi**  
**Vice President - Environment**

Encl: a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

Letter. No. AKPL/EC/EHS/032

Date: 03.07.2024

To

The Nellore Urban Development Authority (NUDA),  
Municipal Corporation Office,  
SPSR Nellore, 524002.

Dear Sir,

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Tel: +91 861 2377999  
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**Dr.D. Jyothi**  
**Vice President - Environment**

Encl: a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

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- APSEZ is committed to Quality, Energy, Occupational Health & Safety and Environment in port business. We consider IMS responsibilities are integral part of our business. To meet this commitment, APSEZ will abide by the following principles:
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  - Focus on occupational health & safety of employees, pollution prevention, preservation & protection of environment at all times and in all circumstances
  - Identify and analyze the HSE risks arising from our activities to reduce them to the lowest possible levels
  - Eliminate or reduce the potential and severity of injuries, occupational diseases and impact on environment & community arising out of our operations
  - Fulfill applicable legislations, regulations and other requirements on IMS and take additional measures considered necessary
  - Committed to ensure the availability of information and necessary resources to achieve objectives and energy targets
  - Shall Strive to achieve the IMS goals and performance objectives, using effective Integrated Management System; and reviewed to improve performance
  - Ensure consultation and participation of workers and their representatives
  - Develop, conduct and promote education and training to improve IMS performance
  - Continually improve IMS management system by monitoring, evaluating and reviewing through the definition of operational standards, assessments and audits
  - Communicate our policies and standards to employees, suppliers, business partners and where necessary work with them to raise their standards
  - Support design activities that consider energy performance improvement
  - Reduce consumption of energy
  - Use of renewable energy
  - Procure energy efficient equipment's, products and services
  - Design for energy performance improvement
  - Provide necessary information and resources to achieve objectives and targets to all employees comply with applicable legal requirements and other requirements to which organization subscribes relates related to its energy use consumption and efficiency
  - Policy will be communicate at all level to enhanced Energy performance and involve our employees and partners for continual improvement in efficiency usage of all variable effecting energy consumption. Commitment to continual improvement in energy performance.

Subrat Tripathy

Chief Executive Officer (CEO) – Ports

**Date:** 28/02/2024

**Rev:** 05

## Annexure 23

6.2.1 Compliance on the conditions stipulated in APCZMA –  
NOC vide letter no.202/CRZ/IND/2019-30 dated 21.05.2020

Part A- Specific Conditions		
S. No	Condition	Compliance
i.	The project proponent shall comply with all the conditions stipulated in the Environment & CRZ clearances, CFEs, CFOs issued to M/s. KPCL Phase-I and Phase-II projects in this Phase-III project also	Being complied.
ii.	The proposed constructions shall conform to the norms prescribed in CRZ notification issued by the Ministry of Environment and Forests, Government of India as per S. No. 19€, dated 06.01.2011.	Being complied.
iii.	No activity on ground shall be undertaken without obtaining Environmental clearance from Ministry of Environment and Forests, Government of India as per S. No. 19(E), dated 06.01.2011.	Being complied.
iv.	Continuous monitoring of circulation of seawater shall be carried out every six months by engaging reputed agencies like NIOT. The port shall undertake the study of multi sensor, multi date data to study the sedimentation studies in the inner harbour channel in addition to the in-house studies undertaken as part of regular monitoring of sedimentation in the harbour channel. The monthly reports shall be submitted to APPCB.	<p>Being complied.</p> <ul style="list-style-type: none"> <li>• AKPL appointed NIOT for shore line stability study and same report as submitted on 16.04.2025 to APPCB, RO Nellore.</li> <li>• Letter vide no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.</li> </ul> <p><b>Please find attached Annexure 7</b> AKPL appointed a NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial &amp; Marine parameters.</p> <ul style="list-style-type: none"> <li>• The reports are being submitted to APPCB on a</li> </ul>

S. No	Condition	Compliance
		<p>monthly basis and MoEF&amp;CC on half-yearly basis.</p> <ul style="list-style-type: none"> <li>• NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years.</li> <li>• NCSCM report submitted in APPCB RO Nellore with vide letter no. AKPL/EC/APPCB/1252024-25 dated 09.01.2025</li> </ul> <p><b>Copy Attached as Annexure 15</b></p>
v.	<p>Study on marine biodiversity by engaging a reputed organization/ university having a proven expertise in the relevant field shall be taken up. Similar monitoring mechanism shall be developed for monitoring terrestrial part to determine the impacts.</p>	<p>Being Complied</p>
vi.	<p>The Port authorities shall continue to nourish the beaches located on the north side of the North breakwaters within the port limits, which are vulnerable to sea erosion during the monsoon season and also during cyclone.</p>	<p>Being complied</p>
vii.	<p>The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.</p>	<p>Being Complied</p> <ul style="list-style-type: none"> <li>• AKPL appointed NIOT for shore line stability study and same report as submitted on 16.04.2025 to APPCB, RO Nellore.</li> <li>• Letter vide no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.</li> </ul> <p><b>Please find attached Annexure 7</b></p>

S. No	Condition	Compliance
viii.	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/waste water discharges/solid waste disposal/construction material disposal etc., are installed and reports shared with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	Being complied.  <ul style="list-style-type: none"> <li>• AKPL submitted a letter to APCZMA vide letter No. AKPL/APCZMA/ 2022-23/069 dated 09.09.2022.</li> <li>• AKPL appointed an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial &amp; Marine parameters.</li> <li>• The reports are being submitted to APPCB monthly and MoEF&amp;CC on half-yearly basis.</li> </ul>
ix.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are visiting AKPL on 6 Monthly basis to verify the compliance status under Randomized Inspection of Industries.
x.	The project proponent while executing this project shall not disturb any of the ecologically sensitive areas like mangroves, sand heaps sand dunes etc.	Being complied.
xi.	No construction shall be taken in the No Development Zone. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately. Permanent structures shall be avoided in this zone.	Being complied.
xii.	Priority to be given to the maintenance of storm water drains from the surrounding area to prevent possible flooding of the surrounding areas.	Complied.  AKPL is maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas.

S. No	Condition	Compliance
xiii.	Mechanization of Port operations shall be taken up to improve the air quality in the bowl area. SPM and RSPM levels to be maintained within the standards stipulated by the APPCB/CPCB.	Being complied. <ul style="list-style-type: none"> <li>• Majority of Port operations are carried out through mechanized cargo handling equipment so as to avoid cargo spillage and dust emissions during the cargo handling activities</li> <li>• Provided Mechanical Dust Depression system at various critical points.</li> <li>• Implementing appropriate measures, able to mitigate all the dust being generated during the operations</li> </ul>
xiv.	Raising and maintenance of greenbelt within and outside the port area to be taken up on priority and necessary assistance shall be extended to the local agencies involved in the implementation of afforestation program.	Being complied.
xv.	The project proponent shall submit the half yearly compliance reports of CRZ clearance duly audited by the accredited consultants on the degree of compliance by the project proponent during and after construction of the project.	Complied. Submitting the half yearly NABL Accredited 3rd Party Compliance Reports for the period from October'24 to March'25 along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB on 20.05.2024. Self-certified Half yearly compliance report for the period of Apr'24 to Sep'24 along with monitoring reports submitted MoEF & CC and APPCB on 30.11.2024 <b>Copies of the acknowledgments are attached as Annexure-9</b>
xvi.	Dredged material shall be utilized for nourishment of beaches.	Being complied.
xvii.	Full cooperation shall be extended to all inspecting authorities/	Being complied.

S. No	Condition	Compliance
	organizations such as APPCB, MoEF&CC, CPCB and local Environment Protection Organizations.	
xviii.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are being visiting AKPL on 6 Monthly basis to verify the compliance status under Randomized Inspection of Industries.  Random inspection reports are available in AP industries single desk portal.
xix.	The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna.	Being complied.
xx.	The project proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.	Being complied.
xxi.	There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.	Being complied.
xxii.	All conditions/ recommendations stipulated by other statutory authorities shall strictly be complied with, as may be applicable.	Noted complied the conditions.
xxiii.	The project proponent shall obtain all necessary clearances/ permissions from the concerned authorities as applicable.	Being complied.
xxiv.	'Consent for Establishment' and CFO as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	Complied  Obtained CTE for Phase-III expansion vide Order no. 633/ APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021.  <b>Copy of the CTE Order is attached as Annexure-16.</b>

S. No	Condition	Compliance
xxv.	All waste (liquid and solid) arising from the proposed development will be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.	Being complied.
xxvi.	No permanent labour camp, machinery and material storage shall be allowed in CRZ area.	Being complied.
xxvii.	There shall no groundwater withdrawal within CRZ without prior approval of the State Groundwater Authority.	Complied.
xxviii.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Being complied.
<b>Part B - General Conditions</b>		
i.	A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector office/ Mandal Revenue Office for 30 days.	Complied. A copy of the Environmental clearance was submitted to <ul style="list-style-type: none"> <li>• The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021,</li> <li>• The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021.</li> </ul> <b>Copy attached as Annexure-17.</b>
ii.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority	Being Complied.

S. No	Condition	Compliance
	(APCZMA) and AP Pollution control Board Regional office.	
iii.	Concealing factual data by the project proponent, any officer behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted the condition.
iv.	The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (insurance) Act, 1991, the EIA Notification, 2006 and the CRZ Notification, 2011.	Noted the condition.
v.	Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional office.	Noted the condition.
vi.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.	Noted the condition.
vii.	The APCZMA reserves the right to add additional safeguard measures	Noted the condition.

S. No	Condition	Compliance
	subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	
viii.	All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.	Noted the condition.
ix.	The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within seven days from the date of receipt of the clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional office.	Complied. Advertisement was published in District Newspapers namely "Vartha" & "The New Indian Express" dated 21.01.2021. <b>Copy attached as Annexure -18</b>
x.	This clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.	Noted the condition.
xi.	A copy of the clearance letter shall be sent by the proponent to concern panchayat, Zilla Parisad/Municipal corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complied. A copy of the Environmental clearance was submitted to <ul style="list-style-type: none"> <li>• The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021,</li> <li>• The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021.</li> <li>• <b>Copy attached as Annexure-17.</b></li> </ul>

S. No	Condition	Compliance
xii.	The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional office and, the concerned District Collector and the APPCB.	<p>Complied.</p> <p>Submitting the half yearly NABL Accredited 3rd Party Compliance Reports for the period from October'24 to March'25 along with Terrestrial &amp; Marine Monitoring reports to MoEFCC and APPCB on 20.05.2024.</p> <p>Self-certified Half yearly compliance report for the period of Apr'24 to Sep'24 along with monitoring reports submitted MoEF &amp; CC and APPCB on 30.11.2024.</p> <p><b>Copies of the acknowledgments are attached as Annexure-9</b></p>
xiii.	The environmental statement for each financial year ending 31st March in Form- V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environmental (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board regional office, APCZMA and APPCB by email.	<p>Complied</p> <p>Form – V Environmental Statement Submitted on 28.09.2024 for the period 2023-2024.</p> <p><b>Copy Attached as Annexure-14.</b></p>

adani

Ports and  
Logistics

Ref: AKPL/EHS/APPCB/026/2025-26

Date: 06/05/2025

To

The Environmental Engineer,  
A.P. Pollution Control Board  
Regional Office  
SPSR Nellore.

Dear Sir,

Sub:- AKPL – Submission of Monthly CFO Compliance, Environmental  
Marine & Terrestrial Monitoring Reports and Water  
Consumption details for the Month of April'25 – Reg.

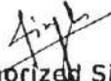
Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/H0/2019  
dated 11.11.2022 valid up to 31.08.2027

@@@

With reference to the above, we are herewith submitting the monthly CTO  
compliance reports and CAAQM, Marine & Terrestrial monitoring results along  
with Water Consumption details for the month of April -2025.

Thanking you,  
Yours sincerely,

For Adani Krishnapatnam Port Limited.

  
(Authorized Signatory)

Encl. a/a



Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
info@adani.com  
www.adaniports.com

adani

Ports and  
Logistics

Ref: AKPL/EHS/APPCB/027/2025-26

Date: 06/05/2025

To

Sr. Environmental Engineer, CESS  
Andhra Pradesh Pollution Control Board,  
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,  
Autonagar, Vijayawada- 520007

Dear Sir,

Sub:- AKPL – Submission of Water Consumption details for the  
Month April'25– Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dt.  
11.11.2022 valid up to 31.08.2027

Please find enclosed herewith the water consumption details for the month of  
April - 2025, prepared under the Water (Prevention and Control of Pollution) Cess  
Act, 1977.

Thanking you,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.**
  
(Authorized Signatory)


Encl. a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board,  
Regional Office, SPSR Nellore for kind information.

Adani Krishnapatnam Port Ltd  
PO Bag No 1, Muthukur Mandal,  
SPSR Nellore District 524344  
Andhra Pradesh, India  
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999  
Fax +91 861 237 7046  
Info@adani.com  
www.adaniports.com

**Adani Krishnapatnam Port Limited**  
**Compliance Report for April 2025 on conditions stipulated in the Consent to**  
**Operation (CTO) Order of APPCB Dt. 11.11.2022**

S No	CFO conditions	Status
<b>Schedule - A</b>		
<b>1</b>	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	This condition is noted.
<b>2</b>	The port should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Being Followed.  The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the reports of same attached, values are within the Standard limits.
<b>3</b>	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	This condition is noted.
<b>4</b>	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	This condition is noted.
<b>5</b>	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	This condition is noted.
<b>6</b>	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.	Complied  Environmental Statement in Form – V is being submitted annually. Latest Form-V Environment Statement for the FY 2023-2024 is submitted on 28.09.2024.
<b>7</b>	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed	Noted, will apply for Auto renewal through online consent management system before 120 days.  AKPL obtained CFO & HWA from APPCB vide order No APPCB/VJA/ NLR/ 11344/CFO/HO/2019 dated 11.11.2022 valid up to 31 <sup>st</sup> August 2027.

	compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	
<b>8</b>	The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	This condition is noted.
<b>9</b>	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	This condition is noted.
<b>10</b>	The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.	This condition is noted
<b>11</b>	The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	This condition is noted.
<b>12</b>	The port may explore the possibility of tapping the solar energy for their energy requirements.	This condition is noted.
<b>13</b>	The port should educate the workers and nearby public of possible accidents and remedial measures.	This condition is noted.

S. No	Conditions	Compliance																											
	<b>Schedule - B</b>																												
1.	The port shall complete mechanizing of Berth No.6 by 31st March 2023.	Complied. Mechanization of berth no 6 is completed and in operation.																											
2.	The port shall complete the mechanization of Berth No. 5 within 24 months from the date when the coal handled at Berth No. 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal.	Being Complied.  Mechanization of berth No.5 work is under progress. Mobile atomizers and water tankers are being deployed while handling coal at berth no 5.  Ensuring progress increase of the deployment of water sprinklers and other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.																											
3.	The port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.	Being Complied.  AKPL has planted 1977 saplings in April 2025.  100 meters width of greenbelt developed around the port periphery.																											
4.	The port shall develop the 20m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years	Complied.  20 meters width of greenbelt developed around the coal stack yard zones.																											
5.	The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.	Being followed.  Storm water drains are being maintained periodically and during monsoon season.																											
6.	The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following: <table border="1" data-bbox="252 1787 852 2018"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust suppressions &amp; Miscellaneous (Fire protection services)</td> <td>1950.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>400.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>650.0 KLD</td> </tr> </tbody> </table>	S. No.	Purpose	Quantity	1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0 KLD	2.	Gardening	400.0 KLD	3.	Domestic	650.0 KLD	The average water consumption for the April 2025 was KLD i.e., <table border="1" data-bbox="874 1697 1423 1966"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust suppressions &amp; Miscellaneous (Fire protection services)</td> <td>1915</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>324</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>632</td> </tr> <tr> <td></td> <td><b>Total:</b></td> <td><b>2871</b></td> </tr> </tbody> </table>	S. No.	Purpose	Quantity KLD	1.	Dust suppressions & Miscellaneous (Fire protection services)	1915	2.	Gardening	324	3.	Domestic	632		<b>Total:</b>	<b>2871</b>
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	<table border="1" style="width: 100%;"> <tr> <td style="width: 60%;"></td> <td style="width: 40%; text-align: right;">Total: 3000.0 KLD</td> </tr> </table> <p>Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above</p>		Total: 3000.0 KLD	<ul style="list-style-type: none"> <li>➤ 4143 KL of STP Treated water has been utilized for greenbelt development within the port premises.</li> <li>➤ STP sludge is being used as manure for the development of green belt within the port.</li> <li>➤ Provided a Food Waste Converter facility to convert the domestic &amp; canteen waste generated within the Port and utilizing the same as manure for development of Nursery &amp; Greenbelt.</li> </ul>												
	Total: 3000.0 KLD															
7.	<p>The port shall comply the following effluent discharge standards based on the disposal points permitted:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">Outlet</th> <th style="width: 60%;">Parameter No.</th> <th style="width: 30%;">Limiting Standards</th> </tr> </thead> <tbody> <tr> <td rowspan="5" style="text-align: center; vertical-align: middle;">1</td> <td>pH</td> <td style="text-align: center;">6.50 – 9.00</td> </tr> <tr> <td>Total Suspended Solids (TSS at 103 – 105°C)</td> <td style="text-align: center;">&lt;100.00 mg/l</td> </tr> <tr> <td>Oil and Grease</td> <td style="text-align: center;">10.00 mg/l</td> </tr> <tr> <td>Biochemical Oxygen Demand (BOD 3 days at 27°C)</td> <td style="text-align: center;">30.00 mg/l</td> </tr> <tr> <td>Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)</td> <td style="text-align: center;">&lt;1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter No.	Limiting Standards	1	pH	6.50 – 9.00	Total Suspended Solids (TSS at 103 – 105°C)	<100.00 mg/l	Oil and Grease	10.00 mg/l	Biochemical Oxygen Demand (BOD 3 days at 27°C)	30.00 mg/l	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml	<p>AKPL has been operating</p> <ul style="list-style-type: none"> <li>- 500 KLD STP (1 X 300 KLD &amp; 1 X 200 KLD) at CVR Amenities Complex</li> <li>- 40 KLD STP Admin. Building</li> </ul> <ul style="list-style-type: none"> <li>➤ 4143 KL of STP Treated water in the month of APR'25 has been utilized for greenbelt development.</li> <li>➤ The STP inlet &amp; outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the values are within the limited standards.</li> </ul>
Outlet	Parameter No.	Limiting Standards														
1	pH	6.50 – 9.00														
	Total Suspended Solids (TSS at 103 – 105°C)	<100.00 mg/l														
	Oil and Grease	10.00 mg/l														
	Biochemical Oxygen Demand (BOD 3 days at 27°C)	30.00 mg/l														
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml														
8.	<p>The port shall comply with emission limits for DG sets of capacity up to 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and ~S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986</p>	<p>AKPL appointed an NABL Accredited Laboratory for Environment, Terrestrial &amp; Marine Monitoring.</p> <p>DG stack Emission is being monitored by the third party once in 6 months and submitting reports of the same to Board.</p>														
9.	<p>The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µ.m) - 100 µg/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 I.ig/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 I.ig/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.E-290I6/20/90/PCI-I, dated 18.11.2009.</p>	<p>Being complied.</p> <p>AKPL is operating 5 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and NH<sub>3</sub> and connected to APPCB website.</p>														

	<p>Noise Levels:                  Day time (6 AM to 10 PM) - 75 dE (A)                  Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction.</p> <p>Coordinates of new 2 CAAQM Stations:                  Northwest side of the port 14°16'0.36"N &amp; 80° 4'36.95"E.                  South side of the port 14°14'2.49"N &amp; 80° 6'34.63"E.</p> <p>The Daily average for the Month of April 2025 Attached as <b>Annexure - 1</b></p>
<p>10.</p>	<p>The Port shall take all measures including latest available technologies to comply with above ambient air quality standards</p>	<p>Being Complied.</p> <p>AKPL has been implementing the below measures to control emissions:</p> <ul style="list-style-type: none"> <li>Operating Mechanical Dust Suppression System (MDSS with 248 Nos. of sprinklers) at coal stacking and wagon loading areas.</li> <li>a. 12 Nos. of Truck mounted sprinklers for roads and transit areas.</li> <li>b. 4 Nos. of heavy-duty Atomized Sprayers</li> <li>c. Provided hoppers for cargo unloading.</li> <li>d. Mechanized coal handling at 3 berths i.e., berth 6,7,8. Conveyors are designed with covering hood.</li> <li>e. Operating 3 Heavy duty vacuum sweeping machines and 6 tractor mounted mechanical road sweeping machines.</li> <li>f. Ensuring 100% Tarpaulin coverage to Cargo loaded Trucks and Rakes.</li> <li>g. Erected wind breaking shield of 450m on western side towards krishnapatnam village.</li> <li>h. Developed 213.60 Ha of Green belt along port boundary, around coal yards, avenue &amp; median plantations.</li> </ul>

11.	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board	Noted for Compliance. AKPL handled 4.89 MMTs of permitted Commodities in the Month of April 2025.
12.	Coal stack heights in all coal yards shall not be more than 12mts.	Noted and being complied
13.	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
14.	The port shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	Complied.
15.	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website.	Complied.
16.	Unloading of iron ore from the railway wagons house should be carried out with wagon tippers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular intervals to cover stockpile height and width.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS during handling of Iron ore.
17.	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
18.	The port shall stock all the dusty materials within the designated storage yards only.	Being Complied All the dusty cargos have been stored in Designated storage yards only.
19.	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Noted for compliance. We will not be extending dusty materials stocking towards the residential areas.

20.	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions	Being Complied. Provided 27 No. of Truck tarpaulin covering stations and ensuring all the outgoing cargo vehicles are properly covered with tarpaulin and tightened with rope to control fugitive emissions and transit spillages.
21.	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
22.	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Being complied.
23.	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021	Being complied.
24.	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.
25.	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stockpiles.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
26.	As regards to deviation in location of facilities such as stockpiles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Being complied.
27.	The port shall maintain the existing green belt with adequate width and density and in vacant places	Complied.

28.	The port shall use road sweeping machines to clean all port internal roads regularly.	Complied. AKPL has been operating 3 no. of heavy-duty Vacuum Sweeping machines and 6 mechanical road sweeping machines.
29.	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Being complied.
30.	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.	Complied  Provided GI Sheet cladding and with sprinklers system to control fugitive emissions.
31.	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Complied.  Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
32.	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Maintaining Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
33.	The port shall develop and maintain 100 m width greenbelt along the periphery & 20m width around coal stack yards as per EC / CFE condition.	Being followed.
34.	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied.  Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises.  i. One facility at NEC Road, Near to East - West Gate.  ii. One facility at Southern side of the Port at North side of the Port.
35.	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipment's (APCE)	Being followed.
36.	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil	Being Complied.  All the generated hazardous waste are being disposed through

	from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	APEMCL portal.
37.	The port shall not store any hazardous waste within the premises as per the time frame mentioned in HWM Rules	Being followed.
38.	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Being complied
39.	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Provided closed sheds of 13 Nos. to store the fertilizers.
40.	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied
41.	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. Port is equipped with Fire fighting and detection facilities. Infrastructure like trained Fire Team, Fire Tenders (Multi purpose Fire Tender), semi fire tender etc., available at Port. Fire NOC has been obtained for Buildings (Admin and ETS).
42.	The port shall comply latest technologies for controlling fugitive emissions including the following: a) Fully mechanized handling equipment for loading and unloading operations b) Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc.	Complied. a. Provided coal ship unloaders and conveyor at berths 6,7 & 8 b. Provided water sprinkling system in ship unloaders and conveyor system for dust suppression c. Provided Mechanical water sprinkling at coal storage yard and tankers to suppress the dust.

	<p>c) Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship, while handling more than 6 Million Tons per annum.</p> <p>d) Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.</p>	
43.	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months	There is no ground water withdrawal within the port premises. AKPL appointed a NABL Accredited Laboratory to monitor the Ground water at 4 locations outside the port. As per the analysis reports, there was no adverse impact due to port operations.
44.	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complied.
45.	The port shall regularly clean the drains to avoid siltation.	Being complied.
46.	The port shall monitor compliance through Environment Management Cell with qualified and trained staff.	Complied
47.	The port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies	Maintaining
48.	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Being complied.
49.	The port shall submit monthly monitoring reports to RO: Nellore	Being submitted on a monthly basis.
50.	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time	Being complied.
51.	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards,	Provided.

	hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	
52.	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <a href="https://pcb.ap.gov.in">https://pcb.ap.gov.in</a> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party	Complied.  AKPL has Submitted First Half yearly EC, CTE, CTO compliance report for the period of April'24 to September'24 send to APPCB & CPCB through mail and the same copy was uploaded in Parivesh portal, APPCB Portal on 30.11.2024.
53.	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Complied. Fire NOC has been obtained for Buildings (Admin and ETS 1 & 2).
54.	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55.	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	Being Complied.
56.	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories	Being complied.

	Department. That certified copy shall be submitted to the APPCB, R & O.	
57.	The port shall install fluorescent Wind Vane at the highest point in the port premises	Installed.
58.	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.	Complied.
59.	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	Complied.

**Schedule C**

<b>1</b>	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	This condition is noted and complied.
<b>2</b>	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	This condition is noted and complied.
<b>3</b>	The person authorized shall not rent, lend, sell, transfer, or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	This condition is noted and complied.
<b>4</b>	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization	This condition is noted and complied.
<b>5</b>	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	This condition is noted and complied.

6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	This condition is noted and complied.
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close the facility.	This condition is noted and complied.
8	An application for the renewal of an authorization shall be made as laid down under these Rules.	This condition is noted and complied.
9	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	This condition is noted and complied.
<b>Specific conditions</b>		
10	The port shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	This condition is noted and complied.
11	The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	This condition is noted and complied.
12	The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	This condition is noted and complied.
13	The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.	This condition is noted and complied.
14	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card	This condition is noted and complied  Waste oil generating from the port is being disposed through APEMC Portal authorized vendors.

<b>15</b>	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	<p>Complied.</p> <p>The following annual returns were submitted at APPCB, RO, SPSR Nellore on 29.04.2025</p> <ol style="list-style-type: none"> <li>1. Form – 3 – E – Waste Annual Statement for the FY 2024 – 2025.</li> <li>2. Form – 4 – Hazardous Waste Annual Statement for the FY 2024 – 2025.</li> <li>3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2024 – 2025.</li> </ol>
<b>16.</b>	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	<p>Complied.</p> <p>The following annual returns were submitted at APPCB, RO, SPSR Nellore on 29.04.2025</p> <ol style="list-style-type: none"> <li>1. Form – 3 – E – Waste Annual Statement for the FY 2024 – 2025.</li> <li>2. Form – 4 – Hazardous Waste Annual Statement for the FY 2024 – 2025.</li> <li>3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2024 – 2025.</li> </ol>

## Adani Krishnapatnam Port Limited

Water Consumption details for the Month of April - 2025

S.NO	Purpose	Permitted Quantity (KLD)	Actual Consumption (KLD)
1	Dust Suppression & Miscellaneous (Fire protection services)	1950	1915
2	Gardening	400	324
3	Domestic	650	632
	<b>Total</b>	<b>3000</b>	<b>2871</b>

## Annexure - 1

## Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -CVR Complex				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>	CO
Standard	100	60	80	80	4
2025-04-01	30.7	33.36	10.58	27.51	1.11
2025-04-02	22.11	44.78	10.61	23.74	1.07
2025-04-03	15.66	37.08	10.49	10.63	1.03
2025-04-04	15.82	39.43	14.54	12.88	1.08
2025-04-05	12.67	32.69	13.71	9.6	1.08
2025-04-06	16.55	31.56	11.57	14.87	1.13
2025-04-07	13.04	28.41	10.67	15.42	1.1
2025-04-08	18.61	18.54	10.72	16.71	1.18
2025-04-09	28.59	14.68	11.67	10.55	1.17
2025-04-10	49.14	26.35	11.75	13.86	1.17
2025-04-11	49.34	28.17	12.1	14.65	1.24
2025-04-12	67.95	34.87	12.55	14.02	1.34
2025-04-13	56.79	35.25	12.43	12.66	1.33
2025-04-14	63.29	37.19	12.14	10.22	1.24
2025-04-15	58.29	33.87	11.83	10.01	1.22
2025-04-16	55.85	34.7	11.94	11.97	1.21
2025-04-17	61.26	34.77	13	8.28	1.23
2025-04-18	66.33	32.86	13.34	8.28	1.26
2025-04-19	55.03	34.35	12.49	8.94	1.31
2025-04-20	53.91	32.49	12.64	7.07	1.28
2025-04-21	60.68	34.68	12.1	6.85	1.27
2025-04-22	45.61	21.6	12.08	6.68	0.97
2025-04-23	40	19.08	13.88	7.62	0.23
2025-04-24	40.47	20.44	16.49	16.22	0.33
2025-04-25	39.11	18.31	11.57	22.17	0.5
2025-04-26	43.06	16.29	12.21	0.5	0.5
2025-04-27	27.66	12.16	12.35	0.51	0.56
2025-04-28	37.17	14.4	12.3	7.55	0.58
2025-04-29	39.49	11.4	11.31	13.91	0.63
2025-04-30	40.67	18.05	11.5	15.85	0.6
<b>Average</b>	<b>40.83</b>	<b>27.73</b>	<b>12.22</b>	<b>11.99</b>	<b>1</b>

## Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -Thamminapatnam Village				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>	CO
Standard	100	60	80	80	4
2025-04-01	44.97	35.92	8.3	0.56	0.36
2025-04-02	37.58	38.11	8.15	1.79	0.32
2025-04-03	23.62	32.37	8.12	1.09	0.29
2025-04-04	26.38	35.81	9.16	4.07	0.3
2025-04-05	23.24	31.34	8.91	3	0.3
2025-04-06	21.29	31.25	8.84	2.57	0.31
2025-04-07	12.96	25.09	8.41	1.7	0.31
2025-04-08	11.04	21.67	8.34	2.37	0.32
2025-04-09	18.27	31	8.46	3.23	0.34
2025-04-10	42.99	17.57	9.4	2.2	0.44
2025-04-11	52.51	29.76	9.08	7.12	0.47
2025-04-12	66.18	34.94	8.68	8.13	0.53
2025-04-13	57.31	31.97	8.66	7.86	0.52
2025-04-14	52.49	31.32	8.48	4.5	0.44
2025-04-15	46.29	25.33	8.44	0.85	0.42
2025-04-16	37.39	22.49	10.45	5.15	0.5
2025-04-17	50.63	31.16	9.32	3.67	0.42
2025-04-18	51.82	27.49	8.57	1.9	0.39
2025-04-19	60.92	29.72	8.67	2.68	0.44
2025-04-20	55.68	29.72	8.64	1.05	0.42
2025-04-21	51.48	28.12	8.58	0.98	0.41
2025-04-22	32.18	17.74	9.05	2.12	0.53
2025-04-23	38.73	22.93	8.75	0.89	0.5
2025-04-24	18.35	9.11	8.83	4.57	0.31
2025-04-25	43.12	21.23	8.83	7.16	0.18
2025-04-26	40.91	18.12	8.82	6.91	0.16
2025-04-27	34.79	15.6	8.68	8.75	0.16
2025-04-28	24.57	11.47	8.7	7.73	0.21
2025-04-29	24.06	10.95	8.8	7.03	0.14
2025-04-30	32.72	16.02	9.41	7.12	0.15
<b>Average</b>	<b>37.82</b>	<b>25.51</b>	<b>8.78</b>	<b>3.96</b>	<b>0.35</b>

## Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -Krishnapatnam Village				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>	CO
Standard	100	60	80	80	4
2025-04-01	63.6	39.05	13.01	16.78	0.77
2025-04-02	58.07	39.55	14.29	16.16	0.75
2025-04-03	49.15	25.11	11.81	15.18	0.74
2025-04-04	43.61	27.83	13.09	17.33	0.73
2025-04-05	47.78	30.27	15.34	19.19	0.77
2025-04-06	46.98	27.07	14.57	19.61	0.82
2025-04-07	35.08	20.05	11.8	18.28	0.7
2025-04-08	31.48	19.6	11.1	17.17	0.72
2025-04-09	37.99	21.83	11.09	17.52	0.81
2025-04-10	55.49	31.85	14.31	21.4	0.81
2025-04-11	62.56	40.77	13.23	24.37	0.83
2025-04-12	63.57	38.6	12.38	26.12	0.97
2025-04-13	66.08	37.27	11.65	22.19	0.9
2025-04-14	59.24	38.14	11.78	20.33	0.82
2025-04-15	62.05	35.43	13.03	19.4	0.81
2025-04-16	57.53	34.08	12.63	20.67	0.77
2025-04-17	64	35.54	12.45	21.78	0.78
2025-04-18	66.99	35.12	11.9	20.99	0.76
2025-04-19	75.15	42.52	11.66	23.08	0.79
2025-04-20	60.17	33.15	10.53	18.29	0.71
2025-04-21	61.84	37.3	10.59	20.2	0.77
2025-04-22	58.95	37.05	10.94	17.71	0.78
2025-04-23	51.77	28.53	11.8	9.84	1.07
2025-04-24	57.57	33.54	14.3	15.94	0.94
2025-04-25	49.24	30.74	12.37	15.02	0.85
2025-04-26	58.35	30.73	11.84	15.65	0.83
2025-04-27	50.38	26.1	12.72	17.41	0.81
2025-04-28	46.18	27.37	12.65	17.34	0.79
2025-04-29	43.72	23.64	12.39	15.64	0.79
2025-04-30	55.03	28.98	14.54	14.81	0.82
<b>Average</b>	<b>54.65</b>	<b>31.89</b>	<b>12.53</b>	<b>18.51</b>	<b>0.81</b>

Date	North_West_Side		South_Side	
	PM <sub>10</sub>	PM <sub>2.5</sub>	PM <sub>10</sub>	PM <sub>2.5</sub>
<b>Standard</b>	<b>100</b>	<b>60</b>	<b>100</b>	<b>60</b>
2025-04-01	75.21	42.67	86.08	47.12
2025-04-02	74.92	42.43	77.6	42.1
2025-04-03	75.15	42.62	65.55	34.93
2025-04-04	74.96	42.47	50.76	26.06
2025-04-05	75.01	42.51	63.34	33.13
2025-04-06	75.08	42.56	54.59	27.8
2025-04-07	75.24	42.7	38.07	18.02
2025-04-08	75.07	42.56	36.54	16.22
2025-04-09	75.19	42.66	43.81	21.1
2025-04-10	75.05	42.54	67.07	31.81
2025-04-11	74.89	42.41	77.35	42.09
2025-04-12	75.16	42.64	83.67	44.66
2025-04-13	75.21	42.68	82.64	43.7
2025-04-14	74.94	42.45	73.17	40.03
2025-04-15	75.01	42.5	70.38	38.1
2025-04-16	74.89	42.41	74.99	40.68
2025-04-17	74.61	42.17	73.96	40.26
2025-04-18	75.11	42.59	77.36	42.43
2025-04-19	75.07	42.56	85.14	46.28
2025-04-20	75.49	42.91	85.54	46.55
2025-04-21	74.88	42.4	83.45	45.33
2025-04-22	74.57	42.14	72.45	39.35
2025-04-23	74.96	42.47	66.22	35.82
2025-04-24	74.66	42.22	71.6	38.53
2025-04-25	74.94	42.45	78.49	42.51
2025-04-26	74.6	42.17	63.94	34.42
2025-04-27	75.1	42.58	56.91	29.65
2025-04-28	74.76	42.3	51.52	25.34
2025-04-29	74.83	42.36	35.94	16.64
2025-04-30	75.27	42.73	41.61	20.26
<b>Average</b>	<b>74.99</b>	<b>42.5</b>	<b>66.32</b>	<b>35.03</b>

**GOVERNMENT OF ANDHRA PRADESH  
WATER RESOURCES DEPARTMENT**

From  
Sri P.M. Khan, B.E.,  
Executive Engineer (FAC),  
Drainage Division,  
Nellore .

To  
The Director & CEO.,  
M/s Adani Krishnapatnam Port Ltd.,  
Krishnapatnam Post Box - No.1,  
Muthukur mandal,  
SPSR Nellore District.

Letter No:EE/DB/TO/Nakkala Kalava/ 329<sup>M</sup> Dated:16-10-2023.

Gentleman,

Sub:- Revised rates agreement - Drawal of 4.9 cusecs of water from Nakkala kalava by Adani Krishnapatnam Port Limited - supplemental Agreement accepted - Regarding.

- Ref:- 1) G.O. Ms.No.39, I&CAD (PWGC& IWS) Dept, date: 02-04-2002.  
2) Agt No.01 DN Lease/2010-11, dated: 28-07-2010.  
3) G.O.Rt.No.202, Industries & Commerce ( INF) Dept., date: 6-12-2014.  
4) G.O.Ms.No.1, Industries & Commerce ( P&I) Dept., date: 12-01-2022.  
5) Letter No.ENC (I) EE/DEE/AEE2/WS/Certain clarification related to G.O.Ms. No.1, date: 18-10-2022 vide SE/IC/NLR Endt No.551gl, date: 09-11-2022.  
6) SE/IC/Nellore/DEE2/(1) AEE-1/Royalty charges 241gl, date: 14-07-2023.  
7) This office Letter No.EE/DB/TO/ Nakkalakuva 184M, date: 14-08-2023.  
8) Adani Krishnapatnam port Limited dated: 24-08-2023.

\*\*\*\*\*

The revised rate of agreement for " Drawal of 4.9 cusecs of water from Nakkala Kalava drain is accepted in your favour and Registered as Divisional supplemental Agreement No. 01 /2023-24.

A copy of the supplemental agreement is here with enclosed. You are requested to contact the Deputy Executive Engineer, Drainage Sub Division No.1, Nellore who is the authorized representative at all times at site of work.

Encl:- Copy of Agreement.

Yours Sincerely,

*[Signature]*  
16/10/2023  
Executive Engineer,  
Drainage Division, Nellore.

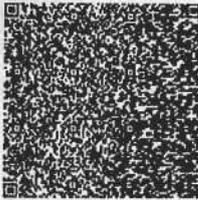
16/10/2023

## e-Stamp

Certificate No. : IN-AP27270750489761V  
 Certificate Issued Date : 13-Sep-2023 01:33 PM  
 Account Reference : NEWIMPACC (SV)/ ap18063304/ AP-NLR/ AP-MTK/apkassilu  
 DDO Code : 27002308001 O/o IG R  
 Unique Doc. Reference : SUBIN-APAP1806330444790335961923V  
 Purchased by : SATEESH GANGA  
 Description of Document : Article 6 Agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) : 0  
 (Zero)

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First Party : ADANI KRISHNAPATNAM PORT LTD  
 Second Party : Not Applicable  
 Paid By : ADANI KRISHNAPATNAM PORT LTD  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



₹100



Please write or type below this line

This **Original Agreement No.1 / 2010-11**, dated 28-07-2010  
 ("Supplemental Agreement") is made on this **16<sup>th</sup>** day of **October** . 2023

Between his excellency the Governor of Andhra Pradesh represented by the Executive Engineer, Water Resources Department, Drainage Division, Nellore herein after called the "Government." As one part

And

ADANI KRISHNAPATNAM PORT LTD a company incorporated under the provisions of the Companies Act, 1956 or 2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") of the other part

Supplemental agreement No. /2023-24, dt: ...../10/2023

For Adani Krishnapatnam Port Limited

Managing Director

Executive Engineer,  
 Drainage Division, Nellore.

0015581087

## Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.e-stamp.com' or use the Stamp Mobile App or Stamp Reading. Any discrepancy in the details on this Certificate and as available on the website / Mobile App should be reported to the issuer.
2. The onus of checking the legitimacy is on the users of the certificate

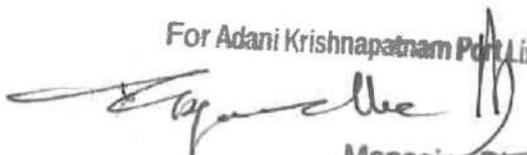
## Recitals:

- A. **Whereas the Company has applied to the Government for License to draw 4.9 cusecs (17640 cft drain water per hour) for 8 hrs. in a day for a period every year from Nakkala Kaluva Drain. The Government agreed to grant License and the Company has agreed to accept the license for the terms and conditions set forth therein and executed the same through an Agreement No.1 Lease /2010-11 dated 28-07-2010 (Herein after referred as "Original Agreement")**
- B. **Where as the company has paid an amount of Rs 1,19,070/- (Rupees One Lakh Nineteen Thousand Seventy Only) Vide DD. No,202979 dated 24-07-2010 at State Bank of India Krishnapatnam Port Branch SPSR Nellore District in favor of Assistant Pay & Accounts Officer, Somasila Project, Nellore as and for security for fulfillment and observance of the conditions, covenants and stipulations in these presents of the Original Agreement.**
- C. **Where as it has been agreed between the Company and the Government that the Original Agreement is required to be amended to incorporate the revised Clauses of Preamble, Water Charges by executing this Supplemental Agreement (herein after referred as "Original Agreement").**
- D. **Where as the Company has paid an amount Rs 3,17,520/- (Rupees Three lakhs Seventeen thousand Five Hundred and twenty Only) Vide challan. No: 71269405462023 dated 04.09.2023 for difference of three months initial advance security for fulfillment and observance of the conditions, covenants and stipulations in these presents in order to renew the agreement with the amendments set forth here under.**

**NOW IT IS HEREBY AGREED AND DECLARED BY THE PARTIES TO THE SUPPLEMENT AGREEMENT AS FOLLOWS:**

1. The Preamble of the Original Agreement is amended and now be read as below:

"ADANI KRISHNAPATNAM PORT LTD a company incorporated under the Provisions of the Companies Act 1956/2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns). of the one part and:

For Adani Krishnapatnam Port Limited  
  
 Managing Director

  
 16/10/2023  
 Executive Engineer,  
 Drainage Division, Nellore.

2. The following clause 4 of the Original Agreement is amended and now be read as follows:

"4: The Company Shall pay Water charges at Rs 5.50 per 1000 Gallons in terms of G.O.Ms. No. 202 Industries & Commerce (INF) Dept dated 06-12-2014 or at any other rate fixed by the Government from time to time payable every month as agreed with the supplier. This rate is subject to revision by the Government from time to time."

3. As G.O.Rt. No.1, Industries & Commerce (INF) Dept., date: 12-01-2022 is kept under abeyance temporarily present rate applicable is Rs. 5.50/1000 gallons only. In the event of modification of rate in future by the Government due to final verdict in the court or otherwise, subject to applicability of Government order to AKPL for consumption of Nakkala kalava drain water, AKPL shall pay new rates applicable and from the effective date as mentioned in Government Order.

4. Miscellaneous:

- I. The Company and the Government hereby agree that this supplemental Agreement is amalgamated with Original Agreement and be constituted as a Complete Original Agreement.
- II. The provisions of this Supplemental Agreement shall modify the terms and conditions set forth in the Original Agreement to the limited extent only as set out in the Supplemental Agreement. Except as specifically and expressly provided under this Supplemental Agreement, all other provisions of the Original Agreement shall remain unchanged and in full force and effect and shall continue to remain applicable and binding on Parties thereto and hereto. Any reference to the Original Agreement in any other agreement or document shall be deemed to mean a reference to the Original Agreement as amended by this Amendment Agreement.
- III. In the event of any conflict or inconsistency between the Original Agreement and this Supplemental Agreement in respect of provisions set out herein, the provisions of this Supplemental Agreement shall prevail over Original Agreement.
- IV. This Supplemental Agreement shall be deemed co-terminus with the Original Agreement and shall terminate automatically upon the termination of the Original Agreement without any further actions from the Parties.

In witness whereof the parties have duly executed this Supplemental Agreement to the Original Agreement hereunto set their hands and seal on the day and year above mentioned.

FOR AGENT: Krishnapatnam Port Limited  
  
 Managing Director

  
 16/10/2023  
 Executive Engineer,  
 Drainage Division, Nellore.

INDIA NON JUDICIAL

Government of Andhra Pradesh

IN-AP33811821463438V

1437-1438

e-Stamp

Certificate No. : IN-AP33811821463438V  
 Certificate Issued Date : 16-Oct-2023 03:35 PM  
 Account Reference : NEWIMPACC (SV)/ ap18063304/ AP-NLR&AP-MTK/apkassilu  
 DDO Code : 27002308001 O/o IG R  
 Unique Doc. Reference : SUBIN-APAP1806330457716150174739V.  
 Purchased by : SATEESH GANGA  
 Description of Document : Article 6 Agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : ADANI KRISHNAPATNAM PORT LTD  
 Second Party : Not Applicable  
 Paid By : ADANI KRISHNAPATNAM PORT LTD  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



₹100



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IN-AP33811821463438V

## H.T. AGREEMENT

Agreement executed this 07<sup>th</sup> day of October 2023 by M/s Adani Krishnapatnam Port Ltd, (AKPL) at Krishnapatnam Port, Muthukur Mandal SPSR Nellore District for themselves/himself/itself and for their/his/its/hers, assigns and successions in favor of The Southern Power Distribution Company, a statutory corporation constituted under Section 23 of the AP Electricity Reform Act 1998 henceforth referred to as the "Company".

### Recitals:

- A. WHEREAS CGM (O&M), APSPDCL Tirupati has approved through Memo No: CGM/O&M/GM/EE/C/F. e-76988/D. No. 2626/23 dated 05/10/2023 for the release of balance 2000KVA out of 6000KVA in phase IV to the existing CMD of AKPL.
- B. WHEREAS AKPL has paid an amount of Rs 60,00,000/- to the APSPDCL towards the security deposit for the enhancement of CMD @ 6000KVA (4000 KVA+2000KVA) in Phase-IV.

### 1. SUPPLY OF POWER:

I/We the above mentioned have requested the Company to supply Electricity at High Tension for the purpose of **Port Shipping Operations** under Category **HT Cat-1004**

### Statutory Alert:

- The authenticity of this Stamp certificate should be verified at 'www.shilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority

**HT Cat-II (A)1** and the Company has agreed to afford such supply on the General terms and conditions notified by them from time to time under Section 21 of the License Distribution and Retail Supply License Conditions and those hereinafter mentioned.

2. **LOAD/MAXIMUM DEMAND:**

I/We agree to take from the Company, Electric Power for a **CMD of 41000 KVA in phased manner of Phase IV 2000 KVA to the Existing CMD of 17000 KVA totaling to a CMD of 19000 KVA (Phase-V 22000KVA as per the request to company) under PIT CAT-II** for our exclusive use for the purposes above mentioned, at our **Port premises situated in Krishnapatnam Village, Muthukur Mandal.** I/We shall not affect any change in the Contracted demand without prior intimation to the company.

3. **RE-SALE OF ELECTRIC POWER:**

I/We undertake that; I/We shall not sell electrical energy obtained under this agreement without the sanction in writing of the Company.

4. **OBLIGATION TO COMPLY WITH REQUIREMENT OF ACTS, AND TERMS AND CONDITIONS OF SUPPLY:**

I/We further undertake to comply with all the requirements of the Indian Electricity Act, 2003, the Rules and Regulations framed there under, provisions of the tariffs, scale of Miscellaneous and General charges and the terms and conditions of supply prescribed by the Company without Approval of the AP Electricity Regulatory Commission herein after called as Commission from time to time and agree not to dispute the same.

5. **DATE OF COMING INTO FORCE OF THE AGREEMENT:**

I/We shall begin/take electrical energy from the Company under the conditions of this Agreement within three months from the date of issue of intimation in writing to me/us by the Authorized officer of the Company that supply of electrical energy is available. The provisions of this agreement shall be deemed to come into force from the date of commencement of supply of energy or the date of expiry of three months' notice above referred to, whichever is earlier.

6. **PERIOD OF AGREEMENT:**

I/We undertake to avail ourselves of supply for a minimum period of 4 years from the date this agreement comes into force



7. **DETERMINATION OF THE AGREEMENT:**

I/We shall be at liberty to determine the Agreement by giving in writing three months expressing such intention at any time after the period of two years. If for any reason, I/We choose the three months to derate/terminate the Agreement before the expiry of the three months' notice period or expiry of the initial two-year period whichever is later. I/We agree that the company may terminate this Agreement at any time giving three months' notice if, I/We violate the terms of this agreement or the General terms and conditions of supply notified by the Company with the Approval of the Commission from time to time or the provisions of any law touching this agreement including the Electricity Act, 2003, the Rules and Regulations framed there under. This agreement shall remain in force until it is terminated as indicated above. In computing the periods of 2 years referred to above the period or periods for which the annual minimum guarantee has or have been waived or reduced shall be excluded.

8. **OBLIGATION OF CONSUMER TO PAY ALL CHARGES LEVIED BY COMPANY:**

From the date of this agreement comes into force. I/We shall be bound by and shall pay the Company maximum demand charges, Energy charges, surcharges, meter rents and other charges, if any in accordance with the tariffs applicable and the General terms and conditions of supply prescribed by the Company from time to time for the particular class of consumers to which I/We belong.

9. **COMPANY'S RIGHT TO VARY TERMS OF AGREEMENT:**

I/We agree that the Company shall have the unilateral right to vary, from time to time, tariffs, scale of general and miscellaneous charges and the General terms and conditions of supply under this agreement by special or general proceedings. In particular, the Board shall have the right to enhance the rates chargeable for supply of electricity according to exigencies.

10. **MONTHLY MINIMUM CHARGES:**

I/We shall pay minimum charges every month as prescribed in tariff, and General terms and conditions of supply even if no electricity is consumed for any reason whatsoever and also if the charges for electricity actually consumed are less than the minimum charges. The minimum charges shall also be payable by me/us

Nogem



even if electricity is not consumed because supply has been disconnected by the Company because of non-payment of electricity charges, Theft of Electricity or Unauthorized use of electricity or for any other valid reason.

**11. SPECIAL ANNUAL MINIMUM GUARANTEE:**

In consideration of the Company making arrangements for supplying electrical energy to me/us, I/We agree with effect from the date of commencement of this agreement for the period of two years to guarantee a minimum payment of Rs. 20,00,00,000/- (Rupees Twenty Crores only) every year towards demand and energy charges only, exclusive of payments towards surcharge, or other payments by whatever name they be called. If the amounts actually paid towards demand and energy charges during any year fall short of the guaranteed minimum, the amount of deficit shall be deemed to be an arrears of electricity charges and recovered accordingly.

12. I/We hereby agree that if I/We am/are found including in theft of energy or Unauthorized use of electricity in respect of use of electrical energy, I/We shall pay additional charges as may be levied by the Company. I/We also agree that in such an event the Company shall in addition to the levy of the additional charge have the right to disconnect the supply of electricity to my/our premises for such period as may be decided by the Company.

13. I/We requested the Company to provide the meter for measuring the electricity supplied to me and the Company has agreed for the same. Accordingly, I/We agree to pay the monthly meter rentals, as may be fixed by the Commission from time to time.

14. I/We requested the company to release the Phased Manner (Phase IV-2000 KVA to the Existing CMD of 17000 KVA totaling to a CMD of 19000 KVA) and the balance 22000KVA may be released in a Phased Manner.

  
Executive Engineer  
Operation : APSPDCL  
Nellore Rural.



Phase Manner	Maximum Demands (KVA)	Cumulative Maximum Demands (KVA)	Power Supply Required from
Phase-I	5000	5000	Released on 24.07.2012
Phase-II	4000	9000	Released on 24.04.2015
Phase-III	4000	13000	Released on 15.10.2018
Phase-IV	4000	17000	Released on 11-04-2023
Phase -IV	2000	19000	Released on 07-10-2023
Phase-V	22000	41000	As per the request to the Company

SIGNATURE: *Nagesh*

Date 07/10/2023.



Signed by the applicant in my presence.

**Witness I**Signature *[Signature]*Name & Address *M. Manoj Verma, Hanuathapuram, Nellore.*

Date: 07/10/2023.

**Witness II**Signature *[Signature]*Name and Address *Lakshmane Rao, DL Puram, Nellore.*

Date: 07/10/2023.

*[Signature]*  
 Executive Engineer  
 Operation : APSPCL  
 Nellore Rural  
 Page 5 of 5



shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and permitted assigns).

The Company and Purchaser are individually also referred to as a **Party** and collectively as the **Parties**.

#### WHEREAS

- A. The Company is in the business of power generation through renewable energy resources and is currently operating a project of 25.5 MW installed capacity wind power projects located at Gangadevi Palli, Pulivendula, YSR Kadapa district, Andhra Pradesh ("**Project**").
- B. The Project has achieved commissioning of its entire capacity and is expected to generate 7,00,00,000 kWh of power per annum at 90% (Ninety Percent) probability of exceedance (P-90).
- C. The Purchaser is in the business of owning and operating commercial ports and is currently consuming approximately **72 (Seventy Two) million kWhA** of power per annum from AP Sothern Power Distribution Company Limited ("**DISCOM**").
- D. The Purchaser wishes to procure power from the Project and upon request to the Company, the Company has agreed to supply power from the Project to the Purchaser in accordance with the terms of this PPA, Applicable Law and on the basis that the Project is a Captive Generating Plant of the Purchaser and shall remain a Captive Generating Plant of the Purchaser during the subsistence of this Agreement.
- E. The Purchaser has agreed to subscribe to up to 2,74,809 shares i.e., 13.35% of the total equity share capital of the Company, with voting rights, and endeavour to consume about 42% of power comprising 3,60,00,000 kWh of power on annual basis.
- F. The Company has entered into/ is contemplating to enter into separate power purchase agreements with other industrial/ commercial consumers in order to achieve the sale of 51% (Fifty-one Percent) of the total electricity generated in the Project and proportionately require such industrial/ commercial consumers to subscribe or acquire 26% (Twenty-six Percent) of the total equity share capital of the Company, in order for the Project to qualify as a 'Captive Generating Plant' under the Electricity Laws.
- G. The Company shall obtain necessary approvals for the sale of power generated from the Project to the Purchaser and enter into such arrangements required with APTRANSCO/ DISCOM as required to supply power to Purchaser, and the Purchaser agrees to provide all assistance in this regard, as appropriate. The Purchaser will be obtaining the No Dues certificate from the DISCOM and calibration of metering equipment should it be required.



**NOW, THEREFORE**, in consideration of the foregoing, the respective representations, warranties, covenants, terms, conditions and understandings set forth in this PPA, the receipt and sufficiency of which is hereby acknowledged, and indenting to be legally bound hereby, Company and Purchaser agree as follows:

## 1. DEFINITIONS

In this PPA unless the context otherwise requires:

**Annual Contracted Quantity** means power to be delivered to the account of the Purchaser by the Company at the Delivery Point net of Transmission Losses, as set out in **Schedule 1**;

**APERC** means Andhra Pradesh Electricity Regulatory Commission;

**Applicable Law** means, in relation to this PPA, all laws including Electricity Laws in force, statute, decree, ordinance, regulation, notice, circular, code, scheduling requirements, restriction and curtailment orders, categorization of consumers, rule or direction, or any interpretation of any of them by a Governmental Instrumentality and includes all applicable rules, regulations, orders, directions, notifications by a Governmental Instrumentality pursuant to or under any of them;

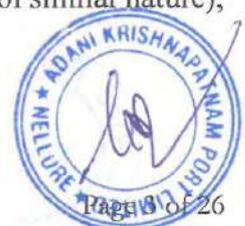
**APTRANSCO** means the Andhra Pradesh Power Transmission Corporation Limited or its successor entities established under Electricity Laws;

**Arbitration Act** means the Arbitration and Conciliation Act, 1996 and its rules, as amended from time to time;

**Banking Charges** means applicable charges to be paid to distribution licensee for banking the surplus power generated;

**Change in Law** means:

- (a) the enactment, bringing into effect, adoption, promulgation, amendment, modification or repeal, after the date of this PPA of any statute, decree, ordinance or other law, regulation, notice, circular, code, order, categorization, incentive/penalty, rule or direction by any Governmental Instrumentality or a change in its interpretation by a competent court, tribunal, ERC, Tribunal, GoI or other Governmental Instrumentality, of any of the above provisions, or
- (b) change in any consents, approvals, or licenses available or obtained for the matters contemplated hereunder, which results in any change in any cost of or revenue from the business of generating and selling electricity by the Company under the terms of this PPA or the imposition by any Governmental Instrumentality of any material condition in connection with the issuance, renewal, modification (including ceasing to have full force and effect or inclusion of any consents, permissions, approvals or actions of similar nature), revocation or non-renewal (other than for cause) of any consent.



- (c) change in the rates of taxes or duties imposed by any Governmental Instrumentality including but not limited to electricity duty or grid support charges;

**Check Meters** means the meters connected in parallel to the same core of the current transformers (CTs) and potential transformers (PTs) to which the main Metering System is connected and which could be used for energy accounting and billing in case of failure of the main Metering System;

**COD** means date of commissioning of the Project;

**Company Event of Default** has the meaning ascribed to in Clause 15.1;

**Concession Agreement** means the Revised Concession Agreement dated September 17, 2004 entered between GoAP and the Purchaser for an initial period of 30 years from Adani Krishnapatnam Port Limited achieving the commercial operation date (ie., March 20, 2009) and any subsequent amendments, modifications or extensions thereto from time to time;

**Contracted Capacity** has the meaning ascribed to it in Clause 8.1;

**Day** means a period of 24 consecutive hours beginning at 00-00 hours on each day;

**Delivery Point** means the electricity supply main/s of the Purchaser at 132 kV Substation in Adani Krishnapatnam Port, which has an ABT compliant Metering System comprising Main, Check and Standby Meter and associated CT/PT of 0.2S class installed, where the Purchaser receives the electricity generated from the Generation Point through the Interconnection Facilities;

**DISCOM** means Andhra Pradesh South Power Distribution Company Limited which is one of the Electricity Distribution Companies in Andhra Pradesh;

**Due Date of Payment** has the meaning ascribed to it in Clause 13.1(b);

**Electricity Laws** means the Electricity Act, 2003 and the codes, rules and regulations made there under from time to time along with amendments and replacements thereof in whole or in part and any other Applicable Law related to electricity;

**ERC** mean Electricity Regulatory Commission;

**Extended Term** has the meaning ascribed to it under Clause 3.1;

**Financial Lock-In Period** means the period of 10 years from the first day of supply of wind energy from the project, in which either party cannot terminate this PPA except under the extreme circumstances specified in Clause 19 (Force Majeure);

**Fiscal Year** means the 12 months period starting 1st April of any calendar year and ending 31<sup>st</sup> March of the next calendar year;



**Generation Point** means the point at which Company shall deliver power through the Interconnection Facilities to the Delivery Point;

"**GoAP**" means Government of Andhra Pradesh;

**GoI** means the Government of India; **Governmental Instrumentality** means any legislative, judicial, regulatory, executive or other governmental body (including any agency, department, board, instrumentality, commission, office or authority) of the Government of India or Government of Andhra Pradesh or local authority or any political sub- division thereof;

**Grid Outage** means an interruption or reduction in the power delivery/supply capability of the Project that is due to technical problems or overload conditions in the grid;

**High Tension or HT** means a voltage equal or higher than 400/440 volts;

**Initial Term** has the meaning ascribed to it in Clause 3.1;

**Interconnection Facilities or Grid** means the facilities of the AP Transmission Company and/or the AP Distribution Companies required to transmit the electricity generated from the Generation Point to the Delivery Point, except for equipment required for Metering Facilities;

**kV** means kilo volt;

**Maintenance Outage** means an interruption or reduction in the generating capability of the Project –

- (a) is not a Scheduled Outage;
- (b) is for the purpose of performing work on specific components, which cannot be Postponed until the next Scheduled Outage or is required due to Change in Law or a force majeure event;

**Metering System** means all meter(s) and current and potential transformers along with cubicles and installed at the Generation Point or the Delivery Point for measuring and recording the delivery and receipt of energy;

**Month** means a calendar month;

**MU** means Million Units;

**MW** means Megawatts;

**Notice of Default** has the meaning ascribed to it Clause 15.3(i);

**Notice of Termination** has the meaning ascribed to it in Clause 16.2;

**Other Users** means the remaining shareholders of Company solely determined by Company,



who collectively (along with the Purchaser) hold not less than 26% of the entire Equity Share capital of Company and consume not less than 51% of the total electricity generated by the Company, as required to be qualified as a 'Captive Generating Plant' under the Electricity Laws.

**PLF** means plant load factor of the Project;

**Prudent Utility Practices** means those practices, methods, techniques and standards as prevalent from time to time, that are generally accepted in Andhra Pradesh for use in electrical utility industries and commonly used in prudent electric utility engineering and operations to design, engineer, construct, test, operate and maintain equipment lawfully, safely, efficiently and economically as applicable to power plants of size, service and type as that of the Project and that generally conforms to manufacturers' operation and maintenance guidelines and is in compliance of the Applicable Law;

**Purchase Price** has the meaning ascribed to in Clause 9;

**Purchaser Dispute** means any dispute arising in connection with or out of the interpretation, performance, termination of this PPA, or otherwise in connection with this PPA;

**Purchaser Event of Default** has the meaning ascribed to it in Clause 15.2;

**Quarter** means any of the following four 3 monthly periods of a Fiscal Year:

- (i) **Quarter 1** means period from 1st April to 30th June;
- (ii) **Quarter 2** means period from 1st July to 30th September;
- (iii) **Quarter 3** means period from 1st October to 31st December;
- (iv) **Quarter 4** means period from 1st January to 31st March.

**SAO** means Senior Accounts Officer;

**Scheduled Outage** means a planned interruption of the generating capability of the Project:

- (a) for inspection, testing, preventive maintenance, corrective maintenance, repairs, replacements and improvements; and
- (b) which is not a Maintenance Outage;

**Scheduled Supply Date** or **SSD** means the date on which this Agreement is executed between the Company and the Purchaser being the date for commencement of the supply of the Contracted Capacity under this PPA and the Purchaser is ready, in all respects, for the receiving and consumption of such supplied power;

**Shareholding Company** means M/s Atria Wind Private Limited;

**SEB** means State Electricity Board;



**SPSHA** means Share Purchase and Shareholders' Agreement executed among the Purchaser, Shareholding Company and Company;

**Taxes and Duties** shall have the meaning ascribed to it in Clause 10.1;

**Transmission Charges** means applicable charges to be paid to APTRANSCO for transmission of power;

**Transmission Losses** means applicable losses to be paid to APTRANSCO for transmission of power;

**Tribunal** has the meaning ascribed to it in Clause 23;

**Unit(s)** means kilowatt hour or kWh/KWAh as per the DISCOM's billing;

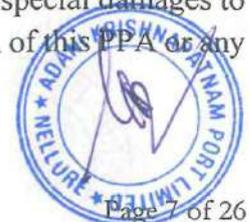
**Wheeling Charges** means applicable charges to be paid to distribution licensee for wheeling of power; and

**Wheeling Losses** means applicable losses to be paid to distribution licensee for wheeling of power.

## 2. INTERPRETATION

In this PPA unless the context otherwise requires:

- (a) References to any statute or statutory provision or order or regulation made there under shall include that statute, provision, order or regulation as amended, modified, re-enacted or replaced from time to time whether before or after the date hereof.
- (b) References to persons shall include body corporate, unincorporated associations, partnerships and any organisation or entity having legal capacity.
- (c) Headings to Clauses are for convenience only and shall not form part of the operative provisions of this PPA and shall not be taken into consideration in its interpretation or construction.
- (d) References to Recitals, Clauses and Schedules are, unless the context otherwise requires, references to recitals or clauses of this PPA.
- (e) References to the words **include** or **including** shall be construed as being suffixed by the words **without limitation**.
- (f) Unless the context otherwise requires, words importing the singular include the plural and vice versa.
- (g) Neither Party shall be liable to the other for any consequential, indirect or special damages to persons or property whether arising in tort, contract or otherwise, by reason of this PPA or any



services performed or undertaken to be performed hereunder (including but not limited to loss of production, loss profits, loss operations).

- (h) Any other terms used in this PPA shall have the meanings as agreed between the Parties, commonly used in the English language and in standard utility parlance and accepted in electricity trade. In case of ambiguity both parties shall take reliance to the Electricity Act, Rules and ERC Regulations for the interpretation of these terms. In addition, references to "Articles", "Sections" or "Exhibits" shall be to articles, sections, or exhibits of this PPA.

### 3. TERM OF PPA

- 3.1 The term of the PPA shall be Ten (10) years ("**Initial Term**") with a financial lock-in of ten (10) years from the date of PPA in force and the term of the PPA may be extended for another term of Nine (9) years ("**Extended Term**") after the expiry of the Initial Term subject to mutual consent of the Parties..
- 3.2 In the event the PPA is extended for another term of Nine (9) years beyond the Initial Term,
- 3.3.1 the change in DISCOM's tariff leads to increase in the Purchase Price, the Purchase Price agreed under this PPA shall be applicable for the entire Extended Term;
- 3.3.2 the change in DISCOM's tariff leads to decrease in the Purchase Price, the benefit of the saving shall be transferred to the Purchaser.

In case either Party decides not to extend the term of the PPA beyond the Initial Term, then such Party has the right to terminate the PPA by giving notice of four (4) months and without incurring any termination penalty specified in Clause 16.1

- 3.3 Save and except as expressly provided in Clause 4 (Conditions Precedent to the Effectiveness of PPA), Clause 19 (Force Majeure), Clause 23 (Arbitration) and Clause 24 (Miscellaneous), the respective rights and obligations of the Parties under this PPA shall be subject to the satisfaction or waiver of the Conditions Precedent as set out in Clause 4.

### 4. CONDITIONS PRECEDENT TO THE EFFECTIVENESS OF PPA

- 4.1 This PPA shall become effective upon the satisfaction or waiver in writing of all of the following conditions precedents:
- (a) The Purchaser shall subscribe a maximum of INR 7,19,99,958 (Indian Rupees Seven crore nineteen lakh ninety nine thousand nine fifty eight rupees only) as Equity Shareholding which shall constitute 13.35% (Thirteen point three five Percent) of the equity share capital of the Company or an equity share capital in proportion to the shareholding requirements under the Group Captive User under the prevailing Electricity Laws.



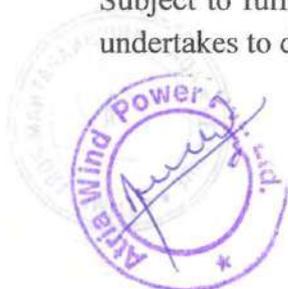
- (b) The Purchaser has executed its respective SPSHA and fulfilled all mutually agreed conditions precedent / conditions subsequent (if any) to the effectiveness of the SPSHA.
- (c) The Company shall have achieved COD for its full capacity and executed wheeling and banking agreement with Transmission/Distribution licensee for transmission or/and wheeling of power from the Generation Point to the Delivery Point.
- (d) The Purchaser will make reasonable efforts to facilitate the required assistance for obtaining open access approval by the Company from the Area Distribution Licensee for use of transmission lines for supply of power from the Generation Point at the Project to the Delivery Point.
- (e) The Purchaser shall have installed the ABT compliant Metering System as per the requirements of APTRANSCO/DISCOM at the Delivery Point for accurately recording the receipt of electricity from the Generation Point.
- (f) Receipt of the NOC (No Objection Certificate) by Company from the DISCOM for the Purchaser.

## 5. SHAREHOLDING REQUIREMENT

- 5.1 The Purchaser shall maintain its equity shareholding, as mentioned in Clause 4.1, in the Company throughout the Initial Term and Extended Term of the PPA, unless the shareholding is transferred by the Purchaser or the Company in accordance with the provisions of the SPSHA. The Purchaser shall not be subjected to any liability of any nature as long as the Purchaser retains its shareholding as per provisions in the SPSHA. Notwithstanding above, subject to the Purchaser giving a notice by 30<sup>th</sup> September of the ongoing /prevailing financial year, the Purchaser reserves the right to seek adjustment of the equity shareholding of the Purchaser in the Company for up to **Three (3) times** when the power consumption goes below **70% (Seventy Percent)** of the Annual Contracted Quantity, during the currency of the PPA, to fulfil the Group Captive User norms stipulated under the prevailing Electricity Laws without any liability, including but not limited to statutory liabilities etc., to the account of the Purchaser.
- 5.2 Provided that, the Purchaser shall not be eligible to reduce the power consumption below **51% (Fifty One percent)** of the Annual Contracted Quantity in any of the **Three (3) years** in the aforesaid paragraph.
- 5.3 Notwithstanding Purchaser's right of reduction of purchase of power from the Company, the Purchaser's obligation under the Clause 8.6 shall continue.

## 6. UNDERTAKING

Subject to fulfilment of obligations by the Purchaser as provided in this PPA, the Company undertakes to do the following:



- 6.1 To obtain all necessary Consents, Clearances and Permits from appropriate commission for wheeling of electricity to the Purchaser under the captive group policy as regulated by APERC, APTRANSCO and DISCOM through their orders.
- 6.2 To ensure that the minimum of 26% (Twenty-six Percent) of shareholding is held by all the Captive Users and minimum 51% (Fifty-One Percent) power is supplied to the Captive Users so as to ensure group captive status. In this context, if any existing group captive consumer surrenders their equity shares to opt out as group captive consumers, Company shall take all necessary steps to locate any other consumer to allot shares to him to ensure continuance of group captive status. If for any other reason, Company could not locate any other consumer as stated above, Company shall offer those shares to the existing Captive Users for them to subscribe for shares and maintain group captive status.
- 6.3 To supply Annual Contracted Quantity to the Purchaser as per the Agreement.

The Company further undertakes to discharge the following obligations:

- 6.4 To ensure adherence to all the responsibilities and obligations imposed by DISCOM under the Wheeling Agreement.
- 6.5 For proper maintenance of the Project in accordance with the established Prudent Utility Practices
- 6.6 To furnish the generation and maintenance schedules and the performance details of the Project to the Purchaser on monthly basis
- 6.7 For obtaining necessary approvals, permits or licences for operation of the Project and sale of energy under the provisions of the Applicable laws.
- 6.8 Allow Purchaser and authorised representatives of the Purchaser to visit the Project site at any point of time without any restriction, subject to prior notice to the Company.
- 6.9 To supply the Contracted Capacity only from the Project site to the Purchaser.

## 7. POWER DELIVERY

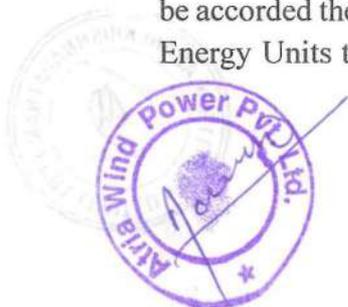
- 7.1 The Company shall be deemed to be in control of the energy from the Project up to the Delivery Point and would be deemed to have delivered the energy to the Purchaser once it is recorded in the Metering System of the Purchaser, subject to Applicable Law, Scheduled Outages, Maintenance Outages, Grid Outages, Prudent Utility Practices, timely performance of obligations of the Purchaser, and compliance by APTRANSCO/DISCOM Licensee of the obligations under respective agreements, Change in Law, Force Majeure, the Company shall supply the Contracted Quantity to Purchaser at the Delivery Point as set out in detail herein. The title and risk of the energy shall transfer from the Company to the Purchaser at the Delivery Point.



- 7.2 All Parties will be responsible to comply with relevant laws, codes, regulations for the Generation Point or Delivery Point/(s) including providing timely reports or forecasts as may be required by statutory authorities or licensees.
- 7.3 Subject to Clause 8.3, the Parties may mutually agree on any additional supply of power to the Purchaser, over and above the Contracted Quantity in accordance with Applicable Laws.
- 7.4 **Environmental Credit:** To the extent not prohibited by Applicable Law, any current and/or future Environmental Credit that is attributable to and/or based upon the amount of the power delivered to the Purchaser shall belong to and/or become the property of the Purchaser. The Company shall use its commercially reasonable efforts to ensure that such portion of such Environmental Credits are vested in the Purchaser, and shall execute all documents, including, but not limited to, documents transferring such portion of such Environmental Credits, without further compensation.

## 8. POWER CONSUMPTION

- 8.1 The Company will dedicate **15 [Fifteen] MWs** of production capacity for the Purchaser and shall provide the entire power produced from the **15 MW** portion of the Project which will be termed "**Contracted Capacity**" of **25 (Twenty-five point Five) MW**. The Purchaser will dedicate **5 [Five] MW** (equivalent consumption capacity of the Purchaser) at its end and will provide priority letter to the DISCOM confirming that the energy supplied by the Company will be settled on the highest priority post the settlement of minimum obligation energy units, if any, to the DISCOM. The Purchaser shall provide to the Company a monthly forecast, to the best of its knowledge of quantum of power and scheduling of consumption, as is reasonably required by the Company to arrange for supply and wheeling of power through the APTRANSCO/DISCOM. Notwithstanding that if any future additional capacity is installed by the company, the first priority will be given to purchaser for the purchase of additional quantum of power on mutually agreed basis.
- 8.2 The Purchaser will be responsible to comply with relevant laws, codes, regulations for the Delivery Point/(s) including providing timely reports or forecasts as may be required by statutory authorities or licensees. The Company shall comply with all the relevant laws, codes, regulations in relation with the production of the power and its transmission to the Delivery Point.
- 8.3 The Purchaser shall ensure that the energy delivered is consumed at the Delivery Point and not to divert out of the Port's premises any part of the energy supplied by the Company in any manner whatsoever.
- 8.4 It is agreed by the Purchaser that it shall ensure that the power supplied by the Company shall be accorded the first priority and precedence post to the settlement for the Minimum Obligation Energy Units to DISCOM, in terms of consumption and payment, over any other supplier of



power, including distribution licences as well as its own generation, if any. Within **Seven (7) days** of signing of the Agreement the Purchaser will issue an irrevocable letter instructing the DISCOM settle this power on a first priority, but after meeting the line minimum requirements of the DISCOM, if any.

- 8.5 Save as otherwise provided under this Agreement, the Purchaser shall during the tenure of this PPA, maintain its shareholding as mentioned in Clause 4.1, in proportion of the Contracted Capacity, from the Project to meet the requirements of the Electricity Laws and all Applicable Laws. In the event the Purchaser commits any breach of the terms of this PPA, including Clause 15.2(g), the Company shall, notwithstanding other rights available to it under this PPA or in Applicable Law, in order to ensure that the instant arrangement among the Parties is not diluted i.e. the status of 'Captive Generating Plant' per the Electricity Laws for the Project, remains valid continuously throughout the term of this PPA, have the sole right to perform all deeds after giving Thirty (30) days of time period to the Purchaser to rectify such breach of terms, including but not limited to subscribing to identifying a third party to subscribe to: (i) transfer the existing shares held by the Purchaser to such third party; and/or (ii) require the said third party to subscribe or purchase additional equity shares of the Company and consume additional electricity generated in the Project, in the manner determined by the Company.
- 8.6 Notwithstanding anything written in this agreement, including on account of Force Majeure or unforeseen outages, the Company shall supply, and the Purchaser is required to consume at least entire **85% (Eighty Five Percent)** of the Annual Contracted Quantity. If the Company fails to supply **85% (Eighty Five Percent)** of the Annual Contracted Quantity of **Thirty-six (36) Million Units**, then the Company shall pay the savings, which is the difference between prevailing SEB/APSPDCL tariff and the agreed Purchase Price under this PPA, to the Purchaser for the short fall units and if the Purchaser fails to consume **85% (Eighty Five Percent)** of the Annual Contracted Quantity, then the Purchaser shall pay the applicable Purchase Price under this PPA for the short fall units. Further the Company shall reimburse the payment received for such lapsed units from APTRANSCO within **Seven (7) days** of such receipt.

## 9. PURCHASE PRICE

- 9.1 The Purchaser shall pay a tariff of **INR 5.75 (Indian Rupees Five and Seventy five Paise only, Including rebate of Rs. 0.15 per Kwh)** per unit ("**Purchase Price**") to the Company for the power delivered at the Delivery Point throughout the term of the PPA. In the event of difference between the Purchase Price and the DISCOM tariff applicable electricity consumption by Purchaser for commercial HT 2 category is less than **Rs.0.50 (Fifty Paise only)** at any time during the Term of this PPA, the Purchase Price for such period shall be reduced so as to maintain a minimum difference of **Rs. 0.50 (Fifty Paise only)** paise between Purchase Price and the applicable DISCOM tariff. Further if the Purchase Price goes down by more than **Rs. 0.50 (Fifty Paise only)** paise on account of this clause, then in such case both the parties agree to renegotiate to arrive at an acceptable Purchase Price, failing which, either



of the parties shall have a right to terminate this PPA without any financial/commercial penalty/liabilities against each other.

- 9.2 The demand charges payable by the Purchaser to the DISCOM would be shared by the Company in proportion to the energy supplied by the Company as attributed and permitted by the APERC and APSPDCL. Any benefit on account of TOD tariff shall be shared in 80: 20 ratio between the Company and the Purchaser respectively.
- 9.3 The Periodical FSA ('**Fuel Surcharge Adjustment**') charges levied by DISCOM on the power delivered by the Company shall be to the account of the Company.
- 9.4 **Electricity Duty:** In case the statutory electricity duty pertaining to green energy is levied on the power procured by purchaser from the company, such electricity duty shall be borne in the ratio 60:40 i.e. 60% by the Company and 40% by the Purchaser and is applicable exclusively to this PPA.
- 9.5 The Purchaser agrees that in the event the Project ceases to be treated as 'Captive Generating Plant' on account of the Purchaser's event of default leading to its power consumption goes below **70% (Seventy Percent)** of the Annual Contracted Quantity (except in case of force majeure), the Purchaser shall pay any additional charges or penalties levied on the Purchaser by the statutory body, including without limitation, any cross subsidy charges, wheeling and banking charges, reactive energy charges, grid support charges, back-up charges, unscheduled interchange charges, as may be imposed by the GoAP or any Governmental Instrumentality for the default of the Purchaser, or reimburse such costs or charges incurred by the Company on the account of the Purchaser's power consumption goes below **70% (Seventy Percent)** of the Annual Contracted Quantity (except in case of force majeure). In all other events, if the Company and/or Other Users fails to comply the norms/requirements for 'Captive Generating Plant, all the costs and liabilities including, but not limited to, cross subsidy charges, wheeling and banking charges reactive energy charge, grid support charges, back-up charges, unscheduled interchange charges, as may be imposed by the GoAP or any Governmental Instrumentality, shall be to the sole account of the Company.
- 9.6 In the event the sourcing of the power is shifted from the existing facility of the project to an alternative source of power for a period less than **One (1) year**, the Company shall obtain prior written consent of the Purchaser, which shall not be unreasonably withheld for such transfer and the tariff shall remain the same as agreed under this PPA
- 9.7 In the event the sourcing of power is shifted from the existing facility of the Project to an alternative source of power for a period more than **One (1) year**, the Company shall obtain prior consent of the Purchaser, which shall not be unreasonably withheld for such transfer.
- 9.8 Upon occurrence of any of the events under the Clauses 9.6 or 9.7, the tariff, including the transition periods, shall not be more than the Purchase Price agreed under this Agreement.



9.9 In case the cross-subsidy surcharge (“CSS”) is levied by DISCOM in the electricity bill of the Purchaser; the Purchaser may withhold such payments to the Company. Further, the Purchaser shall pay to the Company any CSS withheld by the Purchaser on receipt of GCP compliance confirmation from the DISCOM or SAO CSS reversal letter (i.e. no CSS in the electricity bill) within a period of Twenty-one (21) days of receipt of such confirmation. In such case no Bank Guarantee would be required for release of CSS payment by the Purchaser to the Company. In the event the Company requires the Purchaser to pay the CSS to the Company without the aforementioned letter from DISCOM or SAO CSS reversal letter and the Purchaser has not paid such CSS to the DISCOM; the Company or its Group company shall provide irrevocable Bank Guarantee with mutual agreed terms to Purchaser and the Purchaser shall reimburse the CSS equal to Bank Guarantee simultaneously. The Purchaser shall return said Bank Guarantees to the Company or its Group company immediately on receipt of GCP compliance confirmation from the DISCOM or SAO CSS reversal letter. In case at any point in time, DISCOM requires the Purchaser to pay the CSS; the Purchaser shall provide a **Ten (10) days'** notice to Company to pay the same; and in case the Company fails to make such payment; the Purchaser shall either withhold payment from the immediately due amount or encash the bank guarantee of an equivalent amount required for payment of CSS.

#### 10. LEVIES, TAXES, DUTIES, CESS ETC.

10.1 Any statutory taxes, levies, duties, demand, fees, costs, charges, rent, cess or any other kind of imposition(s) whatsoever imposed/charged by a Government Instrumentality (**Taxes and Duties**) in relation to supply of power to the Purchaser and/or use of electricity by the Purchaser, shall be borne by the Purchaser. For the benefit of clarity, above includes any prior period recovery charges/cess which Distribution Licensee/APTRANSCO may impose on the consumption of electricity by the Purchaser.

10.2 Any statutory taxes, levy, duties, demand, fees, costs, charges, rent, cess or any other kind of imposition(s) whatsoever imposed/charged by a Government Instrumentality (**Taxes and Duties**) in relation to the generation of power/ electricity at the Project shall be to the account of the Company.

#### 11. TRANSMISSION AND WHEELING OF POWER

11.1 The Company shall enter into wheeling and banking arrangement with the transmission and/or distribution licensee for transmission and wheeling of power contracted from the Project to the Delivery Point and the Purchaser shall provide all assistance to the Company in procuring the requisite consents/NOCs for the same.

11.2 The Transmission Charges, Wheeling Charges and the Banking Charges for wheeling and banking of power shall be paid and borne by the Company to the Distribution Licensee/APTRANSCO.

11.3 The Company shall be responsible for cost of Open Access, provided the Purchaser has supported in obtaining metering clearance and no-dues clearance from the DISCOM.



- 11.4 Any additional legal/regulatory charges arising out of structuring of the 'Captive Ownership of the Project shall be to the account of the Company.

## 12. MEASUREMENT OF ENERGY

### 12.1 Installation of Energy Meters

All Parties agree to comply with the relevant codes for the installation of Metering System as required for customers and Company's for availing open access.

### 12.2 Reading and Correction of Meters

- (a) The responsibility of having the meters in good maintenance and to be read regularly would be on either Party for their respective installation.
- (b) The Purchaser agrees to share the meter data with Company on a regular basis.

## 13. BILLING, PAYMENT PROCEDURE AND PAYMENT SECURITY MECHANISM

### 13.1 Billing and Payment Procedure

- (a) A monthly invoice containing the quantity of electricity supplied to the Purchaser at the Delivery Point along with relevant forms evidencing such electricity supplied and at the rate of applicable Purchase Price shall be submitted by the Company to the Purchaser by way of hard copy of the invoice,
- (b) The Purchaser shall make payment of the amounts due within a period of **Twenty- one (21)** days of receipt of such invoices from the Company ("**Due Date of Payment**") by way of RTGS/NEFT only to the designated TRA Account as intimated by the Company by email to the Purchaser. In case the Purchaser makes the full invoice payment by or before the Due Date of Payment, the Purchaser shall be entitled to a prompt payment discount of **Rs. 0.15 (Fifteen Paise only)** per unit.
- (c) The Purchaser agrees to provide any information / document including letter to the lender(s), duly notified to the Purchaser by the Company, regarding payment of invoices into Trust and Retention Account as may be required by the lender to the Project from time to time.

### 13.2 Payment Delay or Default

- (a) Late payments, after Due Date of Payment, shall carry, for the period of delay, interest at **14% (Fourteen Percent)** per annum, calculated for the period of delay expressed in number of days on the unpaid amount of the invoice, till the recovery of all dues including interest on delayed payment. Any payment received shall be appropriated in the following priority (a) earlier unpaid monthly invoices, (b) current monthly invoice; and (c) late payment surcharge



- (b) In case payment is not effected within **Forty-five (45) days** of Due Date of Payment, the Purchaser shall be given further time of **Fifteen (15) days** to rectify the delay in payments. On failing to rectify the delay by the Purchaser, the Company will have the right to summarily discontinue and disconnect the supply forthwith till the payment is made.

#### 14. NOTICE

- 14.1 Any communication to be made by one Party to the other Party under this PPA shall be validly made when delivered in writing by hand or through fax or by registered mail (with acknowledgement of receipt). The communication shall be considered as effective at the date of acknowledgement of receipt.

- 14.2 The communication should be addressed as below:

**Company:**

Attn: **Mr. Kaushik Raju**

Address: Atria Wind Power Private Limited 1st Floor, 11 Commissariat Road, Karnataka 560025

Tel: 080-49411411

Fax: 080-49411499

Mail Id: [legal@atriapower.com](mailto:legal@atriapower.com)

**Purchaser:**

Attn: **S.G Nageswara Rao**

**M/s. Adani Krishnapatnam Port Ltd**

Address: **P.O. Bag No.1 Muthukur Mandal SPSR Nellore District 524344**

Tel: +91-9937243307

Mail 1: [Lakshmana.rao@adani.com](mailto:Lakshmana.rao@adani.com)

Mail 2: [S.Nageswararao@adani.com](mailto:S.Nageswararao@adani.com)

- 14.3 The Parties may by notice, change the address and/or addresses to which such communications are to be delivered or mailed.

#### 15. EVENTS OF DEFAULT

##### 15.1 Company Events of Default

The occurrence, other than due to a Force Majeure, Grid Outage, or Purchaser's Event of Default, and continuation of any of the following events shall constitute a Company's events of default ("**Company Event of Default**"):

- (a) The Company fails to supply at least 85% (Eighty five Percent) of Annual Contracted Quantity to the Delivery Point for a period of two (2) consecutive years other than due to a Force Majeure, Grid Outage, abnormal or extreme weather conditions or Purchaser Event of Default;
- (b) Bankruptcy, liquidation or dissolution of Company pursuant to Applicable Law, except for the purpose of a merger, consolidation or reorganisation that does not affect the ability of the resulting entity to perform all its obligations under this PPA and provided that such resulting entity assumes all such obligations; and



- (c) Material breach of any other obligation under this PPA by Company and failure to rectify such breach within a period of **30 (thirty) days** from notice from the Purchaser.
- (d) The Company assigns or purports to assign/transfers its rights and/or its obligations under this PPA without the prior consent of Purchaser;
- (e) Breach of any of the provisions of the SPSHA or any other agreement executed among the Parties;

### 15.2 Purchaser Event of Default

The occurrence, other than due to a Force Majeure, Grid Outage, abnormal or extreme weather conditions or Company's Event of Default, and continuation of any of the following events shall constitute Purchaser' event of default (**Purchaser Event of Default**):

- (a) Any one of the two events whichever occurs earlier: (1) The Purchaser fails to consume **85% (Eighty five Percent)** of the Annual Contracted Quantity at the Delivery Point for a period of **two (2)** consecutive years; (ii) the Purchaser fails to consume any energy for the period of **three (3)** consecutive months
- (b) Material breach of any of the provisions of this PPA by Purchaser and failure to rectify such breach within a period of 30 (thirty) days from notice from Company;
- (c) Bankruptcy, liquidation or dissolution of Purchaser pursuant to Applicable Law, except for the purpose of a merger, consolidation or reorganisation that does not affect the ability of the resulting entity to perform all its obligations under this PPA and provided that such resulting entity expressly assumes all such obligations;
- (d) The Purchaser assigns or purports to assign/transfers its rights and/or its obligations under this PPA without the prior consent of Company;
- (e) Failure to maintain equity shareholding in Company, as mentioned in Clause 4.1;
- (f) Transfer or attempt to transfer by the Purchaser of its shareholding in Company in contravention of the SPSHA;
- (g) Breach of any of the provisions of the SPSHA or any other agreement executed among the Parties; or
- (h) Breach of Clause 8.3 above.

### 15.3 Notice of Default

- (i) Upon the occurrence of either Party's events of default, Company or Purchaser, as the case may be, shall deliver a notice to the defaulting Party ("**Notice of Default**") which shall specify in reasonable detail the event of default leading to serving of Notice of Default to that Party.



- (ii) The defaulting Party shall be entitled to get a cure period of (Thirty (30) days from the date on which the Notice of Default is served on the defaulting Party.

## 16. TERMINATION

- 16.1 Neither Party has a right to terminate the PPA during the Initial Term of the PPA for the reasons of convenience. In case of Termination of this Agreement during the Initial Term by Purchaser, due to Company event of default as per Clause 15.1, or by Company for any reason, the Company shall compensate Purchaser for an amount equivalent to savings (applicable DISCOM Tariff –Purchase Price at the time of Termination) multiplied by 85% (Eighty five Percent) of Annual Contracted Quantity plus the refund of the Investment Amount as per the SPSHA.
- 16.2 In case of Termination of this Agreement during the Initial Term of PPA by the Company, due to Purchaser event of default as per Clause 15.2, or by the Purchaser for any reason, the Purchaser shall compensate Company for an amount equivalent to applicable Purchase Price multiplied by 85% (Eighty five Percent) of Annual Contracted Quantity less refund of the Investment Amount as per the SPSHA. On the expiry of the cure period as provided in Clause 15.3(ii) and unless otherwise agreed between the Parties, if the event of default is not remedied within such specified period, the non-defaulting Party may serve a termination notice to forthwith terminate the PPA (**Notice of Termination**).
- 16.3 The Company upon the serving of the Notice of Termination shall have the right to enter into agreements to sell any portion of the Annual Contracted Quantity to any third party and sell the shares of the Purchaser as per the terms agreed under the SPSHA. The Purchaser upon the serving of the Notice of Termination shall have the right to revoke the 'Priority Letter' issued to the DISCOM, and the Purchaser shall be at liberty to issue such Priority Letter in favour of any Third Party upon such termination.
- 16.4 Termination of this PPA shall be without prejudice to the accrued rights and liabilities of the Parties as on the date of termination, unless waived in writing by the Parties.
- 16.5 Termination of this PPA with respect to the Purchaser shall deem to be an immediate and automatic termination of the SPSHA.
- 16.6 In the event of any significant regulatory changes and/or penalties being levied on either Parties due to this transaction or there being difficulty in implementation, which is beyond the control of the parties, either of the Parties will have an option to terminate the contract by serving an **Three (3)** months advance termination notice to the other party. In such case of termination,



the Purchaser shall continue to off-take the power and pay till the end of the billing cycle for that particular month.

## 17. REPRESENTATIONS AND WARRANTIES

17.1 The Company represents and warrants to Purchaser that:

- (a) it has the power to execute, deliver and perform the terms and provisions of this PPA and has taken all necessary actions to authorize the execution, delivery and performance by it of this PPA;
- (b) it has duly executed and delivered this PPA and this PPA constitutes its legally valid and binding obligation enforceable in accordance with its terms;
- (c) neither the execution, delivery or performance by Company of this PPA, nor compliance by it with the terms and provisions hereof will:
  - (i) contravene any material provision of any law, statute, rule or regulation or any order, writ, injunction or decree of any court or governmental authority; or
  - (ii) conflict or be inconsistent with or result in any breach of any of the material terms, covenants, conditions or provisions of, or constitute a default under any agreement, contract or instrument to which Company is a party or by which it or any of its properties or assets are bound; or
  - (iii) violate any provision of Company's constituent documents;
- (d) no order, consent, approval, license, authorisation or validation of, or filing, recording or registration with or exemption by, any governmental or public body or authority, or any subdivision thereof, is required to authorise, or is required in connection with, the execution, delivery and performance of this PPA.

17.2 The Purchaser represents and warrants to Company that:

- (a) it has the power to execute, deliver and perform the terms and provisions of this PPA and has taken all necessary actions to authorize the execution, delivery and performance by it of this PPA;
- (b) it has duly executed and delivered this PPA and this PPA constitutes its legally valid and binding obligation enforceable in accordance with its terms;
- (c) neither the execution, delivery or performance by the Purchaser of this PPA, nor compliance by it with the terms and provisions hereof will:
  - (i) contravene any material provision of any law, statute, rule or regulation or any order, writ, injunction or decree of any court or governmental authority; or



- (ii) conflict or be inconsistent with or result in any breach of any of the material terms, covenants, conditions or provisions of, or constitute a default under any agreement, contract or instrument to which Purchaser is a party or by which it or any of its properties or assets are bound; or
  - (iii) violate any provision of the Purchaser' constituent documents;
  - (iv) it does not have arrears of payment / dues towards APTRANSCO, DISCOM or any other distribution licensee;
- (d) no order, consent, approval, license, authorisation or validation of, or filing, recording or registration with or exemption by, any governmental or public body or authority, or any subdivision thereof, is required to authorise, or is required in connection with, the execution, delivery and performance of this PPA.

## 18. CHANGE IN LAW

- 18.1 In the event of a Change in Law, the Parties shall mutually discuss and take all steps that may be reasonable required to comply with such Change in Law, including extension of time, compensation for additional taxes and costs, decrease in power generation. In the event of any significant regulatory or penalties being levied on either parties due to this transaction or there being difficulty in implementation, which is beyond the control of the parties, then either of the parties will have an option to terminate the Agreement by serving **Three (3)** months advance termination notice to the party, however the Purchaser shall continue to off-take the power and pay till the end of the billing cycle for that particular month

## 19. FORCE MAJEURE

- 19.1 In the event a Party is rendered unable to perform any obligations required to be performed by it under this PPA by force majeure, the particular obligations so affected shall, upon notification to the other Party, be suspended for the period of force majeure and Annual Contracted Quantity shall also be reduced proportionately.
- 19.2 For the purpose of this Clause 19, force majeure shall mean any event or circumstances or combination of events or circumstances that wholly or partly prevents or unavoidably delays any Party in the performance of its obligations under this PPA, but only if and to the extent that such events and circumstances are not within the reasonable control, directly or indirectly, of the affected Party and could not have been avoided even if the affected Party had taken reasonable care. Such events may include acts of God, acts of the Government Instrumentality, Acts of the APTRANSCO or DISCOM, epidemic, pandemic, plague, radioactive contamination, strikes, sabotage, civil unrest, war, enemy action, quarantine restrictions, floods, abnormal or extreme weather conditions, terrorists act and fire to the extent they, or their consequences, satisfying the above requirements. Provided that a Force Majeure shall not



include the inability of a Party to perform its obligations in this Agreement on account of mere economic hardships suffered by such Party.

- 19.3 Upon the occurrence of an event of force majeure, the Party claiming that, it has been rendered unable to perform any of its material obligations under this PPA, shall notify the other Party in writing within **7 days** of the commencement thereof giving the particulars and satisfactory evidence in support of its claim. Upon termination of such event of force majeure, the affected Party shall within Twenty-four (24) hours of its termination, intimate the other Party of such termination.
- 19.4 Time for performance of the relative obligations suspended by force majeure shall then stand extended by the period of delay, which is directly attributable to force majeure. The Party giving such notice shall be excused from timely performance of its obligations under this PPA, for so long as the relevant event of force majeure continues and to the extent that such Party's performance is prevented, hindered or delayed, provided the Party or Parties affected by the event of force majeure shall use reasonable efforts to mitigate the effect thereof upon its performance of the obligations under this PPA. The obligation by a Party to pay any undisputed amount which is due to shall continue even during the occurrence of force majeure event and not be excused by the same.
- 19.5 In the case of force majeure, it is the duty of the effected Party to make reasonable efforts to reduce the impact of the force majeure on this contract. If despite making reasonable efforts it is foreseeable that this contract obligation will remain suspended for a prolonged period or force majeure remains in effect for more than **3 months** then the non-affected Party has the right to terminate the contract and exit the contract without any penalty.
- 19.6 Notwithstanding anything contained in this PPA, no event shall suspend the Purchaser obligation to make payments. Either Party shall be free to make arrangements to mitigate the loss incurred by them during the force majeure period including the right to sell and procure power till the obligations of the other Party are suspended.

## 20. INDEMNITY

- 20.1 Either of the Parties hereby irrevocably and unconditionally agrees to indemnify and hold the other Party and its affiliates, officers, directors, employees, agents and authorised representatives (each being an **Indemnified Party**) harmless from and against any and all liabilities, losses, damages, costs, claims, actions, proceedings, judgements, settlements, expenses, penalty or the like (collectively the **Losses**) which may be suffered or incurred directly by the Indemnified Parties in this PPA or SPSHA or any other agreement executed among the Parties or any two or more of them or non-fulfilment of or failure to perform any covenant or obligation or agreement or undertaking contained in this PPA, the SPSHA or any other agreement executed among the Parties or any two or more of them by either of the Parties.



## 21. STATUTORY OBLIGATIONS

- 21.1 All statutory permission/consents/approvals required to be obtained from the Government, local bodies and/or any of the statutory body under all or any law applicable, from time to time, during the currency of this agreement, relating to the production and transmission of power shall be obtained by the Company entirely at its own cost and risk. The Purchaser shall, in no way, be responsible to obtain any of such statutory permissions/licenses/approvals for the Company. The Company shall provide all the documents/requisite permissions/details well in advance for processing necessary permissions on the Purchaser's end.

## 22. GOVERNING LAW AND JURISDICTION

- 22.1 This PPA shall be governed by, interpreted and construed in accordance with the laws of India. Subject to the provisions of Clause 23, the courts of Vijayawada, Andhra Pradesh, shall have exclusive jurisdiction in relation to all matters arising out of this PPA.

## 23. ARBITRATION

- 23.1 The Parties shall endeavour to settle any Dispute arising in connection with the interpretation, performance, termination of this PPA, or otherwise in connection with this PPA through amicable discussions and negotiations. If no settlement can be reached through the discussions or negotiations within **30 (thirty)** working days of the Dispute, either Party may, by delivering a notice of the Dispute to the other Party, refer such matter to be settled by arbitration. This PPA and the rights and obligations of the Parties shall remain in full force and effect pending the award in such arbitration proceeding.
- 23.2 The seat of the arbitration shall be Vijayawada, Andhra Pradesh and it shall be conducted in accordance with the Arbitration Act.
- 23.3 The arbitration shall be conducted by a panel of three arbitrators ("**Tribunal**") one to be appointed by the claimant (or claimants jointly, if more than one) and one to be appointed by the respondent (or respondents jointly, if more than one) and the third arbitrator to be jointly



appointed by the two arbitrators so appointed and failing any agreement between the two arbitrators, the third arbitrator to be appointed in accordance with the Arbitration Act.

- 23.4 The language of the arbitration shall be English.
- 23.5 The award rendered by the Tribunal shall be in writing and shall set out the reasons for the Tribunal's decision. The award shall allocate or apportion the costs of the arbitration as the arbitrator deems fair.
- 23.6 The Tribunal shall also be entitled to grant interim award, injunction and specific performance if it considers such remedy appropriate.
- 23.7 The Parties agree that the arbitration award shall be final and conclusive and binding on them.

## 24. MISCELLANEOUS

### 24.1 Good Faith

- (a) This PPA has been entered into by the Parties in good faith and each Party shall refrain from any act which could damage any lawful rights and interests of the other Party.
- (b) The Parties shall with reasonable diligence do all such things and provide all such reasonable assurances as may be required to consummate the transaction hereby contemplated, and each Party shall provide such further documents or instruments required by any other Party as may be reasonably necessary or desirable to effect the purpose of this PPA and carry out its provisions.

### 24.2 No Partnership or Agency

Nothing contained or implied in this PPA shall constitute or be deemed to constitute a partnership or agency between the Parties hereto and none of the Parties hereto will have any authority to bind, commit or make any representations on behalf of any of the other parties hereto.

### 24.3 Waiver and Severability

- (a) Any failure or delay on the part of any Party to exercise any right under this PPA shall not operate as a waiver thereof; nor shall a single or partial exercise of any right preclude any other future exercise thereof.
- (b) If any provision of this PPA shall be determined to be invalid or unenforceable under applicable laws, all other provisions of this PPA shall continue in full force and effect unless such invalidity or unenforceability adversely affects the underlying intent of this PPA or unless the invalid or unenforceable provision comprises an integral part of, or is inseparable from the remainder of this PPA. Provided, however, that if such severability



materially changes the economic benefits of this PPA to any Party, the Parties shall negotiate an equitable adjustment in the provisions of this PPA in good faith.

#### 24.4 Authority of Parties/Signatories

Each person signing this Agreement represents and warrants that he/she is duly authorized and has legal capacity to execute and deliver this Agreement. Each Party represents and warrants to the other Party that the execution and delivery of the Agreement and the performance of such Party's obligations hereunder have been duly authorized and that the Agreement is a valid and legal agreement binding on such Party and enforceable in accordance with its terms.

#### 24.5 Amendment

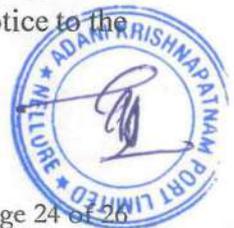
No amendment to this PPA will be effective unless it is in writing and signed by each of the Parties.

#### 24.6 Confidentiality

- (a) The Parties shall, on a confidential basis, at all times forthwith provide to each other such information as is available and is necessary or useful to enable the other Party to perform its obligations under this PPA.
- (b) The Parties hereto will cause their directors, officers, employees, servants, agents and contractors to be similarly bound by the covenants specified in sub-clauses (a) and (b). Each Party will keep this agreement strictly confidential and not divulge to any third party without consent of the other Party any information about existence or terms of this PPA.
- (c) Either Party may, however, use or disclose confidential information, subject to prior consent from the other Party, to its nominees, investment bankers, lenders, accountants, legal counsels and bona-fide prospective investors and lenders provided such persons or entities are under appropriate non-disclosure obligations. In the event any disclosure is required to be made by either Party under Applicable Law, upon reasonable request by the non-disclosing party, the disclosing Party shall, upon reasonable request by the non-disclosing Party, use all reasonable efforts and cooperate with other Party's efforts to obtain confidential treatment of the information so disclosed.

#### 24.7 Successors and Assigns

- (a) Except as specifically contemplated and permitted in this PPA, no rights, liabilities or obligations under this PPA shall be assigned by the Parties without the prior written consent of the other Party. The provisions of this PPA shall inure to the benefit of, and shall be binding upon, the successors and permitted assigns of the Parties hereto;
- (b) The Parties hereby agree that, the Company may assign/transfer any of its rights and obligations under this Agreement in favour of lenders/financing institutions with prior written notice to the



Purchaser for the purposes of construction, development, investment, operation, financing, maintenance and operation of the Project.

24.8 Counterparts

This PPA may be executed in one or more counterparts, and by the Parties on separate counterparts, but shall not be effective until each Party has executed at least one counterpart and each such counterpart shall constitute an original of this PPA but all the counterparts shall together constitute one and the same instrument.

24.9 Survival

Cancellation, expiration or earlier termination of this PPA shall not relieve the Parties of obligations that by their nature should survive such cancellation, expiration or termination, including warranties, remedies and confidentiality, provided, however, that all obligations surviving the cancellation or early termination of this PPA shall only survive for a period of 10 years.

IN WITNESS, therefore, the Parties hereto have executed and delivered this PPA on the date first written above.

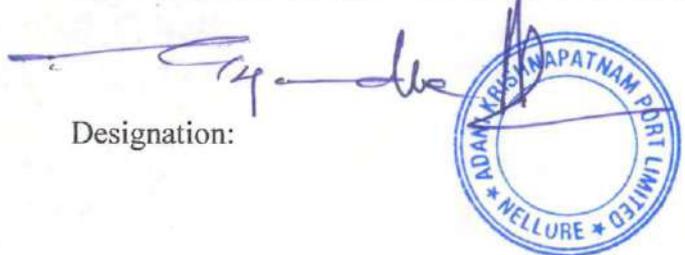
For On Behalf of the Company  
ATRIA WIND POWER PRIVATE LIMITED

For On Behalf of the Purchaser  
ADANI KRISHNAPATNAM PORT LIMITED

Designation:



Designation:



Witness

1.

2.



**SCHEDULE 1**  
**ANNUAL CONTRACTED QUANTITY**

1. Units (kWh)  
(a) Annual Contracted Quantity: **36 Million units per annum.**
2. Load (MW) at the Purchaser's End: **5 MWs**
3. Load (MW) at the Company's End: **15 MWs**
4. Value of Shares to be held by the Purchaser: Maximum of INR 7,19,99,958 (Indian Rupees Seven crore nineteen lakh ninety nine thousand nine fifty eight only), which will be revised downwards, if captive consumer shareholding exceeds **26% (Twenty-six Percent)**.



Circular no: AKPL/Marine/08/24-25  
Date: 11<sup>th</sup> Jan- 2025

To,  
The Shipping Agents,  
Adani Krishnapatnam Port Ltd,

Annexure - 26

**Subject: Corrigendum to DGS Circular No. 02 of 2019 – Compliance with the provisions of MARPOL Annex VI, Regulation 14**

Dear Sirs,

Adani Krishnapatnam Port Ltd, has always been a trusted partner to all stakeholders, and we value the deep-rooted partnership with all valued customers.

**"Vessels which are calling to Krishnapatnam port must be compliance with the provisions of MARPOL annex VI, regulation 14, as per DG shipping circular no. 02 of 2023 which was issued on 31-01-2023"**

Attached DG Shipping circular.

Above is for your information and further circulation

For Adani Krishnapatnam Port Ltd.



**Capt. Rajat Garg**  
HOD - Marine Services  
CC: CEO Sir desk



भारत सरकार / GOVERNMENT OF INDIA  
पत्तन, पोत परिवहन और जलमार्ग मंत्रालय  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

नौवहन महानिदेशालय, मुंबई  
DIRECTORATE GENERAL OF SHIPPING, MUMBAI



DGS Circular No 02 of 2023

File No. 13-20011/3/2020-ENGG-DGS (C-3205)	Date: 31.01.2023
<b>Sub: Corrigendum to DGS Circular No. 02 of 2019 – Compliance with the provisions of MARPOL Annex VI, Regulation 14</b>	
<ol style="list-style-type: none"> <li>1. Recognizing that in October 2008, the Marine Environment Protection Committee (MEPC) of the International Maritime Organization (IMO) adopted revisions to the international regulations for the prevention of air pollution from ships (MARPOL Annex VI).</li> <li>2. Noting that the revised regulations included a requirement that, from 1 January 2020, the sulphur content of fuel oil used by ships operating outside designated emission control areas shall not exceed 0.50% by mass, known as “IMO 2020”.</li> <li>3. Noting that ships can comply with above regulations related to a cap of maximum sulphur on fuel used on board ships by one of the following ways: <ul style="list-style-type: none"> <li>• Use a compliant fuel oil with a sulphur content that does not exceed 0.50% or</li> <li>• <b>use an equivalent</b> e.g. an Exhaust Gas Cleaning System (“scrubber”) If exceeding 0.50% or</li> <li>• Use an alternative fuel e.g. LNG, methanol.</li> </ul> </li> <li>4. Recognizing that in October 2008, the Marine Environment Protection Committee (MEPC) of the International Maritime Organization (IMO) adopted revisions to the international regulations for the prevention of air pollution from ships (MARPOL Annex VI).</li> <li>5. Noting that the revised regulations included a requirement that, from 1 January 2020, the sulphur content of fuel oil used by ships operating outside designated emission control areas shall not exceed 0.50% by mass, known as “IMO 2020”.</li> </ol>	

9वीं मंजिल, बीटा बिल्डींग, आई थिंक टेक्नो कैम्पस, कांजुर गाँव रोड, कांजूरमार्ग (पूर्व), मुंबई - 400042  
9<sup>th</sup> Floor, BETA Building, I-Think Techno Campus, Kanjur Village Road Kanjurmarg (E) / Mumbai -400042  
फोन/Tel.: +91-22-25752040/1/2/3, फैक्स/Fax.: +91-22-25752029/35 ई-मेल/E-mail: dgship-dgs@nic.in वेबसाइट /Website: www.dgshipping.gov.in

6. Noting that ships can comply with above regulations related to a cap of maximum sulphur on fuel used on board ships by one of the following ways:
  - Use a compliant fuel oil with a sulphur content that does not exceed 0.50% or
  - **use an equivalent** e.g. an Exhaust Gas Cleaning System (“scrubber”) If exceeding 0.50% or
  - Use an alternative fuel e.g. LNG, methanol.
7. Noting that regulation 4 of MARPOL Annex VI allows the use of an alternative compliance method provided it is at least as effective in terms of emission reductions as that required by MARPOL Annex VI, including any of the standards set forth in regulation 14 taking into account guidelines developed by the Organization.
8. Noting above, IMO adopted guidelines specifying the requirements for the testing, survey certification and verification of Exhaust Gas Cleaning System (EGCS) under regulation 4 of MARPOL Annex VI to ensure that they provide effective equivalence to the requirements of regulations 14.1 and 14.4 of MARPOL Annex VI vide Resolution MEPC. 259 (68).
9. Recognizing all the above, the Directorate on 28 August 2019 issued Engineering Circular 02 of 2019 specifying the requirements for compliance to IMO 2020. The stated circular permits usage of Exhaust Gas Cleaning System (EGCS) as an alternative means of compliance subject to certified in accordance with Resolution MEPC 259 (68) as may be amended.
10. Noting **that some Indian ports** are not permitting ships to berth which are complying with IMO 2020 vide alternative means of compliance, that is, EGCS and are asking them to switch over to low sulphur fuel oil prior berthing, which is not in consonance with the permitted operational requirements under MARPOL 73/78, as amended.
11. Noting any such additional requirements by the local Port authorities, prohibiting IMO (MARPOL) compliant ships (certified for alternate means of compliance to IMO 2020) from entering an Indian port or restricting port entry permissions only after a changeover to low sulphur fuel oil, shall be construed as a unilateral measure from a members state against the provisions of an International Convention that it has ratified.
12. Also noting that IMO has issued MEPC.1/Circ.899 on 2022 Guidelines for risk and impact assessments of the discharge water from exhaust gas cleaning systems. These guidelines provide methodology for risk and impact assessments that Member States

- (port states) should follow when considering local or regional regulations to protect the sensitive waters/environment from the discharge water from EGCS that complies with the Convention.
13. Recognizing the said guidelines issued by IMO requires member state mandating additional requirements for ships using alternate means of compliance to IMO 2020, in any of its ports, shall undertake the risk and impact assessment in accordance with MEPC.1/Circ. 899. And further advise the member states to notify the IMO, the list of such ports where entry/berthing of ships with alternate means of compliance to IMO 2020 is prohibited, together with the notification of local regulations on the discharges of discharge water from EGCS.
14. Now therefore, the Director General of Shipping, hereby notifies the following uniform procedure to be followed by all ports in India for the compliance of IMO 2020 Sulphur cap requirements on merchant ships calling their ports:-
- i. Any port or local authority proposing to prohibit IMO (MARPOL) compliant ships (certified for alternate means of compliance to IMO 2020) from entering their port or imposing any additional requirements, including, changeover to low sulphur fuel oil, shall submit their request in this regard to the Director General of Shipping, Govt. of India, along with the risk and impact assessment duly undertaken by the respective authority in accordance with IMO-MEPC.1/Circ. 899.
  - ii. If approved, a list of such ports where entry/berthing of ships with alternate means of compliance to IMO 2020 is prohibited shall be published on DGS web site, under intimation to the IMO and a letter issued to the respective port authority for public display and for duly alerting the ships calling their ports, in advance.
  - iii. No port in India shall prohibit or impose additional measures on ships certified for alternate means of compliance to IMO 2020, unless authorized by the competent authority as above.
15. It is also to be noted that the Directorate General of Shipping and its allied offices are conferred with powers to ensure compliance to IMO Conventions on all ships operating in the coast of India, under the ambit of Merchant Shipping Act and the Rules framed thereunder. It is therefore advised that any restriction placed on any ship by any port or local authorities in contravention of the above and thereby impede the smooth conduct

of legitimate ship operations, may be undertaken only after due consultation with the Director General of Shipping.

16. All Principal Officers and Surveyors In-Charge of Mercantile Marine Departments are hereby advised to circulate this circular to all ports in their jurisdiction and any non-compliance by any port to be reported to this Directorate immediately.
17. This is issued with the approval of the Competent Authority.

Sd/-

(Vikrant Rai)

Engineer & Ship Surveyor-cum-DDG (Tech)

To,

1. The Principal Officer Mercantile Marine Department (Mumbai/ Chennai/ Kolkatta/ Kochi/ Kandla).
2. All Surveyor-in-charge, Mercantile Marine Department
3. The Indian National Ship-owners Association (INSA)
4. The Indian Coastal Conference Shipping Association (ICCSA)
5. Indian Ports Association (IPA)
6. Foreign Owners Representatives and Ship-manages Association. (FOSMA)
7. Maritime Association of Ship-owners Ship-managers and Agents (MASSA)
8. All Stakeholders/ Shipping Companies through DGS Website.
9. AD (OL) Hindi Cell with a request to translate this circular in Hindi and upload on DGS website.
10. The Computer Cell, DGS, GOI with a request to upload this circular on the official website

Copy for information to:

- Sr. PS to DG(S)
- Sr. PS to Addl. DG(S)
- Sr. PS to Chief Surveyor
- Sr. PS to Nautical Advisor (I/c)



NABL Accredited, ISO 9001 : 2015.  
OSHAS 18001 : 2007 Certified Company



## LIFE SHELL LABS INDIA PVT. LTD.

(The Complete Environmental Service Provider)  
No. 20, Nehru Street, Maruthi Nagar, Phase I,  
Iyyappanthangal, Chennai – 600077. Tamil Nadu  
Tel: +91(44) 48634849, 63809 68684  
Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205035	JOE: 1322	Report Date: 20.05.2022
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,	
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.	
Client Name	M/s. Pi Green Innovations Pvt Ltd.	
Date of Sampling	14.05.2022	Sampled by LSL
Sample Received on	15.05.2022	Sample Description Stack Emission
Test Commenced on	15.05.2022	Sample Mark DG-500 KVA -1
Test Completed on	19.05.2022	Sampling Procedure Prescribed as per Test Method
Sampling Location	NCT Area	Ambient Temp during sampling 32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling 62% (Avg.)
Serial No	PI/CCM/AP/00023	DG Number KPCL DG No.68

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	618	601	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	24.8	23.6	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	335	331	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	68.4	13.4	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.82	5.40	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	296.4	279.8	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	6.1	1.4	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	9.4	14.7	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cluster Machine.

Verified by

*Balaji*

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

For Life Shell Labs India Pvt. Ltd.

*K. Kamalanathan*

Authorized Signatory

**K. KAMALANATHAN**

Deputy Technical Manager

1587

1475



NABL Accredited, ISO 9001 : 2015,  
OSHAS 18001 : 2007 Certified Company



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Tel: +91(44) 48634849, 63809 68684

Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

**TEST REPORT**

Sample ID: 2205036	JOE: 1322	Report Date: 20.05.2022
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,	
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.	
Client Name	M/s. Pi Green Innovations Pvt Ltd.	
Date of Sampling	14.05.2022	Sampled by
Sample Received on	15.05.2022	Sample Description
Test Commenced on	15.05.2022	Sample Mark
Test Completed on	19.05.2022	Sampling Procedure
Sampling Location	NCT-2 Area	Ambient Temp during sampling
Stack Diameter	0.10Meter	RH during sampling
Serial No	PI/CCM/AP/00024	DG Number
		KPCL DG No.46

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	576	564	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	21.9	21.1	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	320	317	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	66.9	12.6	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.58	5.22	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	304.1	292.4	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	8.6	1.6	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	10.3	14.9	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

*M. Balaji*  
**M. BALAJI**  
Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

For Life Shell Labs India Pvt. Ltd.

*K. Kamalanathan*  
Authorized Signatory  
**K. KAMALANATHAN**  
Deputy Technical Manager



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No. 20, Nehru Street, Maruthi Nagar, Phase I,  
Iyyappanthangal, Chennai – 600077. Tamil Nadu  
Tel: +91(44) 48634849, 63809 68684  
Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205037	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. Pi Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-250 KVA -1
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	MD Guest House	Ambient Temp during sampling	32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	61% (Avg.)
Serial No	PI/CCM/AP/00018	DG Number	KPCL DG No.18

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	541	532	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	23.9	23.4	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	372	370	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	61.2	11.7	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.65	5.35	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	228.7	223.4	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	8.3	1.6	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	10.9	14.2	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

*M. Balaji*

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

For Life Shell Labs India Pvt. Ltd.

*K. Kamalanathan*

Authorized Signatory  
**K. KAMALANATHAN**

Deputy Technical Manager



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Iyyappanthangal, Chennai – 600077. Tamil Nadu  
Tel: +91(44) 48634849, 63809 68684

Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205038	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. Pi Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-320 KVA -1
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	MD Guest House	Ambient Temp during sampling	32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	63% (Avg.)
Serial No	PI/CCM/AP/00020	DG Number	KPCL DG No.28

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	549	541	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	25.3	24.6	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	388	383	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	59.7	9.2	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.96	5.62	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	229.4	225.3	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	5.9	1.2	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	11.6	14.9	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

Page 1 of 1

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Authorized Signatory

**K. KAMALANATHAN**

Deputy Technical Manager



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Tel: +91(44) 48634849, 63809 68684  
Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

**TEST REPORT**

Sample ID: 2205039	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. Pi Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-380 KVA -1
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	Admin Building	Ambient Temp during sampling	32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	60% (Avg.)
Serial No	PI/CCM/AP/00021	DG Number	KPCL DG No.01

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	556	548	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	18.9	17.8	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	282	274	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	63.9	10.7	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	6.20	6.05	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	258.4	253.9	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	4.9	1.6	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	11.3	14.2	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

Page 1 of 1

For Life Shell Labs India Pvt. Ltd.

Authorized Signatory  
**K. KAMALANATHAN**

Deputy Technical Manager

Note:1) The results listed herewith are only for the items tested. 2) Endorsement of test item is neither inferred nor implied. 3) The report in full or part shall not be used for any promotional activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 7 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use or misuse of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.



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Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205040	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. PI Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-250 KVA -1
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	Garage	Ambient Temp during sampling	33°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	58% (Avg.)
Serial No	PI/CCM/AP/00017	DG Number	KPCL DG No.39

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	521	516	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	17.6	17.1	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	285	279	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	67.9	12.7	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.56	5.24	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	204.6	198.8	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	5.3	1.2	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	11.9	14.9	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

*M. Balaji*

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

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*K. Kamalanathan*  
Authorized Signatory

**K. KAMALANATHAN**

Deputy Technical Manager



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Tel: +91(44) 48634849, 63809 68684  
Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205041	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. Pi Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-250 KVA -3
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	Substation-2	Ambient Temp during sampling	32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	60% (Avg.)
Serial No	PI/CCM/AP/00016	DG Number	KPCL DG No.10

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	522	514	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	24.6	23.9	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	397	392	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	68.2	13.1	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	6.15	6.05	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	262.9	255.8	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	4.7	1.5	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	12.6	14.4	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

*M. Balaji*

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

For Life Shell Labs India Pvt. Ltd.

*K. Kamalanathan*

Authorized Signatory

**K. KAMALANATHAN**

Deputy Technical Manager



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Iyyappanthangal, Chennai – 600077, Tamil Nadu  
Tel: +91(44) 48634849, 63809 68684  
Email: labs@lifeshell.in, lifeshelllabs@gmail.com  
www.lifeshelllabs.com

### TEST REPORT

Sample ID: 2205042	JOE: 1322	Report Date: 20.05.2022	
Customer Name	M/s. Adani Krishnapatnam Port Ltd.,		
Address	PO Bag NO: 01, Muthukur, Nellore SPSR Nellore-524344.		
Client Name	M/s. Pi Green Innovations Pvt Ltd.		
Date of Sampling	14.05.2022	Sampled by	LSL
Sample Received on	15.05.2022	Sample Description	Stack Emission
Test Commenced on	15.05.2022	Sample Mark	DG-160 KVA -1
Test Completed on	19.05.2022	Sampling Procedure	Prescribed as per Test Method
Sampling Location	Substation-1	Ambient Temp during sampling	32°C (Avg.)
Stack Diameter	0.10Meter	RH during sampling	60% (Avg.)
Serial No	PI/CCM/AP/00015	DG Number	KPCL DG No.26

DISCIPLINE		CHEMICAL TESTING				
PRODUCT GROUP		ATMOSPHERIC POLLUTION				
S. No	PARAMETERS	UNIT	TEST METHOD	RESULTS		LIMITS AS PER *APPCB
				Before CCM	After CCM	
1	Stack Temperature	K	IS 11255 (Part 3)	512	507	--
2	Flue Gas Velocity	m/s	IS 11255 (Part 3)	27.6	27.2	--
3	Flow Rate	Nm <sup>3</sup> /hr	IS 11255 (Part 3)	454	448	--
4	Particulate Matter (PM)	mg/Nm <sup>3</sup>	IS 11255 (Part 1)	69.4	12.9	115
5	Sulphur dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 2)	5.96	5.58	--
6	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS 11255 (Part 7)	239	232.4	--
7	Carbon monoxide (CO)	%	IS 13270	BDL (DL:0.2)	BDL (DL:0.2)	--
8	Carbon dioxide (CO <sub>2</sub> )	%	IS 13270	4.9	1.3	--
9	Oxygen (O <sub>2</sub> )	%	IS 13270	12.8	14.9	--

Note: BDL: Below Detectable Limit, DL: Detectable Limit.

\*APPCB: ANDHRA PRADESH POLLUTION CONTROL BOARD. CCM: Carbon Cutter Machine.

Verified by

*M. Balaji*

**M. BALAJI**

Deputy Quality Manager



\*\*\*\*\*End of Report\*\*\*\*\*

Page 1 of 1

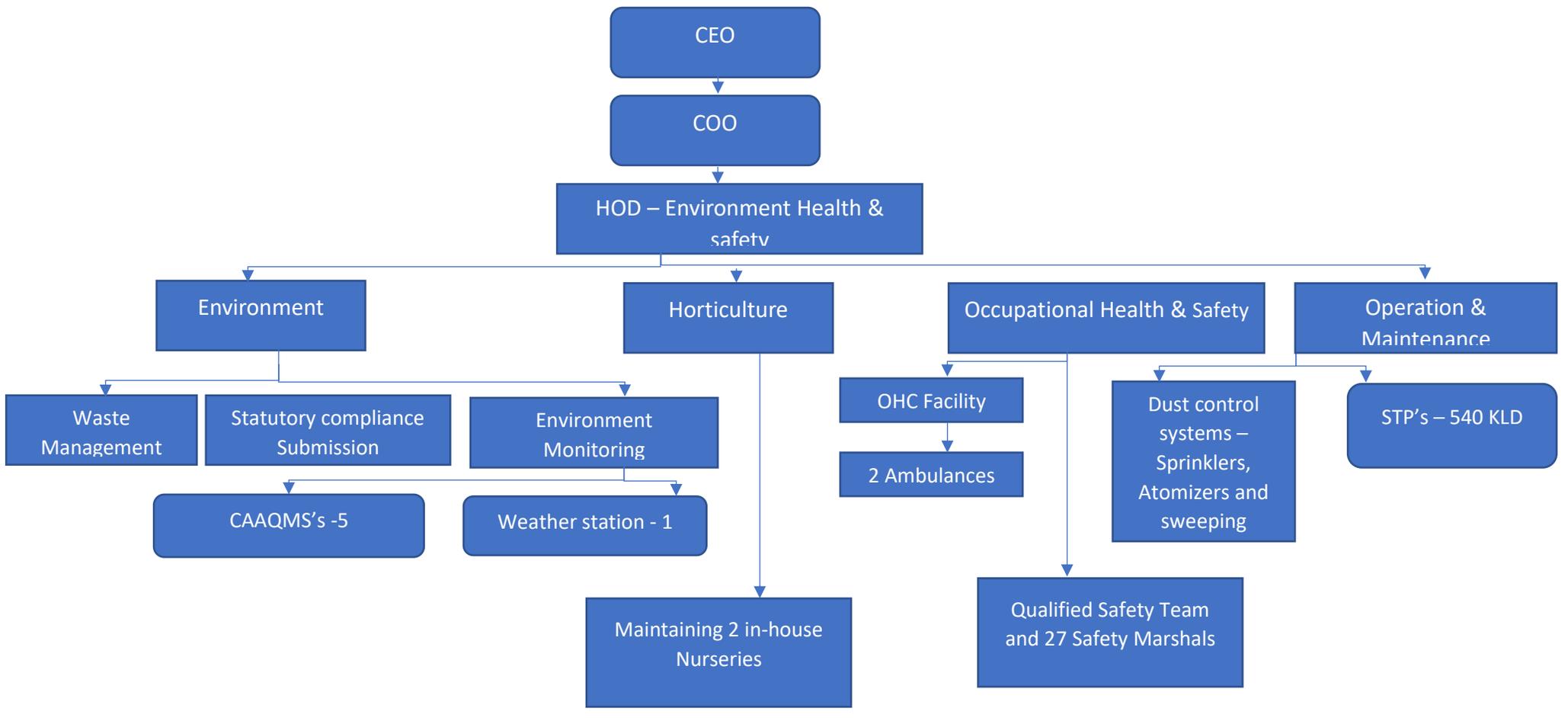
For Life Shell Labs India Pvt. Ltd.

*K. Kamalanathan*

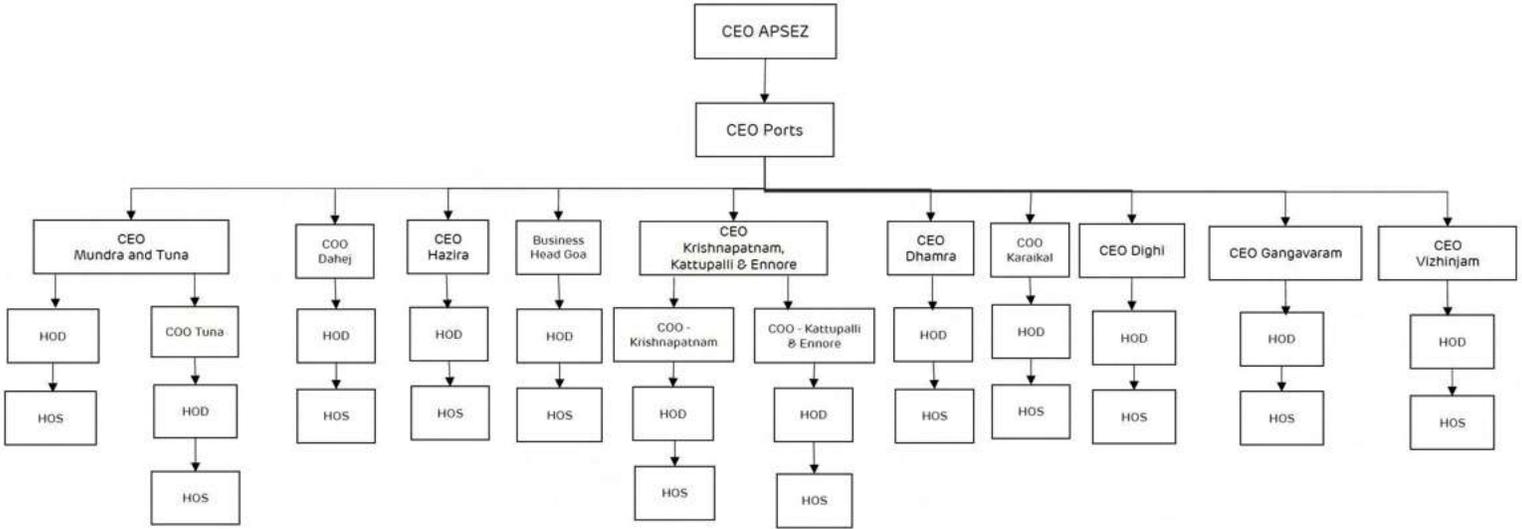
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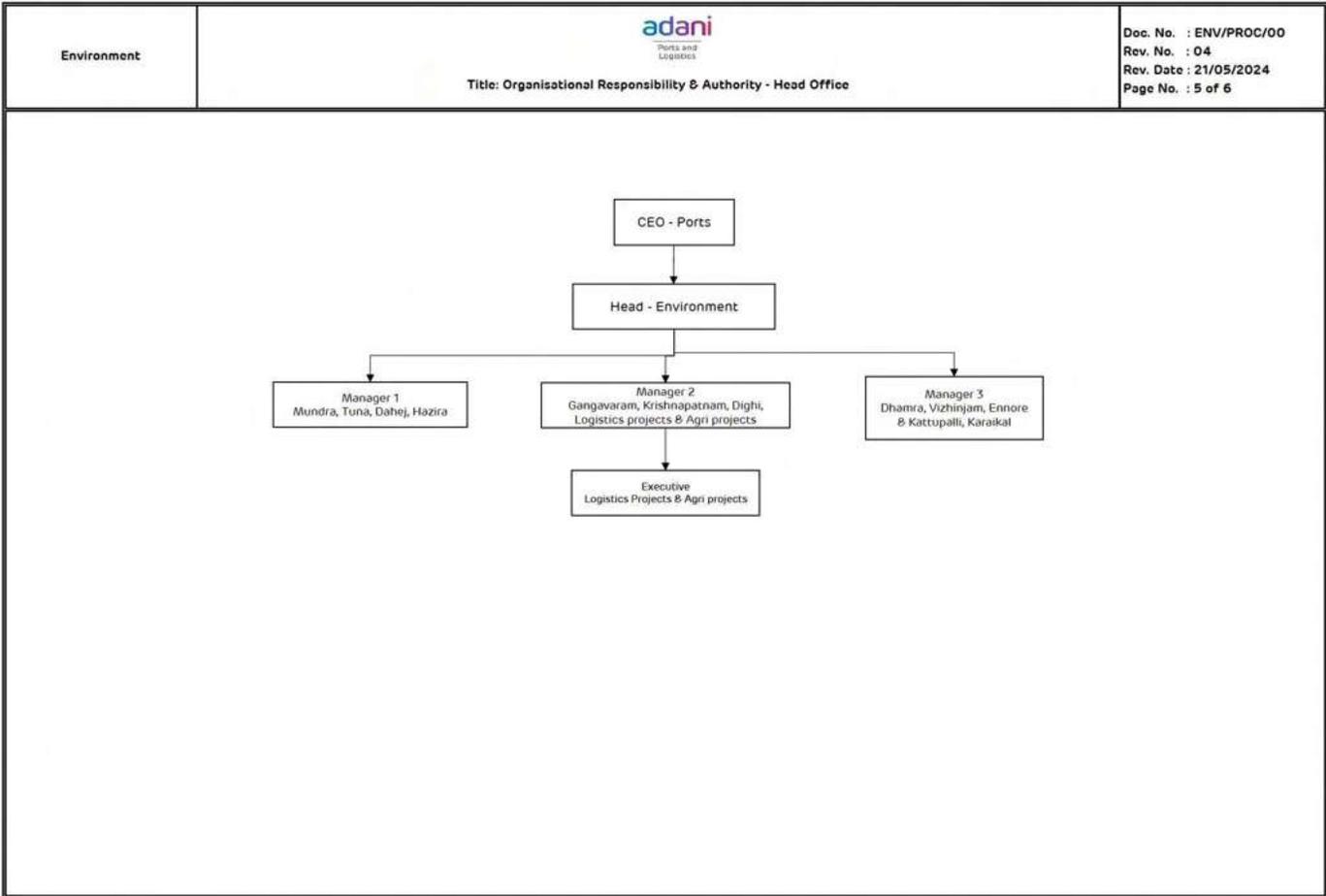
**K. KAMALANATHAN**

Deputy Technical Manager



Environment	 Title: Organisational Responsibility & Authority	Doc. No. : ENV/PROC/00 Rev. No. : 04 Rev. Date : 21/05/2024 Page No. : 4 of 6
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## ANNEXURE – 29

- AKPL Port has installed digital display board at the main gate indicating the AAQ concentrations.



**MONITORING OF BASELINE  
ENVIRONMENTAL PARAMETERS**  
(CONSOLIDATED REPORT FOR PERIOD OF Oct'24 – March'25)

*FOR*



**M/s. ADANI KRISHNAPATNAM PORT LIMITED.**

Krishnapatnam Post, Muthukur Mandal,  
SPSR Nellore District, Andhra Pradesh – 524 344

**Prepared By**

**M/s. SV ENVIRO LABS & CONSULTANTS**

(MOEF Recognized, NABL & NABET Accredited And  
ISO 9001, 14001 & OSHAS 18001 Certified Laboratory)

Enviro House, B1, Block-B, Autonagar, Visakhapatnam -12

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CHAPTER – 1  
**INTRODUCTION**

## 1.0 INTRODUCTION

**Adani Krishnapatnam Port** is located in Krishnapatnam Village, Muthukur Mandal, Sri Potti Sri Ramulu Nellore, Nellore District of Andhra Pradesh on the East Coast of India at about 170 km north of Chennai Port. The latitude and longitude of the Krishnapatnam port location are 14° 15' 10" N and 80° 08' 05" E. The location of the port is shown in **Figure-1**.

Adani Krishnapatnam Port is connected to the National Highway No.16 (Chennai to Kolkata) through a dedicated 23 km long Port Road Connectivity. A dedicated 25 km long electrified Port rail Connectivity is also formed from Venkatachalam on the National Rail grid.

Presently Phase –II Development work as per the Environmental Clearance and CFE accorded by the MOEF and APPCB respectively as well as cargo handling operations as per the CFO accorded by the APPCB are in progress at the Adani Krishnapatnam Port. The layout of Adani Krishnapatnam Port is shown in **Figure-2**.

## 1.1 PREAMBLE

The periodic sampling of environmental parameters at Krishnapatnam port is being carried out, as per EMP, by M/s. SV ENVIRO LABS & CONSULTANTS, Visakhapatnam to ensure compliance of various environmental parameters to the respective standards / base line as the case may be as well as ascertain the impact of the port construction and operations on the environment in order to review the Environmental Management Plan being implemented at the port. A site laboratory has also been established by M/s. SV ENVIRO LABS & CONSULTANTS in the premises of Environmental Division of Adani Krishnapatnam port.

Status of the following Environmental attributes is being monitored:

- 1 Ambient Air Quality;
- 2 Ambient Noise Levels;
- 3 Marine Water Quality;
- 4 Turbidity in Marine Water in the Harbour and at Deep Sea;
- 5 Marine Sediment Quality
- 6 Ground Water Quality;
- 7 Surface Water Quality and
- 8 Soil Quality

The results of monitoring of above-mentioned environmental attributes carried out at the Adani Krishnapatnam Port during the month of Oct'24 - March'25 are submitted in this Six months Report. A Typical Activity of Krishnapatnam Port during Operational Phase- I & II from Oct'25 - March'25 are given in Table-1.1

**Fig - 1: Location Map**

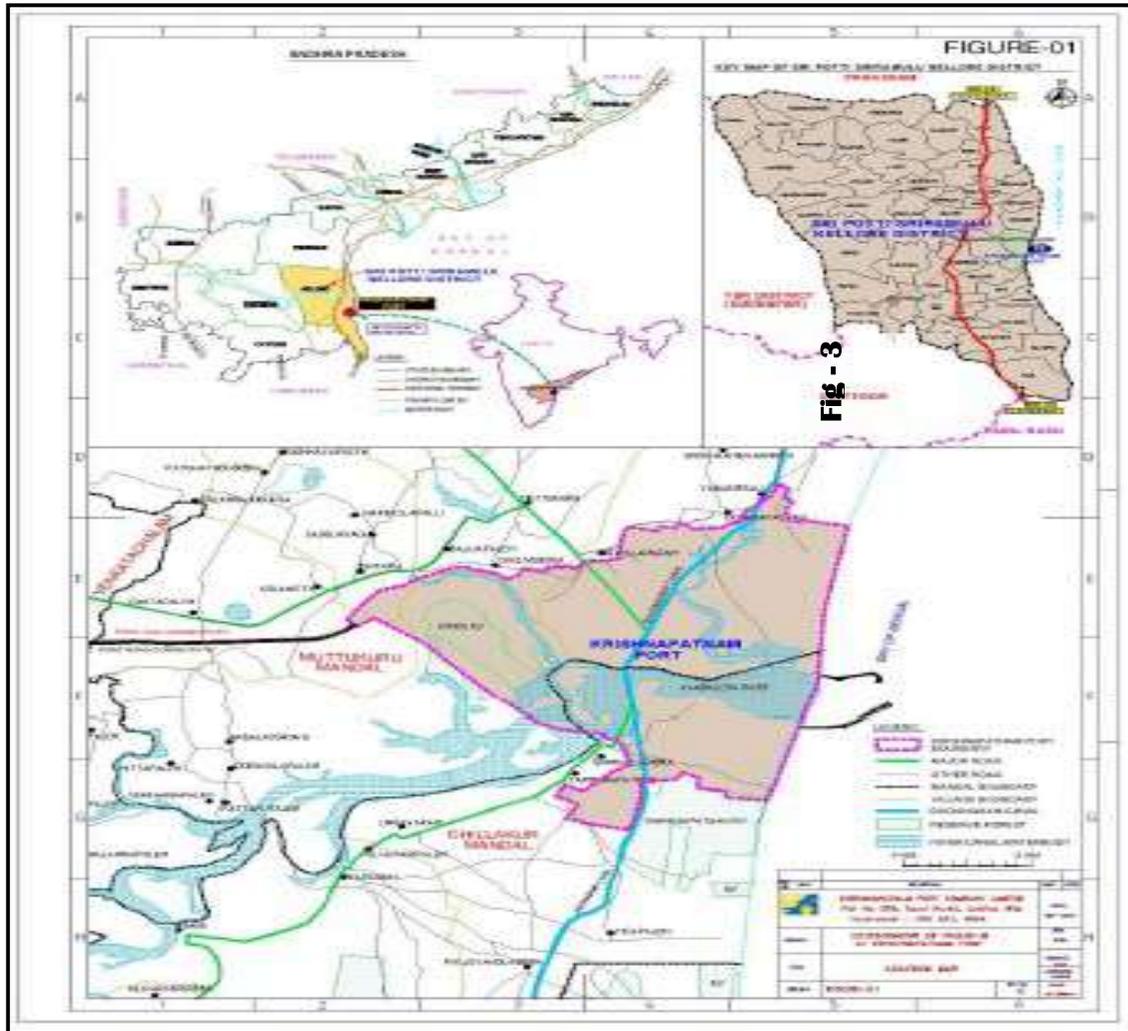
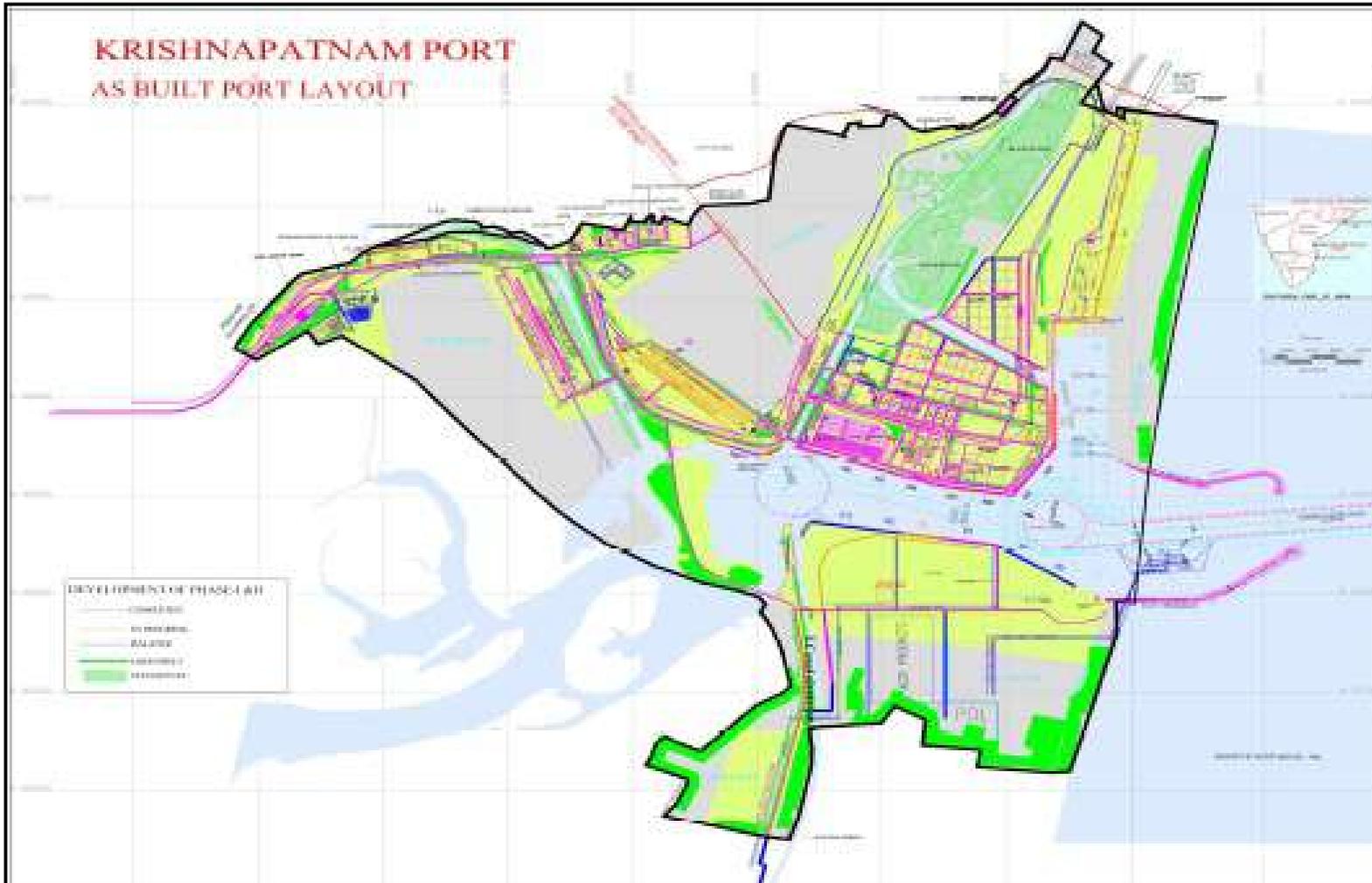


Fig No 2 : KRISHNAPATNAM PORT LAYOUT



## CHAPTER – 2

**SCOPE OF WORK**

## 2.0 SCOPE OF WORK

The scope of the baseline studies include monitoring of the following environmental components

1. Ambient Air Quality
2. Marine Water
3. Marine Sediment
4. Noise Level Intensity
5. STP Inlet & Outlet
6. DG Set Emission Quality
7. Ground Water Quality Monitoring
8. Soil Quality

The parameters covered under the scope for each of the above attributes are given below:

### SCOPE OF WORK

S.No	Attribute	Scope	Frequency
1.	Ambient Air Quality	Sampling of ambient air at 07 stations for analyzing the following parameters: <ul style="list-style-type: none"> <li>• PM10</li> <li>• PM2.5</li> <li>• SO2</li> <li>• NOx</li> <li>• NH<sub>3</sub></li> </ul>	Monthly Once at each location
2.	Marine Water	Collected at four locations and analyzed the following parameters : <ul style="list-style-type: none"> <li>• pH</li> <li>• Temperature</li> <li>• Salinity</li> <li>• Density</li> <li>• Turbidity</li> <li>• Total Dissolved solids</li> <li>• Total Suspended solids</li> <li>• Potassium</li> <li>• COD</li> <li>• BOD</li> <li>• Oil &amp; Grease</li> <li>• D.O</li> <li>• Nitrates</li> <li>• Nitrites</li> <li>• Ammonia</li> <li>• Phosphates</li> <li>• Chlorides</li> <li>• Sodium</li> <li>• Sulphates</li> <li>• Silicates</li> </ul>	Weekly Once at each location

		<ul style="list-style-type: none"> <li>• Reactive Silica</li> <li>• Total Phosphorus</li> <li>• Total Nitrogen</li> <li>• Primary Productivity</li> <li>• Chlorophyll</li> <li>• Phytoplankton</li> <li>• Zooplankton</li> <li>• Heavy Metals</li> </ul>	
3.	Marine Sediment	<p>Collected at four locations and analyzed for</p> <ul style="list-style-type: none"> <li>• Sediment Compositions</li> <li>• pH</li> <li>• Nitrogen</li> <li>• Phosphorus</li> <li>• Potassium</li> <li>• Sodium</li> <li>• Benthos Communities</li> <li>• Heavy Metals</li> </ul>	Weekly Once at each location
4.	Noise Level Monitoring	<p>Collected at seven locations</p> <ul style="list-style-type: none"> <li>• Day Leq in dB(A)</li> <li>• Night Leq in dB(A)</li> </ul>	Once in a month
5.	STP Inlet and Outlet	<ul style="list-style-type: none"> <li>• pH</li> <li>• Total Solids</li> <li>• Total Suspended Solids</li> <li>• COD</li> <li>• BOD</li> <li>• Oil &amp; Grease</li> </ul>	Once in a month
6.	DG Set Emission Quality	<ul style="list-style-type: none"> <li>• PM</li> <li>• NOx</li> <li>• HC</li> <li>• CO</li> </ul>	Once in six months
7.	Ground Water Quality Monitoring	<p>Collected at Four locations</p> <ul style="list-style-type: none"> <li>• pH</li> <li>• Electrical Conductivity</li> <li>• Total Dissolved solids</li> <li>• Total alkalinity</li> <li>• Chlorides</li> <li>• Sodium</li> <li>• Potassium</li> <li>• Fluorides</li> <li>• Nitrates</li> <li>• Cyanide</li> <li>• Total Hardness</li> </ul>	Once in six months

		<ul style="list-style-type: none"> <li>• Salinity</li> <li>• Sulphates</li> <li>• COD</li> <li>• Mercury</li> <li>• Cadmium</li> <li>• Arsenic</li> <li>• Selenium</li> <li>• Iron</li> <li>• Lead</li> <li>• Zink</li> <li>• Chromium</li> <li>• Total Coliforms</li> <li>• Fecal coliforms</li> </ul>	
8.	Soil Quality Monitoring	<p>Collected at Four locations</p> <ul style="list-style-type: none"> <li>• pH</li> <li>• EC</li> <li>• Texture</li> <li>• Available Nitrogen</li> <li>• Available Phosphorous</li> <li>• Available Potassium</li> <li>• Exchangeable Sodium</li> <li>• Exchangeable calcium</li> <li>• Exchangeable Magnesium</li> <li>• SAR</li> <li>• Water Soluble Chlorides</li> <li>• Organic Carbon</li> <li>• Lead</li> <li>• Cadmium</li> <li>• Copper</li> <li>• Zinc</li> </ul>	Once in six months

## CHAPTER – 3

**METHODOLOGY**

### 3.0 METHODOLOGY

Methodologies adopted for sampling and analysis for each of the above parameters are detailed below. Methods of monitoring and analysis for various parameters

S.No	Attributes	Measurement Technique		
1.	<b>Ambient Air Quality</b>	PM <sub>10</sub>	Respirable Dust Sampler (Gravimetric method)	IS-5182 (Part-XXIII)
		PM <sub>2.5</sub>	Fine Particulate Sampler (Gravimetric method)	IS-5182 (Part-XXIV)
		Sulphur dioxide	Modified West and Gaeke	IS-5182 (Part-II)
		Oxides of Nitrogen	Jacob & Hochheiser	IS-5182 (Part-VI)
		NH <sub>3</sub>	Indophenol Blue Method	-
2.	<b>Marine Water</b>	APHA Methods 24 <sup>th</sup> Edition, 2023		
3.	<b>Marine Sediment</b>	ASTM Method		
4.	<b>STP Inlet and Outlet</b>	APHA Methods 24 <sup>th</sup> Edition, 2023		
5.	<b>Noise Level Intensity</b>	Digital Noise Level Meter – SL Lutron 4001		
6.	<b>DG Set Emission Quality</b>	IS : 11255 Measurement of Emission from Stationary Sources		
7.	<b>Ground Water Quality</b>	APHA Methods 24 <sup>th</sup> Edition, 2023		
8.	<b>Soil Quality</b>	IS:2720 & methods of soil analysis, part-1, 2 <sup>nd</sup> edition, 1986 (American Society for Agronomy and Soil Science Society of America).		